

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 326/TT/2023

Coram:

**Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member**

Date of Order : 23.05.2025

In the matter of:

Approval under Regulation 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2019 for determination of transmission tariff from COD to 31.3.2024 for assets under “Reliable Communication Scheme under Central Sector for Southern Region” in the Southern Region

And in the matter of:

Power Grid Corporation of India Limited
SAUDAMINI, Plot No-2,
Sector-29, Gurgaon-122 001 (Haryana).

...Petitioner

Versus

1. Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO),
NPKRR Maaligai, 800, Anna Salai,
Chennai – 600002.
2. Kerala State Electricity Board Limited (KSEBL),
Vaidyuthi Bhavanam,
Pattom, Thiruvananthapuram – 695004.
3. Electricity Department
Govt. of Goa
Vidyut Bhawan Panaji, Goa 403001
4. Electricity Department,
Govt of Pondicherry,
Pondicherry – 605001.



5. Eastern Power Distribution Company of Andhra Pradesh Limited (APEPDCL),
APEPDCL, P&T Colony,
Seethmmadhara, Vishakhapatnam.
6. Southern Power Distribution Company of Andhra Pradesh Limited (APSPDCL),
Srinivasasa Kalyana Mandapam Backside,
Tiruchanoor Road, Kesavayana Gunta,
Tirupati – 517501.
7. Southern Power Distribution Company of Telangana Limited (TSSPDCL),
6-1-50, Corporate Office, Mint Compound,
Hyderabad – 500063.
8. Northern Power Distribution Company of Telangana Limited (TSNPDCL),
H.No 2-5-3 1/2, Vidyut Bhawan, Corporate Office, Nakkal Gutta,
Hanamkonda, Warangal – 506001.
9. Bangalore Electricity Supply Company Limited (BESCOM),
Corporate Office, K.R.Circle,
Bangalore – 560001.
10. Gulbarga Electricity Supply Company Limited (GESCOM),
Station Main Road,
Gulbarga.
11. Hubli Electricity Supply Company Limited (HESCOM),
Navanagar, PB Road,
Hubli.
12. Mangalore Electricity Supply Company Limited (MESCOM),
Corporate Office, Paradigm Plaza, AB Shetty Circle,
Mangalore – 575001.
13. Chamundeswari Electricity Supply Corporation Limited (CESC),
927, L J Avenue, Ground Floor, New Kantharaj Urs Road,
Saraswatipuram, Mysore – 570009.

...Respondent(s)

Parties Present: Shri Mohd. Mohsin, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Arjun Malhotra, PGCIL



ORDER

The instant Petition had been filed by Power Grid Corporation of India Limited (hereinafter referred to as “the Petitioner”), a deemed transmission licensee, for determination of tariff under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 (hereinafter referred to as “the 2019 Tariff Regulations”) of the period from COD to 31.3.2024 in respect of the following assets under “Reliable Communication Scheme under Central Sector for Southern Region” (hereinafter referred to as “the Scheme”) in the Southern Region:

Asset No	Asset Name	COD
Asset- 1	a) 400 kV Ramagundam - Gazwel (up to LILO point) & b) 400 kV Hyderabad - Gazwel (up to LILO point)	17.03.2021
Asset- 2	400 kV Nellore - Nellore PS	31.03.2021
Asset- 3	a) 400 kV Neyveli-Salem Fiber Optic Link, b) 400 kV Tuticorin (Coastal Energen)-Tuticorin PS(FO Link), c) 400 kV Tuticorin TPS(NTPL)-Tuticorin PS (FO Link) & d) 400 kV Tiruvalam Kalivendapattu (FO Link)	16.04.2021
Asset-4	400 kV Nellore - Tiruvellum	10.09.2021
Asset-5	a) 400 kV Pugalur-Madurai Fibre Optic Link, b) 400 kV Vallur-Kalvendapattu Fibre Optic Link, c) 220 kV Kalpakam (Bhavini)-Kanchipuram Fibre Optic Link, d) 400 kV Dharmapuri- Salem D/C Fibre Optic Link, e) 400 kV Udumalpet-Thrissur Fibre Optic Link & f) 400 kV Bangalore- Salem Fibre Optic Link	25.01.2022
Asset-6	400 kV Kudgi(NTPC)-400 kV Kudgi (PGCIL) Optical Fibre Link	24.03.2022
Asset-7	400 kV Ramagundam –Chandrapur	31.03.2022
Asset-8	230 kV Bhavani (NPCIL)-ARNI (TNEB) Fibre Optic Link	08.07.2022
Asset-9	400 kV Jeypore –Gajuwaka	17.09.2022
Asset-10	400 kV Nagarjunasagar - Kadapa	13.10.2022
Asset-11	a) 400 kV Udumalpet-Tiruneleveli Fibre Optic Link with Repeater at Madurai (265 Km) & b) 765 kV Dharmapuri-Tuticorin PS Fibre Optic Link with Repeater at Karur (369 Km)	26.11.2022
Asset-12	400 kV Gooty - Neelamangala	06.12.2022
Asset-13	400 kV Raichur - Solapur	21.12.2022



Asset-14	400 kV Nellore (APTRANSCO) – Vijaywada (Nunna)(PG)	04.01.2023
Asset-15	Ramagundam - Nagarjunasagar	16.02.2023
Asset-16	Kadappa – Thiruvalam	30.03.2023
Asset-17	Kurnool - Kadappa	12.04.2023
Asset-18	Kurnool - Nellore PS I	15.03.2023
Asset-19	Somanhally-Gooty	30.06.2023 (Ant)

2. The Petitioner has made the following prayers in the instant Petition:

- 1) *Condone the delay in completion of subject asset on merit of the same being out of the control of Petitioner in line with CERC Regulations 2019 22(2) “uncontrollable factors” and approve the tariff as claimed.*
- 2) *Admit the capital cost as claimed in the Petition and approve the Additional Capitalization incurred / projected to be incurred.*
- 3) *Approve the Transmission Tariff for the tariff block 2019-24 block for the assets covered under this petition.*
- 4) *Allow the petitioner to recover the shortfall or refund the excess Annual Fixed Charges, on account of Return on Equity due to change in applicable Minimum Alternate/Corporate Income Tax rate as per the Income Tax Act, 1961 (as amended from time to time) of the respective financial year directly without making any application before the Commission as provided in Tariff Regulation 2019 for respective block.*
- 5) *Approve the reimbursement of expenditure by the beneficiaries towards petition filing fee, and expenditure on publishing of notices in newspapers in terms of Regulation 70 (1) Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, and other expenditure (if any) in relation to the filing of petition.*
- 6) *Allow the petitioner to bill and recover Licensee fee and RLDC fees and charges, separately from the respondents in terms of Regulation 70 (3) and (4) Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.*
- 7) *Allow the petitioner to bill and adjust impact on Interest on Loan due to change in Interest rate on account of floating rate of interest applicable during 2019-24 period, if any, from the beneficiaries.*
- 8) *Allow the Petitioner to claim the overall security expenses and consequential IOWC on that security expenses separately.*
- 9) *Allow the petitioner to claim the capital spares at the end of tariff block as per actual.*



10) Allow the Petitioner to bill and recover GST on Transmission Charges separately from the respondents, if GST on transmission is levied at any rate in future. Further, any taxes including GST and duties including cess etc. imposed by any statutory/Govt./municipal authorities shall be allowed to be recovered from the beneficiaries.

11) Allow interim tariff in accordance with Regulation 10 (3) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for purpose of inclusion in the PoC charges.

and pass such other relief as Hon'ble Commission deems fit and appropriate under the circumstances of the case and in the interest of justice.”

Background

3. The brief facts of the case are as under:

- a. The Investment approval for the said system was accorded by the Board of Directors (BoD) of PGCIL vide memorandum No. C/CP/PA1819-08-0U-IA014 dated 15.11.2018 pursuant to the 359th Meeting of the BoD of the Petitioner company held on 05.11.2018 at an estimated cost of ₹17394 lakh, including Interest During Construction of ₹1086 lakh based on the June 2018 price level.
- b. The scope of the instant project was revised in the 36th TCC and 37th SRPC meeting held on 31.01.2020 and 01.02.2020 at Hyderabad, Telangana. As per the deliberations in the meetings, Asset-5(d), Asset-6, Asset-7, Asset-9, and Asset-11(b) were added to the scope of the project. Further, Asset-2, Nellore PS - Nellore PG, was approved in the 172nd OCC minutes dated 11.11.2020 and added to the scope of the project.
- c. The scope of work covered under the transmission project broadly includes:



Sl. No.	Name of the Line	Length as per DPR (in km)	Actual length (in km)	Remarks
<u>Southern Region I</u>				
1	Ramagundam - Gazwel (up to LILO point)	124.77	123.30	Under original scope
2	Gazwel - Hyderabad I (up to LILO point)	62.5	61.488	
3	Ramagundam - Malakaram (up to LILO point)	166.212	-	Deleted
4	Malakaram - Hyderabad-II (up to LILO point)	27.87	-	
5	Ramagundam - Nagarjunasagar	267.2	267.524	Under original scope
6	Nagarjunasagar - Kadapa	277.325	277.27	
7	Gooty - Neelamangala	256.13	256.07	
8	Nellore - Tiruvellum	172.964	172.82	
9	Nellore (AP) - Nunna (Vijaywada)	330.428	347.60	Deleted
10	Nellore (AP) - VTPS (Vijaywada)	330.393	-	
11	Raichur - Solapur	207.754	207.717	Under original scope
12*	Kurnool - Tiruvalem I	355.01	451.377	
13	Kurnool - Nellore PS I	302.3	302.389	
14	Rajahmundry (GMR) -Vemagiri II PS 400 kV D/C line	50	-	Deleted
15	Kondapalli (Lanco)-Vijayawada 400 kV D/c existing line	50	-	
16	Nellore (VSF Projects)-Nellore Pooling Station	50	-	
17	Raichur (Surana Power Ltd.) - Raichur 400 kV	50	-	
18	Nellore (MEPL)-Nellore	15	-	
19	Srikakulam (ECEPL)-Srikakulam	44	-	
20	Nellore (SEPL) -Nellore	15	-	
21	Somanhally-Gooty	313	316.663	Under original scope
22	Nellore PS - Nellore PG	New	6.272	Discussed and concurred during 172 nd /200 th OCC meeting dated 11.11.20/10.3.23
23	Ramagundam –Chandrapur	New	185.809	Discussed and approved during 36 th TCC (31.1.2020) & 37 th SRPC (1.2.2020).
24	Jeypore –Gajuwaka	New	221.077	



Southern Region-II				
1	Neyveli - Salem	174.949	183.351	Under original scope
2	Pugalur - Madurai	123.643	123.718	
3	Udumalpet - Thirunelveli	264.987	265	
4	Vallur TPS - Kalivandhapattu	133.85	134.008	
5	Tiruvalem - Kalivandapattu	114.35	114.331	
6	Kalpakkam - Arni	106.345	106.375	
7	Kalpakkam - Kanchipuram	80.35	80.785	
8	Dindigul (Regen Powertech)- Pugalur 230 kV	50	-	Deleted
9	Kudankula II-Tuticorin Pooling station	50	-	
10	Tirunelveli (Mytrah Wind Farms)- Tirunelveli PS	50	-	
11	Kadambur (Kadambur wind farm) - Tirunelveli PS.(New)	50	-	
12	Kumarapuram (Kumarapuram wind farm -Tirunelveli P.S.(New)	50	-	
13	Vagarai (Suzlon Power) – Pugalur 230 kV D/c	50	-	
14	Tuticorin (Coastal Energen) - Tuticorin PS	38	37.069	Under original scope
15	Tuticorin TPS (NTPL) - Tuticorin PS	62	61.869	
16	Tuticorin (Ind-Barath)- Tuticorin PS	50	-	Deleted
17	Naggapattinam (IL&FS) - Naggapattinam PS	50	-	
18	Chandragiri (Suzlon Power) -Tirunelveli P.S.(New)	50	-	
19	Karaikudi-Madurai Sub-LDC TANTRANSCO line	80	-	
20	Bangalore-Salem	180	181.001	Under original scope
21	Udumalpet-Trichur	130	128.021	
22	Kudgi - Narendra	New	9.182	Discussed and approved during 36 th TCC (31.1.2020) & 37 th SRPC (1.2.2020)
23	Dharmapuri- Salem	New	59.096	
24	Dharmapuri - Tuticorin	New	369	
Total		5406	5050	

d. The details of the transmission assets, including scheduled commercial operation date (SCOD), date of commercial operation (COD), and time overrun are as follows:



S. No.	Name of Asset	SCOD	COD	Delay
Asset-1	a) 400 kV Ramagundam - Gazwel (up to LILO point) b) 400 kV Hyderabad - Gazwel (up to LILO point)	05.11.2021	17.3.2021	Nil
Asset-2	400 kV Nellore - Nellore PS	05.11.2021	31.3.2021	Nil
Asset-3	a) 400 kV Neyveli - Salem Fiber Optic Link, b) 400 kV Tuticorin(Coastal Energen)-Tuticorin PS(FO Link), c) 400 kV Tuticorin TPS(NTPL)-Tuticorin PS (FO Link) & d) 400 kV Tiruvalam Kalivendapattu (FO Link)	05.11.2021	16.4.2021	Nil
Asset-4	400 kV Nellore – Tiruvellum	05.11.2021	10.9.2021	Nil
Asset-5	a) 400 kV Pugalur-Madurai Fibre Optic Link, b) 400 kV Vallur-Kalvendapattu Fibre Optic Link, c) 220 kV Kalpakam (Bhavini) - Kanchipuram Fibre Optic Link, d) 400 kV Dharmapuri- Salem D/C Fibre Optic Link, e) 400 kV Udumalpet-Thrissur Fibre Optic Link f) 400 kV Bangalore- Salem Fibre Optic Link	05.11.2021	25.01.2022	72 days
Asset-6	400 kV Kudgi(NTPC)-400 kV Kudgi (PGCIL) Optical Fibre Link	05.11.2021	24.03.2022	130 days
Asset-7	400 kV Ramagundam –Chandrapur	05.11.2021	31.03.2022	137 days
Asset-8	230 kV Bhavani (NPCIL)-ARNI (TNEB) fibre optic link	05.11.2021	08.07.2022	236 days
Asset-9	400 kV Jeypore –Gajuwaka	05.11.2021	17.09.2022	307 days
Asset-10	400 kV Nagarjunasagar - Kadapa	05.11.2021	13.10.2022	333 days
Asset-11	a) 400 kV Udumalpet-Tiruneleveli Fibre Optic Link with Repeater at Madurai (265 km) b) 765 kV Dharmapuri-Tuticorin PS Fibre Optic Link with Repeater at Karur (369 km)	05.11.2021	26.11.2022	377 days
Asset-12	400 kV Gooty - Neelamangala	05.11.2021	06.12.2022	387 days
Asset-13	400 kV Raichur - Solapur	05.11.2021	21.12.2022	402 days
Asset-14	400 kV Nellore (APTRANSCO) - Nunna (PG)	05.11.2021	04.01.2023	416 days
Asset-15	Ramagundam - Nagarjunasagar	05.11.2021	16.02.2023	459 days
Asset-16	Kadappa – Thiruvalam	05.11.2021	30.03.2023	501 days
Asset-17	Kurnool - Kadappa	05.11.2021	12.04.2023	514 days
Asset-18	Kurnool - Nellore PS I	05.11.2021	16.03.2023	487 days
Asset-19	Somanhally-Gooty	05.11.2021	15.6.2023	578 days



4. The Respondents are distribution licensees and power departments that are procuring transmission service from the Petitioner, mainly beneficiaries of the Southern Regions.

5. The Petitioner has served the Petition on the Respondents, and notice regarding the filing of this Petition has also been published in newspapers in accordance with Section 64 of the Electricity Act, 2003. No comments or suggestions have been received from the general public in response to the aforesaid notice published in the newspapers by the Petitioner. None of the respondents has filed a reply in the matter.

6. The hearing in this matter was held on 30.9.2024, and the order was reserved. This order is issued considering the submissions made by the Petitioner in the Petition vide affidavits dated 17.8.2023, 23.11.2023, 11.1.2024, and 11.3.2024.

7. The Petitioner, vide affidavit dated 11.3.2024, has submitted that the voltage level of the Dharmapuri - Tuticorin PS line 765 kV is presently charged at 400 kV. Further, the OPGW asset claimed in the Petition remains the same irrespective of voltage level, either 765 kV or 400 kV. Further, the Petitioner has submitted that the 765 kV Dharmapuri-Tuticorin PS Fibre Optic Link with Repeater at Karur (369 km) is not mentioned / claimed in any other Petition.

8. Having heard the representatives of the Petitioner and perused the material on record, we proceed to dispose of the Petition.



DETERMINATION OF ANNUAL FIXED CHARGES FOR 2019-24 TARIFF PERIOD

9. The Petitioner has claimed the following transmission charges in respect of the transmission assets for the 2019-24 tariff period:

(₹ in lakh)

Name	2019-20	2020-21	2021-22	2022-23	2023-24
Asset-1		3.73	94.41	96.93	94.83
Asset-2			2.96	3.05	2.99
Asset-3			169.82	182.78	184.89
Asset-4			56.42	103.64	101.44
Asset-5			61.24	341.09	349.83
Asset-6			0.22	9.87	10.16
Asset-7			0.34	127.20	129.82
Asset-8				32.07	45.22
Asset-9				81.61	152.15
Asset-10				44.47	107.61
Asset-11				101.29	309.60
Asset-12				27.47	99.79
Asset-13				25.61	100.97
Asset-14				32.06	156.60
Asset-15				9.46	91.55
Asset-16				0.44	87.91
Asset-17					75.69
Asset-18				4.01	102.50
Asset-19					86.34

Data of Commercial Operation (“COD”)

10. The Petitioner has claimed the actual date of commercial operation in the transmission assets as follows:



Asset. No.	Name of Asset	COD
Asset-1	a) 400 kV Ramagundam - Gazwel (up to LILO point) b) 400 kV Hyderabad - Gazwel (up to LILO point)	17.3.2021
Asset-2	400 kV Nellore - Nellore PS	31.3.2021
Asset-3	a) 400 kV Neyveli - Salem Fiber Optic Link, b) 400 kV Tuticorin(Coastal Energen)-Tuticorin PS(FO Link), c) 400 kV Tuticorin TPS(NTPL)-Tuticorin PS (FO Link) & d) 400 kV Tiruvalam Kalivendapattu (FO Link)	16.4.2021
Asset-4	400 kV Nellore – Tiruvellum	10.9.2021
Asset-5	a) 400 kV Pugalur-Madurai Fibre Optic Link, b) 400 kV Vallur-Kalvendapattu Fibre Optic Link, c) 220 kV Kalpakam (Bhavini)-Kanchipuram Fibre Optic Link, d) 400 kV Dharmapuri- Salem D/C Fibre Optic Link, e) 400 kV Udumalpet-Thrissur Fibre Optic Link f) 400 kV Bangalore- Salem Fibre Optic Link	25.1.2022
Asset-6	400 kV Kudgi(NTPC)-400 kV Kudgi (PGCIL) Optical Fibre Link	24.3.2022
Asset-7	400 kV Ramagundam –Chandrapur	31.3.2022
Asset-8	230 kV Bhavani (NPCIL)-ARNI (TNEB) Fibre Optic Link	8.7.2022
Asset-9	400 kV Jeypore –Gajuwaka	17.9.2022
Asset-10	400 kV Nagarjunasagar - Kadapa	13.10.2022
Asset-11	a) 400 kV Udumalpet-Tiruneleveli Fibre Optic Link with Repeater at Madurai (265 Km) b) 765 kV Dharmapuri-Tuticorin PS Fibre Optic Link with Repeater at Karur (369 Km)	26.11.2022
Asset-12	400 kV Gooty - Neelamangala	6.12.2022
Asset-13	400 kV Raichur - Solapur	21.12.2022
Asset-14	400 kV Nellore (APTRANSCO) - Nunna (PG)	4.1.2023
Asset-15	Ramagundam - Nagarjunasagar	16.2.2023
Asset-16	Kadappa – Thiruvalam	30.3.2023
Asset-17	Kurnool - Kadappa	12.4.2023
Asset-18	Kurnool - Nellore PS I	16.3.2023
Asset-19	Somanhally-Gooty	16.6.2023

11. Regulation 5 of the 2019 Tariff Regulations provides as follows:

“5. Date of Commercial Operation: (1) The date of commercial operation of a generating station or unit thereof or a transmission system or element thereof and associated communication system shall be determined in accordance with the provisions of the Grid Code.



(2) In case the transmission system or element thereof executed by a transmission licensee is ready for commercial operation but the interconnected generating station or the transmission system of other transmission licensee as per the agreed project implementation schedule is not ready for commercial operation, the transmission licensee may file petition before the Commission for approval of the date of commercial operation of such transmission system or element thereof:

Provided that the transmission licensee seeking the approval of the date of commercial operation under this clause shall give prior notice of at least one month, to the generating company or the other transmission licensee and the long term customers of its transmission system, as the case may be, regarding the date of commercial operation:

Provided further that the transmission licensee seeking the approval of the date of commercial operation of the transmission system under this clause shall be required to submit the following documents along with the petition:

- (a) Energisation certificate issued by the Regional Electrical Inspector under Central Electricity Authority;*
- (b) Trial operation certificate issued by the concerned RLDC for charging element with or without electrical load;*
- (c) Implementation Agreement, if any, executed by the parties;*
- (d) Minutes of the coordination meetings or related correspondences regarding the monitoring of the progress of the generating station and transmission systems;*
- (e) Notice issued by the transmission licensee as per the first proviso under this clause and the response;*
- (f) Certificate of the CEO or MD of the company regarding the completion of the transmission system including associated communication system in all respects.”*

12. The communication system under the aforementioned scheme considered in the instant Petition comprises Fibre Optic Communication Systems. The operating voltage for a communication system operation is a 24/48-volt DC supply. Therefore, as per Central Electricity Authority (Measures Relating to Safety and Electric Supply) Regulation 2010, a minimum of 650 volts is required for inspection. Further, the Central Government has specified the notified voltage for the purpose of self-certification under Regulation 30 and Regulation 43 of the Central Electricity Authority (Measures Relating to Safety and Electric Supply) Regulation, 2010, is 11 kV, that is



up to 11 kV, no inspection is required by a CEA inspector. Hence, the CEA clearance letter is not applicable in the case of the instant communication system.

13. The Petitioner vide affidavit dated 23.11.2023 has submitted that the Asset-19 has been commissioned and put into commercial operation on 16.6.2023.

14. The Petitioner has submitted the SRLDC Energisation Certificate in accordance with Para 6 of Regulation 6.3A of 2010 IEGC Regulations and Regulation 5 of 2019 Tariff Regulations and Self-Declaration COD Certificates in support of COD of all the assets considered in the instant Petition. The details of the same are as follows:

Asset	COD	Document Submitted
Asset-1	17.03.2021	SRLDC Certificate dated 03.08.2021 of completion of commissioning on 16.03.2021, COD Letter dated 08.11.2021
Asset-2	31.03.2021	SRLDC Certificate dated 03.08.2021 of completion of commissioning on 30.03.2021, COD Letter dated 08.11.2021
Asset-3	16.04.2021	SRLDC Certificate dated 09.12.2021 of completion of commissioning on dated 08.04.2021, 09.04.2021, 11.04.2021 & 15.04.2021, COD Letter dated 27.12.2021
Asset-4	10.09.2021	SRLDC Certificate dated 05.10.2021 of completion of commissioning on 09.09.2021, COD Letter dated 08.11.2021
Asset-5	25.01.2022	SRLDC Certificate dated 28.4.2022 of completion of commissioning on dated 07.01.2022, 24.01.2022, 20.12.2021, 05.01.2022, 06.01.2022 & 18.12.2021, COD Letter dated 17.05.2022
Asset-6	24.3.2022	SRLDC Certificate dated 14.9.2022 of completion of commissioning on 23.03.2022, COD Letter dated 07.11.2022
Asset-7	31.03.2022	SRLDC Certificate dated 13.10.2022 of completion of commissioning on 30.03.2022, COD Letter dated 16.12.2022
Asset-8	08.07.2022	SRLDC Certificate dated 14.9.2022 of completion of commissioning on 07.07.2022, COD Letter dated 7.11.2022
Asset-9	17.09.2022	SRLDC Certificate dated 13.10.2022 of completion of commissioning on 16.09.2022, COD Letter dated 16.12.2022



Asset	COD	Document Submitted
Asset-10	13.10.2022	SRLDC Certificate dated 3.1.2023 of completion of commissioning on 12.10.2022, COD letter dated 02.03.2023
Asset-11	26.11.2022	SRLDC Certificate dated 03.01.2023 of completion of commissioning on dated 04.11.2022 & 25.11.2022, COD letter dated 19.01.2023
Asset-12	6.12.2022	SRLDC Certificate dated 15.02.2023 of completion of commissioning on 05.12.2022, COD letter dated 02.03.2023
Asset-13	21.12.2022	SRLDC Certificate dated 15.02.2023 of completion of commissioning on 20.12.2022, COD letter dated 02.03.2023
Asset-14	04.01.2023	SRLDC Certificate dated 15.2.2023 of completion of commissioning on 03.01.2023, COD letter dated 02.03.2023
Asset-15	16.02.2023	SRLDC Certificate dated 17.5.2023 of completion of commissioning on 15.02.2023, COD Letter dated 01.06.2023
Asset-16	30.03.2023	SRLDC Certificate dated 17.5.2023 of completion of commissioning on dated 29.03.2023, COD Letter dated 01.06.2023
Asset-17	12.04.2023	SRLDC Certificate dated 17.5.2023 of completion of commissioning on 11.04.2023, COD Letter dated 01.06.2023
Asset-18	16.03.2023	SRLDC Certificate dated 17.5.2023 of completion of commissioning on 15.03.2023, COD Letter dated 01.06.2023
Asset-19	16.06.2023	SRLDC Certificate dated 02.08.2023 of completion of commissioning on 15.06.2023, COD Letter dated 09.08.2023

15. The Petitioner has submitted that Asset-9 and Asset-11(b) were added in the scope of the project subsequent to the Investment Approval, and the same was approved vide 36th TCC (31.1.2020) & 37th SRPC (1.2.2020). The scheduled completion of the project is within 36 months from the date of Investment Approval. Hence, as per SRPC approval, the zero date for the newly added link was 01.02.2020 (SRPC approval date), and the corresponding date for the SCOD for these links comes to 01.02.2023.



16. Further, it is observed that the Petitioner has submitted the combined forms for Asset-11(a) and Asset-11(b) and claimed the COD for both the transmission assets as 26.11.2022, whereas the Petitioner has claimed different CODs for the transmission assets. We have considered the submissions made by the Petitioner for the calculation of time overrun for Asset-11.

17. Taking into consideration the submissions made by the Petitioner, SRLDC Certificate of Completion of Trial Operation and Self-Declared COD letter, the COD of transmission assets is approved as follows:

Asset	COD
Asset-1	17.03.2021
Asset-2	31.03.2021
Asset-3	16.04.2021
Asset-4	10.09.2021
Asset-5	25.01.2022
Asset-6	24.03.2022
Asset-7	31.03.2022
Asset-8	08.07.2022
Asset-9	17.09.2022
Asset-10	13.10.2022
Asset-11	26.11.2022
Asset-12	06.12.2022
Asset-13	21.12.2022
Asset-14	04.01.2023
Asset-15	16.02.2023
Asset-16	30.03.2023
Asset-17	12.04.2023
Asset-18	16.03.2023
Asset-19	16.06.2023

Capital Cost

18. Regulation 19 of the 2019 Tariff Regulations provides as under:

“19. Capital Cost: (1) *The Capital cost of the generating station or the transmission system, as the case may be, as determined by the Commission after prudence check in accordance with these regulations shall form the basis for determination of tariff for existing and new projects.*

(2) *The Capital Cost of a new project shall include the following:*



- (a) The expenditure incurred or projected to be incurred up to the date of commercial operation of the project;
- (b) Interest during construction and financing charges, on the loans (i) being equal to 70% of the funds deployed, in the event of the actual equity in excess of 30% of the funds deployed, by treating the excess equity as normative loan, or (ii) being equal to the actual amount of loan in the event of the actual equity less than 30% of the funds deployed;
- (c) Any gain or loss on account of foreign exchange risk variation pertaining to the loan amount availed during the construction period;
- (d) Interest during construction and incidental expenditure during construction as computed in accordance with these regulations;
- (e) Capitalised initial spares subject to the ceiling rates in accordance with these regulations;
- (f) Expenditure on account of additional capitalization and de-capitalisation determined in accordance with these regulations;
- (g) Adjustment of revenue due to sale of infirm power in excess of fuel cost prior to the date of commercial operation as specified under Regulation 7 of these regulations;
- (h) Adjustment of revenue earned by the transmission licensee by using the assets before the date of commercial operation;
- (i) Capital expenditure on account of ash disposal and utilization including handling and transportation facility;
- (j) Capital expenditure incurred towards railway infrastructure and its augmentation for transportation of coal up to the receiving end of the generating station but does not include the transportation cost and any other appurtenant cost paid to the railway;
- (k) Capital expenditure on account of biomass handling equipment and facilities, for co-firing;
- (l) Capital expenditure on account of emission control system necessary to meet the revised emission standards and sewage treatment plant;
- (m) Expenditure on account of fulfilment of any conditions for obtaining environment clearance for the project;
- (n) Expenditure on account of change in law and force majeure events; and
- (o) Capital cost incurred or projected to be incurred by a thermal generating station, on account of implementation of the norms under Perform, Achieve and Trade (PAT) scheme of Government of India shall be considered by the Commission subject to sharing of benefits accrued under the PAT scheme with the beneficiaries.

(3) The Capital cost of an existing project shall include the following:

- (a) Capital cost admitted by the Commission prior to 1.4.2019 duly trued up by excluding liability, if any, as on 1.4.2019;
- (b) Additional capitalization and de-capitalization for the respective year of tariff as determined in accordance with these regulations;
- (c) Capital expenditure on account of renovation and modernisation as admitted by this Commission in accordance with these regulations;
- (d) Capital expenditure on account of ash disposal and utilization including handling and transportation facility;
- (e) Capital expenditure incurred towards railway infrastructure and its



augmentation for transportation of coal up to the receiving end of generating station but does not include the transportation cost and any other appurtenant cost paid to the railway; and

- (f) Capital cost incurred or projected to be incurred by a thermal generating station, on account of implementation of the norms under Perform, Achieve and Trade (PAT) scheme of Government of India shall be considered by the Commission subject to sharing of benefits accrued under the PAT scheme with the beneficiaries.*

(4) The capital cost in case of existing or new hydro generating station shall also include:

- (a) cost of approved rehabilitation and resettlement (R&R) plan of the project in conformity with National R&R Policy and R&R package as approved; and*
- (b) cost of the developer's 10% contribution towards Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) and Deendayal Upadhyaya Gram Jyoti Yojana (DDUGJY) project in the affected area.*

(5) The following shall be excluded from the capital cost of the existing and new projects:

- (a) The assets forming part of the project, but not in use, as declared in the tariff petition;*
- (b) De-capitalised Assets after the date of commercial operation on account of replacement or removal on account of obsolescence or shifting from one project to another project:*

Provided that in case replacement of transmission asset is recommended by Regional Power Committee, such asset shall be de-capitalised only after its redeployment;

Provided further that unless shifting of an asset from one project to another is of permanent nature, there shall be no de-capitalization of the concerned assets.

- (c) In case of hydro generating stations, any expenditure incurred or committed to be incurred by a project developer for getting the project site allotted by the State Government by following a transparent process;*
- (d) Proportionate cost of land of the existing project which is being used for generating power from generating station based on renewable energy; and*
- (e) Any grant received from the Central or State Government or any statutory body or authority for the execution of the project which does not carry any liability of repayment."*

19. The Petitioner vide Auditor's Certificate dated 5.4.2022 for Asset-1, Asset-2 and Asset-4, dated 28.6.2022 for Asset-3(a), dated 18.2.2022 for Asset-3(b), Asset-3(c), Asset-3(d), dated 21.8.2022 for Asset-5, dated 20.3.2023 for Asset-6, dated 21.1.2023 for Asset-7 and Asset-9, dated 20.3.2023 for Asset-8, dated 26.4.2023 for Asset-10, dated 20.3.2023 for Asset-11, dated 26.4.2023 for Asset-12, Asset-13, Asset-14,



dated 19.7.2023 for Asset-15, Asset-17, and Asset-18, dated 18.7.2023 for Asset-16, and 17.10.2023 for Asset-19; and has claimed capital cost incurred as on COD and Additional Capital Expenditure (ACE) projected to be incurred in respect of the transmission assets and the same are as follows:

Assets	Approved Cost (FR)	Expenditure Up to COD	Projected ACE			Estimated completion Cost
			2021-22	2022-23	2023-24	
Asset-1	677.83	487.53	52.96	0.00	0.00	540.49
Asset-2	22.70	15.21	1.85	0.00	0.00	17.06
Asset-3	1252.51	921.09	21.00	77.46	0.00	1019.55
Asset-4	626.04	528.17	43.45	0.00	0.00	571.62
Asset-5	2312.85	1761.72	0.00	69.05	115.25	1946.02
Asset-6	68.28	51.67	0.00	0.00	5.70	57.37
Asset-7	722.54	651.5	0.00	61.83	0.00	713.33
Asset-8	342.15	228.88	0.00	0.00	25.87	254.75
Asset-9	850.19	786.08	0.00	28.21	0.00	814.29
Asset-10	1003.78	449.46	0.00	73.01	87.29	609.76
Asset-11	2260.94	1450.71	0.00	57.00	182.14	1689.85
Asset-12	927.06	387.96	0.00	90.36	78.66	556.98
Asset-13	751.97	440.83	0.00	45.88	66.94	553.65
Asset-14	1195.99	604.57	0.00	132.2	145.07	881.84
Asset-15	967.13	370.36	0.00	29.83	129.87	530.06
Asset-16	1234.96	388.04	0.00	0.00	115.74	503.78
Asset-17		349.44	0.00	0.00	90.76	440.20
Asset-18	1044.18	450.65	0.00	0.00	137.71	588.36
Asset-19	1132.91	493.78	0.00	0.00	109.43	603.21
Total	17394.01	10817.65	119.26	664.83	1290.43	12892.17

Cost Overrun

20. The Petitioner has submitted that the total apportioned approved cost as per FR is ₹17394.01 lakh, and the estimated completion cost is ₹12892.17 lakh. Thus, there is no cost overrun with regard to the transmission assets.



Time overrun

21. As per the IA dated 5.11.2018, the transmission project was scheduled to be commissioned within 36 months from the date of IA, i.e., by 5.11.2021. Further, the Petitioner has submitted that Asset-9 and Asset-11(b) were added in the scope of the project subsequent to the investment approval, and the same was approved vide 36th TCC and 37th SRPC held on 31.01.2020 & 01.02.2020. As per the Investment approval, the scheduled completion is within 36 months from the date of Investment Approval. Hence, the Petitioner has claimed the zero date for the newly added link on 01.02.2020 as per SRPC approval and submitted that the SCOD of the corresponding links comes to 01.02.2023. The details of the actual commissioning of the transmission assets with respect to SCOD submitted by the Petitioner are as follows:

Asset	SCOD	COD	Delay in days from SCOD
Asset-1	05.11.2021	17.03.2021	Nil
Asset-2		31.03.2021	Nil
Asset-3		16.04.2021	Nil
Asset-4		10.09.2021	Nil
Asset-5		25.01.2022	81 days
Asset-6		24.03.2022	139 days
Asset-7		31.03.2022	146 days
Asset-8		08.07.2022	245 days
Asset-9	01.02.2023	17.09.2022	Nil
Asset-10	05.11.2021	13.10.2022	341 days
Asset-11		26.11.2022	386 days
Asset-12		06.12.2022	396 days
Asset-13		21.12.2022	411 days
Asset-14		04.1.2023	425 days
Asset-15		16.02.2023	468 days
Asset-16		30.03.2023	510 days
Asset-17		12.04.2023	523 days
Asset-18		15.03.2023	495 days
Asset-19		16.06.2023	574 days



22. There is a delay ranging from 81 days to 574 days in the commissioning of the transmission assets. The detailed reasons submitted by the Petitioner for time overrun in the case of the instant transmission assets are as follows:

Delay due to the Worldwide COVID-19 Pandemic (8 months)

23. The Petitioner has claimed 8 months delay and has submitted that the COVID-19 situation posed the greatest potential for harm as an unforeseen/unplanned interruption or delay. COVID-19 effects were not linear, as associated developments were evolving rapidly. As such, the Petitioner faced a multitude of challenges as the effects navigated through largely uncharted territory, with the projects experiencing highly unique and mounting risks from the effects of COVID-19.

Details of the Nationwide lockdown are as follows:

- Phase 1: 25.3.2020 – 14.4.2020 (21 days)
- Phase 2: 15.4.2020 – 3.5.2020 (19 days)
- Phase 3: 4.5.2020 – 17.5.2020 (14 days)
- Phase 4: 18.5.2020 – 31.5.2020 (14 days)

Details of Nationwide Unlock are as follows:

- Unlock 1.0: 1.6.2020 – 30.6.2020 (30 days)
- Unlock 2.0: 1.7.2020 – 31.7.2020 (31 days)
- Unlock 3.0: 1.8.2020 – 31.8.2020 (31 days)
- Unlock 4.0: 1.9.2020 – 30.9.2020 (30 days)

24. The Petitioner has further submitted that all transport services – road, air, and rail – were suspended, with exceptions for transportation of essential goods, fire, police, and emergency services. The movement restriction imposed by the Government of India affected the supply chain, transportation shortages, worker absenteeism due to illness/quarantine/ migration labor shortages, which resulted in a decrease in output and delayed all country-wide ongoing projects. Further, the site



was closed or access was restricted as a result of measures to contain the COVID-19 outbreak. The contractor was not able to carry out the works as a result of action by the Central/State Government to prevent the spread of the outbreak.

25. The Petitioner has submitted that due to a lack of engineering and technical support, supply chain disruptions were the major factor impacting project schedule and implementations. Thus, the commissioning of power projects faced delays due to the squeezing of supply lines and construction activities. Additionally, the outbreak of COVID-19 had a serious impact on off-shore supplies (GIS Modules) from the factory of M/s Shandong Taikai, China, and the supply of GIS could commence only w.e.f. January 2021.

26. Further, re-mobilization of various working gangs from other states also took additional time, as the gangs were unwilling to travel due to restrictions, including mandatory Institutional Quarantine. In the meantime, the precious working season was lost due to lockdown, and the peak monsoon season had set in, resulting in sites being waterlogged and unapproachable.

27. The Petitioner has also submitted that MoP vide letter dated 27.7.2020 extended the completion schedule of under-construction inter-state transmission projects by 5 months for projects that were under construction as on 25.3.2020 (as on the start date of the first lockdown). Further, the Ministry of Power in the letter dated 12.6.2021 allowed an extension of the Scheduled Commercial Operation Date (SCOD) by 3 months to all inter-state projects with SCOD coming after 01.04.2021.

28. Further, in response to technical validation letter dated 07.11.2023 regarding status of project as on 25.3.2020 and 01.04.2021 in accordance with MoP letters



dated 27.7.2020 and 12.6.2021 respectively and the impact of COVID-19 on the project; the Petitioner vide affidavit dated 23.11.2023 submitted that the subject project was awarded to M/s JTOFCL (China) for supply with M/s TG Advait India Pvt. Ltd. as Indian partner for Installation, Testing and Commissioning. By March 2020, almost 60% of supplies were complete. Thereafter, COVID-19 severely affected the project schedule. The impact of COVID-19 was very high in China, and all manufacturing plants were forced to close. Further, with severe restrictions in place for cross-border movement and domestic lockdown, there was no way the material could reach the site. This resulted in a severe delay in the supply of balance material. Even after the subsiding of COVID-19, due to India-China trade issues, there was a huge delay in the supply of hardware material.

29. The Petitioner has submitted that domestically, as per the L2 schedule, the Indian Partner Agency had initiated installation, testing, and commissioning works wherever material supply reached the site. However, due to the imposition of lockdown in India, the mobilization of resources had come to a standstill. With great difficulty, work resumed after the first wave of COVID-19 by mobilizing manpower with suitable safety precautions. But again, the work stopped due to 2nd wave of COVID-19. Even after the pandemic, the mobilization of manpower took considerable time due to interstate transportation guidelines, as the mobilization of manpower from various places in the country.

30. The Petitioner further submitted that the above-mentioned reasons have been of an unforeseen and unprecedented nature, which had adverse and detrimental cascading effects leading to eventual time overrun.



Delay due to unprecedented rainfall in the lean season:

31. The Petitioner has submitted that the OPGW installation works carried out on the live-line method on the existing transmission lines, necessary safety precautions must had to be taken to avoid any kind of accidents. In live-line stringing, work could not be carried out during rainfall or wet conditions to avoid any electrical discharge through tower parts/machinery, etc. Hence, the total OPGW stringing works were stopped during the rainy days. As the works carried out across the Coastal area of Andhra Pradesh, Tamil Nadu, and Karnataka, rail falls across these States affected the OPGW stringing works. OPGW Installation works in foggy or moist weather would result in dry band arcing and line tripping, leading to fatal accidents. The Petitioner has claimed condonation of delay from September 2020 to January 2021 (5 months) and from September 2021 to January 2022 (5 months) due to the said reasons.

32. Further, the Petitioner has submitted that the unseasonal and unprecedented rainfall in and around Southern Region States during the period of the lean rainfall season, i.e., in the months of September, 2020 to January, 2021 and September, 2021 to January, 2022, lead to deferment of works associated with subject assets.

33. The Petitioner has submitted that the above-mentioned period, consisting of months of October, November, December, and January is defined as Post Monsoon/ Winter Season by the Meteorological Department of India, which normally has meagre rainfall as per Long Period Average (LPA). However, the actual rainfall in these months, as mentioned above, was unprecedented in large excess as compared to their respective LPAs, owing to reasons such as disturbances caused by a few



Cyclonic activities in the Bay of Bengal and the development of low pressure over areas of Andhra Pradesh and Tamil Nadu and other States of Southern Region.

34. The Petitioner has also submitted that the OPGW stringing works were planned to keep in mind the rainfall pattern in the Southern Region. However, the unprecedented and continuous rainfall over these months affected the execution of OPGW stringing works as per the revised plan, which was initially disturbed owing to COVID-19 related restrictions. Further, the continuous rainfall in this period also accompanied with lightning and thunderstorm conditions which are not considered ideal for executing works in electrically charged switchyard in this case being 400 kV TL apart from issues related to hindrances caused by water logging, restricted movement of machinery, swift mobilization/ re-mobilization of man and material, etc.

35. The Petitioner has claimed the delay under force majeure as per the Model Transmission Service Agreement (Model TSA) approved by the Commission vide order dated 29.4.2011 in Petition No. L-1/44/2010-CERC. Clause 14.2.1 of the said Model TSA defines “force majeure” as under

“14.0 Force Majeure

.....

14.2.1 Natural Force Majeure Events (a) Act of God, including, but not limited to drought, fire and explosion (to the extent originating from a source external to the Site), earthquake, volcanic eruption, landslide, flood, cyclone, typhoon, tornado, or exceptionally adverse weather conditions which are in excess of the statistical measures for the last hundred (100) years;”

36. The Petitioner has submitted that as per Clause 14.2.1 of the Model TSA, exceptional adverse weather conditions which are in excess of the statistical measures for the last hundred (100) years can be considered as force majeure and in



such cases, any delays will not be attributable to the Petitioner and in the instant case, as per data available from website of Indian Meteorological Department, the rainfall excess during the said period as against long-term average at Southern Region States.

37. The Petitioner has also submitted that Appellate Tribunal for Electricity (APTEL) vide its order/judgment dated 28.10.2022 passed in Appeal No. 15 of 2016 has condoned time over-run in similar case where OPGW stringing works was to be done on live wire in foggy conditions and has submitted that unprecedented and continuous rainfall is an uncontrollable factor in case of stringing of OPGW on live wire, therefore, the afore-mentioned judgment of APTEL ought to be applied in the instant case as well.

ROW issues in 400 kV Gooty -Neelamangla OPGW Link:

38. The Petitioner has submitted that severe right-of-way issues were faced in the stringing of the 400 kV Gooty-Neelamangla OPGW Link in Bangalore Rural districts (Dodballapur). As per the Investment Approval Schedule, the progress of the project was well on course till February 2021, completing almost 243km/256km of stringing, i.e., 95%, and only 13 km was remaining. The Line was traversing through the Bangalore rural area and faced severe issues in Dodballapur Taluk, from Tower Nos. 560-586 and 638-650 (13.2km). The landowners of these villages had demanded compensation for Towers and Corridors for allowing OPGW stringing works. The details of Section Nos. (Tower Nos.) are as below:

S.No	Section (Tower Nos)	km	Village	Taluk	District
1	560-573	4.4	Doddaveera, Thippanapalya	Dodballapur	Bangalore



2	573-586	4.4	Doddaveera, Thippanapalya	Dodballapur	Rural
3	638-650	4.4	Halenahalli	Dodballapur	

39. The Petitioner has further submitted that due to Right of Way issues, earth-wire stringing could not be completed in 02 Drum No. 44 and Drum No. 50. The original transmission line 400 kV Gooty-Neelamangla was commissioned in 2015. During the construction of the original transmission line, the Petitioner had already paid the crop/ tree compensation for the damages as per Section 28 of the Indian Electricity (Supply) Act 1948 and Sections 10 and 11 of Part III of the Indian Telegraph Act, 1885. However, the villagers had again demanded land compensation as per the New Guidelines, which were framed in 2015 by the Central Government. As these lines were built 25 years ago, much before the framing of the 2015 Guidelines by the Central Government for land compensation for Towers/ Corridors, the Petitioner was unable to pay land compensation as demanded by the Villagers, as it could have a cascading effect for compensation in all other lines also.

40. The Petitioner has further submitted that they had attempted to complete the balance stringing in the affected works from February 2021 to April 2021, but they were met with stiff resistance from the local villagers. After attempting 6 times, in April 2021, the Petitioner raised major concerns related to the safety of their workers, as local people have harassed, tortured, and were very abusive with the workers (Mail dated 11.4.2021 attached has been submitted by the Petitioner). The Petitioner had immediately issued a letter dated 17.4.2021 to the Tahsildar, Dodballapur Taluk to resolve the Right of Way issues in these villages. Further, vide Letter dated 6.7.2021, the Petitioner has submitted that they requested the Deputy Commissioner & District



Magistrate of Bangalore Rural District to resolve the Right of Way issues. With the support of the Deputy Commissioner & District Magistrate, the Petitioner could complete stringing of the 3 sections in August 2021 (16.8.2021)

41. The chronology of the above-mentioned events submitted by the Petitioner is tabulated as below:

Date	Remarks
17.4.2021	Letter from POWERGRID to Tahsildar, Doddballapur Taluk to resolve the Right of Way issues in above mention villages
06.7.2021	Letter from POWERGRID to Deputy Commissioner & District Magistrate of Bangalore Rural District for resolving the Right of way issues

42. A total of 192 days (from 5.2.2021 to 16.8.2021) had lapsed since the Petitioner first encountered ROW issues in the 400 kV Gooty- Neelamangla link. This has caused considerable delay in the commissioning of the Link.

ROW issues in 400 kV Gooty- Somanahally OPGW Link

43. The Petitioner has submitted that they have faced severe right-of-way issues in the stringing of the 400 kV Gooty- Somanahally OPGW Link in Bangalore rural district (Doddballapur). As per the Investment Approval Schedule, the link was to be commissioned by November 2021. The progress of the project was well on course till February 2021 (Completing 286km/300km of stringing, i.e., 95%), and only 14 km of stringing was left. The Petitioner has submitted that the line was traversing through the Bangalore rural area and faced severe issues in Doddballapur Taluk, from Tower Nos. 582 to 621 (14 km). The landowners of these villages demanded compensation for Towers and Corridors for allowing OPGW stringing works. The details of Section Nos. (Tower Nos) are as below:



S.No	Section (Tower Nos)	km	Village	Taluk	District	Remarks
1	582-596	4.7	Hadonahalli, Peramagundahalli,	Dodballapur	Bangalore Rural	Completed by September 2021
2	596-609	4.7	Antarahalli, Maralenahalli, Basappapalya,	Dodballapur		
3	609-621	4.6	Mandibyadarahalli	Dodballapur		

44. The Petitioner has submitted similar reasons regarding RoW issues with respect to the 400 kV Gooty- Somanahally OPGW Link as submitted for the 400 kV Gooty -Neelamangla OPGW Link.

45. Additionally, in the instant Link, the villagers filed a Writ Petition 8748 of 2022 in the Hon'ble High Court of Karnataka against the Deputy Commissioner & others requesting to provide an interim order against the OPGW stringing works. A Stay order from the Hon'ble High Court of Karnataka was passed on 24.8.2022, restraining the Petitioner and other officials from erecting and laying high-tension wires.

46. Meanwhile, the Petitioner met with DC on 12.4.2022 and 25.4.2022, requesting to resolve the issues of ROW with the help of the District Administration and Police. A Letter was also addressed on 13.6.2022 to DC requesting a Meeting to resolve the ROW issues at the earliest. Office of DC vide Notice dated 23.6.2022 & 7.7.2022 called for a Meeting with villagers on 15.7.2022, but the same was cancelled later. Attempts to conduct Meetings on 20.7.2022 & 25.7.2022 were also made but cancelled. A letter was once again issued by the Petitioner on 18.8.2022 to the DC requesting clearance of ROW issues.

47. Subsequently, the Hon'ble High Court of Karnataka on 28.9.2022 passed directions to DC-Bangalore Rural to arrange for a Meeting with Villagers. A Meeting



was conducted on 29.9.2022 by the District Magistrate with the Petitioners, POWERGRID, and BESCOM officials. The Minutes of the Meeting were submitted to the Advocate General, High Court of Karnataka through a Letter dated 7.10.2022. Further, a standing crop survey report was also done by the District Administration and was submitted to the Advocate General, High Court of Karnataka through a Letter dated 19.10.2022. Due to the Stay issued by the Hon'ble High Court of Karnataka, work could not be attempted by the Petitioner.

48. Finally, the Hon'ble High Court of Karnataka passed the final Order on 6.2.2023 (received on 9.3.2023) dismissing the Writ Petition filed by the villagers. Even after the issuance of the Final Order by the Hon'ble High Court of Karnataka, work could not be resumed in the area as the local district administration was busy with the Assembly Elections of Karnataka scheduled to take place on 10.5.2023. Therefore, work could be resumed only after the Elections, i.e., 11.5.2023 onwards. The Link was commissioned in June 2023.

49. The chronology of above-mentioned events is tabulated as below:

Date	Remarks
17.4.2021	Letter from POWERGRID to Tahsildar, Dodballapur Taluk, to resolve the Right of Way issues in above mention villages
6.7.2021	Letter from POWERGRID to Deputy Commissioner & District Magistrate of Bangalore Rural District for resolving the right-of-way issues
28.9.2021	Letter from POWERGRID to Deputy Commissioner & District Magistrate of Bangalore Rural District for resolving the right-of-way issues
29.9.2021	Letter from the District Magistrate of Bangalore Rural District to the Superintendent of Police to provide Police Protection for OPGW stringing-related works.
1.4.2022	Letter from the District Magistrate of Bangalore Rural District to the Superintendent of Police to provide Police Protection for OPGW stringing-related works.



20.4.2022	Villagers have filed a Writ Petition 8748 of 2022 in the Hon'ble High Court of Karnataka against the Deputy Commissioner & Others, requesting to provide an interim Order against the OPGW stringing work
13.6.2022	Letter from POWERGRID to Deputy Commissioner & District Magistrate of Bangalore Rural District for resolving the right-of-way issues
23.6.2022 & 7.7.2022	Notice issued from the DC office for a Meeting with Villagers on 15.7.2022, but the same was cancelled later
18.8.2022	Letter from the District Magistrate of Bangalore Rural District to the Superintendent of Police to provide Police Protection for OPGW stringing-related works.
28.9.2022	Hon'ble High Court of Karnataka has issued directions to DC- Bangalore Rural to arrange a Meeting with Villagers. A Meeting was conducted on 29.9.2022 by the District Magistrate with the Petitioners, POWERGRID & BESCOM officials
7.10.2022	The Minutes of the Meeting were submitted to the Advocate General, High Court of Karnataka
19.10.2022	A standing crop survey report was also done by the District Administration and submitted to the Advocate General, High Court of Karnataka
6.2.2023	Hon'ble High Court of Karnataka passed the final Order (received on 9.3.2023) dismissing the Writ Petition filed by the Villagers

50. A total of 824 days (from 5.2.2021 to 10.5.2023) have lapsed since the Petitioner first encountered ROW in the 400 kV Gooty- Somanahally Link. This has caused considerable delay in the commissioning of the Link.

Analysis and decision

51. We have considered the submissions made by the Petitioner and have gone through the documents in support of its contentions. As per IA approval dated 15.11.2018, the scheme covered in the instant Petition was scheduled to be completed within 36 months, i.e., by 5.11.2021. Further, it is observed that the said project was discussed and deliberated in the 31st & 32nd SRPC meetings held on 25.2.2017 & 22.8.2017, respectively. Further, the scope of the scheme was revised in the 36th TCC and 37th RPC meetings held on 31.1.2020 and 1.2.2020, respectively.



Accordingly, the Asset 5(d), Asset (7), Asset (9), and Asset 11 (b) were added in the said scheme. The Relevant extract of the 36th TCC and the 37th RPC is as follows:

36th TCC Meeting & 37th SRPC meeting held on 31.1.2020 & 1.2.2020 respectively.

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x. Recommendations:

- a) NLDC would seek time extension for implementation of AGC with Hon'ble CERC as the projects under execution may go beyond February 2020.
- b) All the states were requested to inform the respective SERCs for necessary tariff and guidelines support for intra-state AGC implementation.
- c) TCC recommended to lay OPGW for the lines 400 kV Dharmapuri- Salem (59km), 400 kV Dharmapuri-Tuitcorin (359km) and 400 kV Kudgi-Narendra (New) (10km), with an estimated cost of Rs 13.26 crores (for total length of 428 km).

7.10SRPC Deliberation:

- i. SRPC noted the above.

ii. Decision/Approval:

SRPC approved the new OPGW that are to be laid for the lines 400 kV Dharmapuri- Salem (59km), 400 kV Dharmapuri-Tuitcorin lines (around 359 km) and 400 kV Kudgi-Narendra (New) (10km). Total 428 km OPGW at an estimated cost of Rs 13.26 Cr.



19.5 Strengthening of ISTS Communication System

PGCIL had highlighted the need for replacing the OPG on 400 kV Ramagundam - Chandrapur and 400 kV Jeypore - Gazuwaka lines as the existing Optical Fibre was more than 15 years old and performance had deteriorated. There was additional requirement from NLDC of redundant paths in view of the all India implementation of AGC for central sector ISG generators. Further in draft communication planning criteria of CEA, there were clauses of N-1 compliance. Between ER-SR beside Angul-Srikakulam only Jeypore – Gazuwaka was the only connectivity. All the new lines are coming up with OPGW.

In Special Meeting held on 07.11.2019, PGCIL had confirmed that there was no OPG on Talcher-Kolar HVDC link (ER-SR) while Raigarh-Pugalur HVDC link (WR-SR) was coming with OPG. After deliberations the following was agreed:

- OPGW on 400 kV Jeypore - Gazuwaka lines would be recommended to TCC/SRPC for approval. The cost breakup of this project (out of 13 Cr) will be informed by PGCIL.
- PGCIL would come out with details justifying the requirement for OPG on 400 kV Ramagundam - Chandrapur lines (AGC, N-1, strengthening etc).

TCC Deliberation:

- i. Sr.GM (LD&C), PGCIL informed that OPGW cables on 400 kV Ramagundam-Chandrapur and 400 kV Jeypore -Gajuwaka lines had completed their life and they were required to be replaced in view of reliable communication links. He requested that Talcher-Kolar HVDC link (ER-SR) should also be provided with OPGW.
- ii. Director (Trans), TSTRANSCO stated that OPGW for Talcher-Kolar HVDC link may not be necessary and may be burden on the State Utilities.



iii. Recommendation:

Recommended for SRPC approval, replacement of OPGW on 400 kV Jeypore-Gajuwaka (220 kM) around Rs. 6.8 Crores and 400 kV Ramagundam – Chandrapur (178 kM) around Rs 5.5 Crores.

SRPC Deliberation:

i. SRPC Noted the above.

ii. Decision/Approval:

SRPC approved the replacement of OPGW on 400 kV Jeypore- Gazuwaka (220 kM) around 6.8 Crores and 400 kV Ramagundam – Chandrapur (178 kM) for around Rs 5.5 Crores.

52. However, it is observed that the Petitioner has only contended about the addition of Asset-9 and Asset-11(b) in the scope of the project subsequent to the discussion in the 36th TCC and 37th RPC meetings held on 31.1.2020 and 1.2.2020, respectively, in the instant Petition. Therefore, as submitted, the zero date of 1.2.2020 for the calculation of SCOD as per IA has been considered only for Asset-9 and Asset-11(b) in this order.

53. Therefore, the details of the time delay with respect to different transmission assets considered under this Petition are as follows:

Asset	SCOD	COD	Delay in days from SCOD
Asset-1	05.11.2021	17.03.2021	Nil
Asset-2		31.03.2021	Nil
Asset-3		16.04.2021	Nil
Asset-4		10.09.2021	Nil
Asset-5		25.01.2022	81 days
Asset-6		24.03.2022	129 days
Asset-7		31.03.2022	146 days
Asset-8		08.07.2022	245 days
Asset-9	01.02.2023	17.09.2022	Nil
Asset-10	05.11.2021	13.10.2022	341 days



Asset	SCOD	COD	Delay in days from SCOD
Asset-11(a)		26.11.2022	386 days
Asset-11(b)	01.02.2023	26.11.2022	NIL
Asset-12	05.11.2021	06.12.2022	396 days
Asset-13		21.12.2022	411 days
Asset-14		04.1.2023	425 days
Asset-15		16.02.2023	468 days
Asset-16		30.03.2023	510 days
Asset-17		12.04.2023	523 days
Asset-18		16.03.2023	496 days
Asset-19		16.06.2023	574 days

54. On perusal of the above, there is no delay in the commissioning of Asset-9 and Asset-11(b).

55. Further, the detailed reasons submitted by the Petitioner are as follows.

Delay due to COVID-19 Pandemic in case of Asset-1 to Asset-8, Asset-10, Asset-11(a), Asset-12 to Asset-19.

56. The Petitioner has submitted that specific challenges related to COVID-19 included supplier delivery issues, worker absenteeism due to illness, delayed issuance of permits, travel restrictions, and inefficiencies due to the need to practice social distancing on job sites. Lack of engineering and technical support and supply chain disruptions were major factors impacting project schedules and implementations. Commissioning of power projects faced delays due to the squeezing of supply lines and construction activities. The COVID-19 outbreak also seriously impacted off-shore supplies (GIS Modules) from the factory of M/s Shandong Taikai, China, with supplies commencing only from January 2021. Remobilization of various working gangs from other states took additional time, as they were unwilling to travel due to restrictions, including mandatory Institutional Quarantine. The lockdown and the onset of the peak



monsoon season resulted in sites being waterlogged and unapproachable, leading to loss of precious working time.

57. With reference to the above, it is observed that the Ministry of Power (MoP) vide letter dated 27.7.2020 and 12.06.2021 had extended the SCOD of the inter-state transmission projects by 05 months and 03 months, respectively, due to the COVID-19 pandemic. The relevant portion of the letter, dated 27.7.2020 and 12.6.2021, is as follows.

Dated 27.7.2020

“Sub: Extension to TSP/Transmission Licensees for completion of under construction inter-State transmission projects – reg.

Sir,

I am directed to state that transmission utilities have pointed out that construction activity at various transmission projects sites have been severely affected by the nationalised lockdown measures announced since 25th March 2020 to contain outbreak of COVID - 19 have requested for extension of Scheduled Commercial Operation Date (SCOD) for to mitigate the issues of disruption in supply chains and manpower, caused due to COVID-19 pandemic.

2. it has been therefore decided that;

- i. All inter-state transmission projects, which were under construction as on date of lockdown i.e. 25th March 2020 , shall get an extension of five months in respect of their SCOD;*
- ii. This order shall not apply to those projects , whose SCOD dates was prior to 25th March 2020.*

Dated 12.6.2021

“Sub: Extension to TSP/Transmission Licensees for completion of under construction inter-State transmission projects – reg.

Sir,

I am directed to state that transmission utilities have approached this Ministry stating that construction activity at various transmission projects sites have been severely affected by the current second wave of COVID-19 pandemic and various measures taken by State/UT Governments to contain the pandemic; such as night curfew, imposition of section 144, weekend lockdown and complete lockdown. In this regard they have requested for extension of Scheduled Commercial Operation Date (SCOD) for



the undergoing Transmission projects to mitigate the issues of disruption in supply chains and manpower, caused due to COVID-19 pandemic.

2. The matter has been examined in the Ministry and it has been noted that unlike last year complete lock-down in the entire country, this time different States/UTs have ordered lock-down in their State/UTs as per their own assessments. Therefore, after due consideration, it has been decided that;

i. All inter-state transmission projects, which are under construction with SCOD coming after 01 April 2021 shall get an extension of three (3) months in respect of their SCOD;

ii. The commencement date of Long Term Access (LTA) to a generator by CTU based on completion of a transmission line, whose SCOD is extended by three (3) months due to COVID19 as mentioned above at point(i), shall also be extended by three (3) months.

3. This issue with the approval of Competent Authority.”

58. Further, it is observed that the Petitioner has also submitted the status of the project as on dated 25.3.2020 and 1.4.2021 in accordance with the MoP letter dated 27.7.2020 and 12.6.2021, respectively, and impact of COVID-19 on the scheme vide affidavit dated 23.11.2023.

59. With reference to the above, it is observed that as per IA, all the Assets considered under the instant project were under construction as on 25.3.2020, and SCOD was scheduled after 1.4.2021. Therefore, the time period of 05 months and 03 months as per the MoP letter dated 27.7.2020 and 12.6.2021, respectively, are applicable for all the assets, and hence, the revised SCOD of all the assets is considered as follows:

Date of IA	Schedule a time period as per IA	SCOD as per IA	as	Extension as per MoP letter dated 27.07.2020	Extension as per the MoP letter dated 12.06.2021	Revised SCOD considering extension as per MoP notifications
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05.11.2018	36 Months	05.11.2021	05 Months	03 Months	5.07.2022
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60. Now, as per revised SCOD, the delay in COD of the different assets except Asset-9 & Asset-11(b) is as follows.:

Asset	Revised SCOD	COD	Delay w.r.t revised SCOD (in days)
Asset-1	05.07.2022	17.03.2021	NIL
Asset-2		31.03.2021	NIL
Asset-3		16.04.2021	NIL
Asset-4		10.09.2021	NIL
Asset-5		25.01.2022	NIL
Asset-6		24.03.2022	NIL
Asset-7		31.03.2022	NIL
Asset-8		08.07.2022	3
Asset-10		13.10.2022	100
Asset-11(a)		26.11.2022	144
Asset-12		06.12.2022	154
Asset-13		21.12.2022	169
Asset-14		04.01.2023	183
Asset-15		16.02.2023	226
Asset-16		30.03.2023	268
Asset-17		12.04.2023	281
Asset-18		16.03.2023	254
Asset-19		16.06.2023	346

61. It is observed from the above that there is no time overrun with respect to Asset-1 to Asset-07, whereas for Asset-8 and Asset-10 to Asset-19, the time overrun varies from 3 days to 346 days.

62. The Petitioner has submitted detailed reasons for the time overrun as follows:

Delay due to unseasonal rainfall during the lean season

63. The Petitioner has submitted that the OPGW installation work was carried out on live-line method on the existing transmission line and this live-line stringing work



can't be carried out during rain fall or wet condition to avoid any electrical discharge through tower parts/machinery etc., Therefore in view of technical and safety constraints and considering very few days were suitable for installation in monsoon and winter from September 2020 to January 2021, September 2021 to January 2022. The said period, consisting of October, November, December, and January, is defined as Post Monsoon/Winter Season by the Meteorological Department of India, which normally has meagre rainfall as per Long Period Average (LPA). However, the actual rainfall in these months was unprecedented in large excess as compared to their respective LPAs, owing to reasons such as disturbance caused by a few cyclone activities in the Bay of Bengal and the development of low pressure over areas of Andhra Pradesh, Tamil Nadu, and other States of the Southern Region.

64. The Petitioner has submitted that the execution of OPGW stringing work, as per the revised plan, which was initially disturbed due to the COVID-19 pandemic, was further delayed due to unseasonal rainfall. The continuous rainfall was accompanied by lightning and thunderstorm conditions, which are not considered ideal for executing works in an electrically charged switchyard. Hindrances caused by water logging, restricted movement of machinery, etc., lead to further delay in the execution of the project. In this regard, the Petitioner has claimed force majeure as per Clause 14.2.1 of the Model Transmission Service Agreement (Model TSA) as the reason behind the delay is not under the control of the Petitioner.

65. With reference to the above, it is observed that as per the Salient Feature mentioned in the Detailed Project Report, the Petitioner has considered the installation of OPGW on live line for existing lines and off line for new lines under construction, if



any. Approach cable is an armoured cable with fibres similar to OPGW for providing connectivity from the joint box at the terminating station up to the communication room.

66. Further, the Petitioner has relied on the order dated 28.10.2022 passed in Appeal No. 15 of 2016 by the APTEL, vide which the time over-run in a similar case of stringing of OPGW on live line was condoned. The relevant portion of the order is as follows:

“The central commission has unfairly short-shifted the ground of foggy conditioned. On the facts there was no contest. The observations that the impact of fog could not be so much that the work would be held up for entire period of 02 months is rather vague. The commission failed to take into account the explanation that the assigned work had to be carried out in “live line condition” it being not safe to execute the task in the foggy conditions since line would trip due to failure of the connected system.”

67. We have considered the submissions of the Petitioner and have gone through the documents placed on record. It is observed that the Petitioner has claimed condonation of delay for around 240 days, which were affected due to the aforementioned reason, i.e., technical and safety constraints, and considering very few days were suitable for installation in monsoon and winter from September 2020 to January 2021, and from September 2021 to January 2022.

68. As per the 2019 Tariff Regulations, the following events are considered as Force Majeure:

- “(a) Act of God including lightning, drought, fire and explosion, earthquake, volcanic eruption, landslide, flood, cyclone, typhoon, tornado, geological surprises, or exceptionally adverse weather conditions which are in excess of the statistical measures for the last hundred years; or*
- (b) Any act of war, invasion, armed conflict or act of foreign enemy, blockade, embargo, revolution, riot, insurrection, terrorist or military action; or*
- (c) Industry wide strikes and labour disturbances having a nationwide impact in India; or*
- (d) Delay in obtaining statutory approval for the project except where the delay is attributable to project developer.”*



It is observed that the time overrun claimed by the Petitioner due to unseasonal rainfall during the lean season between September 2020 and January 2021, and September 2021 and January 2022 has already been subsumed/covered under the time overrun condoned due to COVID-19 and revised the SCOD up to 05.7.2022. Therefore, the time overrun on account of unseasonal rainfall during lean season is not condoned.

Delay due to RoW Issues in 400 kV Gooty-Neelamangla OPGW Link in case of Asset-12:

69. The Petitioner has submitted that various Right of Way issues were faced at Dodballapur, Bangalore Rural districts during the stringing of OPGW of 400 KV Gooty-Neelamangla. The progress of the project was well in course till February 2021 and completed almost 243 Km/256 km, i.e., 95% stringing work, and only 13 km was remaining. The RoW issues were faced in Dodballapur Taluk, from Tower Nos. 560-586 and 638-650 (13.2 kM). The Landowners of these villages had demanded compensation for Towers and Corridors for allowing OPGW stringing works. Due to RoW issues, the earth wire stringing could not be completed in Drum No. 44 and Drum No. 50. As the original transmission lines were built 25 years ago, much before the framing of the 2015 Guidelines by Central Government for land compensation for Towers/Corridors, the Petitioner was unable to pay land compensation as demanded by villagers as it may have a cascading effect for compensation in all other lines also.

70. The Petitioner has further submitted that they have attempted to complete the balance stringing in the affected works from February 2021 to April 2021, but they were met with stiff resistance from the local villagers. After attempting 6 times, in April



2021, the Petitioner raised major concerns related to the safety of their workers, as local people had harassed, tortured, and were very abusive to the workers. The Petitioner had immediately issued a letter dated 17.4.2021 to the Tahsildar, Doddballapur Taluk, to resolve the Right of Way issues in these villages. Further, the Petitioner vide letter dated 6.7.2021 requested the Deputy Commissioner and District Magistrate of Bangalore Rural District to resolve the Right-of-Way issues. With the support of the Deputy Commissioner and the District Magistrate, the Petitioner could complete stringing of the 3 sections in August 2021 (16.8.2021). The Petitioner has submitted that a Total of 192 days (from 5.2.2021 to 16.8.2021) lapsed since the first encountering a RoW issue in the 400 kV Gooty-Neelamangla Link.

71. We have considered the submissions of the Petitioner and have gone through the documents placed on record. It is observed that the Petitioner apprised the RoW issues faced from Tower No. 560-573, 573-586, 638-650 during the stringing of OPGW for 400 KV Gooty -Neelamangla transmission line to the local administration and requested their intervention in the matter to resolve the RoW issues at the earliest vide letter dated 17.4.2021 and 6.7.2021. Further, as per a letter dated 28.9.2021 from the Petitioner to the local administration, the balance work of the OPGW of the 400 KV Gooty-Neelamangla transmission line was completed with the support of the local administration.

72. In view of the above, we are of the considered view that the reasons for time overrun due to RoW issues faced by the Petitioner during stringing of OPGW for 400 KV Gooty-Neelamangla transmission line, i.e., Asset-12, were beyond the control of the Petitioner and the Petitioner has also taken up the matter effectively with the local



administration to resolve the said issues. Therefore, the time overrun of 192 days from 5.2.2021 to 16.8.2021 is hereby condoned. However, it is observed that the time delay from 5.2.2021 to 16.8.2021 has already been subsumed under the time delay condoned due to COVID-19 and revised the SCOD up to 05.7.2022.

Delay due to RoW Issues in 400 kV Gooty-Neelamangla OPGW Link in case of Asset-19:

73. With respect to the 400 kV Gooty- Somanahally OPGW Link, the Petitioner has submitted similar reasons regarding RoW issues as submitted for the 400 kV Gooty - Neelamangla OPGW Link.

74. Additionally, the Petitioner further submitted that the villagers had filed a Writ Petition 8748 of 2022 in the Hon'ble High Court of Karnataka against the Deputy Commissioner and others, praying therein for an interim order against the OPGW stringing works. A stay order from the Hon'ble High Court of Karnataka was passed on 24.8.2022, restraining the Petitioner and other officials from erecting and laying high-tension wires. Meanwhile, the Petitioner requested the local administration vide various letters for the clearance of ROW issues.

75. Subsequently, the Hon'ble High Court of Karnataka on 28.9.2022 passed directions to DC-Bangalore Rural to arrange a meeting with villagers. A meeting was conducted on 29.9.2022 by the District Magistrate with the Petitioners, POWERGRID, and BESCOM officials. Further, a standing crop survey report was also done by the District Administration and was submitted to the Advocate General, High Court of Karnataka through a letter dated 19.10.2022. Due to the stay issued by the Hon'ble High Court of Karnataka, work could not be attempted by the Petitioner.



76. Finally, the Hon'ble High Court of Karnataka passed the Order on 6.2.2023 dismissing the Writ Petition filed by the villagers. Even after the issuance of the Final Order by the Hon'ble High Court of Karnataka, work could not be resumed in the area as the local district administration was busy with the Assembly Elections of Karnataka scheduled to take place on 10.5.2023. Therefore, work could be resumed only after the Elections, i.e., 11.5.2023 onwards. The Link was commissioned in June 2023. A total of 824 days (from 5.2.2021 to 10.5.2023) had lapsed since the Petitioner first encountered ROW in the 400 kV Gooty- Somanahally Link. This caused a considerable delay in the commissioning of the Link.

77. We have considered the submissions of the Petitioner and have gone through the documents placed on record. It is observed that the Petitioner apprised the RoW issues faced from Tower No. 582-596, 596-609, 609-621 during the stringing of OPGW for 400 KV Gooty -Somanahally transmission line to the Local Administration and requested their intervention in the matter to resolve the RoW issues at the earliest vide letters dated 17.4.2021 and 6.7.2021. The Petitioner further intimated to the local administration that the 22.4 KM balance OPGW works have been completed. However, the RoW issues from Tower No. 609-621 still persisted, and accordingly, the Petitioner requested the local administration's intervention to resolve the ROW issues with /obstruction from the Land Owners/necessary police protection vide letters dated 28.9.2021, 1.4.2022, 13.6.2022, 18.8.2022.

78. Further, it is observed that a Writ Petition No. WP 8748/2022 was also filed by the local people/villagers in the Hon'ble High Court of Karnataka at Bengaluru on 20.4.2022. Accordingly, vide order dated 24.8.2022, the Hon'ble High Court restrained



the Petitioner from erecting and laying high tension wires and from putting up electric poles in the local people's land. After this, the matter was heard on 22.9.2022 and 28.9.2022, and the matter was adjourned with extending the interim order granted earlier. Finally, the writ Petition No. WP 8748/2022 was dismissed by the Hon'ble High Court of Karnataka vide order dated 6.2.2023. A copy of said order was delivered to the Petitioner on 9.3.2023.

79. Further, it is observed that the Petitioner has not provided any kind of supporting documents to substantiate the delay in execution of work from 9.3.2023 to 10.5.2023 as claimed by the Petitioner.

80. Therefore, in view of the above, the time delay due to RoW issues and restrained order passed by the Hon'ble High Court of Karnataka, faced by the Petitioner during stringing of OPGW for 400 KV Gooty -Somanahally transmission line, i.e., Asset-19, is beyond the control of the Petitioner. Also, the Petitioner was able to execute the work only after 9.3.2023, when the order of dismissal of the Writ Petition was received by the Petitioner. Therefore, the time delay of 762 days from 5.2.2021 to 9.3.2023 is hereby condoned.

81. It is observed that the time delay of 516 days from 05.02.2021 to 5.07.2022 (Revised SCOD) has already been accounted for under the time delay condoned due to COVID-19. Accordingly, the net time delay of 246 days from 06.07.2022 to 09.03.2023 is hereby condoned for Asset-19, i.e., the OPGW link for the 400 kV Gooty–Somanahally transmission line, on account of various RoW issues faced by the Petitioner. It is noted that after the resolution of the RoW issues on 09.03.2023, the Petitioner took approximately three months to commission Asset-19. The Petitioner is



directed to submit the reasons for the time taken from 09.03.2023 to 16.06.2023 (COD of the asset) at the time of truing-up, and the same shall be reviewed at that time.

82. Therefore, the summary of the time overrun claimed by the Petitioner and time delay condoned/not condoned for different transmission assets is as follows:

Asset	SCOD	Actual COD	Time overrun w.r.t revised SCOD	Time over-run condoned	Time overrun not condoned
Asset-1	5.07.2022*	17.03.2021	NIL	NIL	NIL
Asset-2		31.03.2021	NIL	NIL	NIL
Asset-3		16.04.2021	NIL	NIL	NIL
Asset-4		10.09.2021	NIL	NIL	NIL
Asset-5		25.01.2022	NIL	NIL	NIL
Asset-6		24.03.2022	NIL	NIL	NIL
Asset-7		31.03.2022	NIL	NIL	NIL
Asset-8		8.07.2022	3	NIL	3
Asset-9	01.02.2023 [#]	17.09.2022	NIL	NIL	NIL
Asset-10	5.07.2022*	13.10.2022	100	NIL	100
Asset-11(a)		26.11.2022	144	NIL	144
Asset-11(b)	01.02.2023 [#]	26.11.2022	NIL	NIL	NIL
Asset-12	5.07.2022*	06.12.2022	154	NIL	154
Asset-13		21.12.2022	169	NIL	169
Asset-14		04.01.2023	183	NIL	183
Asset-15		16.02.2023	226	NIL	226
Asset-16		30.03.2023	268	NIL	268
Asset-17		12.04.2023	281	NIL	281
Asset-18		16.03.2023	254	NIL	254
Asset-19		16.06.2023	346	246	100

**Revised As per MoP letter dated 27.07.2020 & 12.06.2021*

As per the 36th & 37th SRPC meeting held on 31.01.2022 & 01.02.2020, and thus as per IA, the 36-month completion period has been considered for the determination of SCOD.

Interest During Construction (IDC) / Incidental Expenditure During Construction (IEDC)

83. The Petitioner has claimed IDC of the transmission assets covered in the instant Petition and has submitted the statement showing IDC claim, discharge of IDC liability as on COD and thereafter as under:



(₹ in lakh)

Assets	IDC as per Auditor Certificate	IDC discharged upto COD	IDC discharged during 2020-21	IDC discharged during 2021-22	IDC discharged during 2022-23	IDC discharged during 2023-24	IDC discharged during 2024-25
Asset-1	6.15	4.81	0.00	1.33	0.00	0.00	0.00
Asset-2	0.19	0.13	0.00	0.06	0.00	0.00	0.00
Asset-3	46.26	35.2	0.00	10.94	0.02	0.00	0.00
Asset-4	14.45	12.61	0.00	1.28	0.5	0.00	0.00
Asset-5	129.72	114.39	0.00	0.42	14.93	0.00	0.00
Asset-6	3.87	3.26	0.00	0.00	0.62	0.00	0.00
Asset-7	29.78	25.41	0.00	0.00	4.38	0.00	0.00
Asset-8	4.27	3.44	0.00	0.00	0.83	0.00	0.00
Asset-9	40.57	34.22	0.00	0.00	0.53	5.82	0.00
Asset-10	15.26	13.19	0.00	0.00	0.75	1.32	0.00
Asset-11(a)	12.70	4.91	0.00	0.00	1.36	0.00	0.00
Asset-11(b)	17.69	15.18	0.00	0.00	2.45	0.06	0.00
Asset-12	16.45	14.49	0.00	0.00	0.38	1.59	0.00
Asset-13	10.39	9.09	0.00	0.00	1.30	0.00	0.00
Asset-14	19.32	16.40	0.00	0.00	0.44	2.48	0.00
Asset-15	16.49	13.86	0.00	0.00	0.85	1.79	0.00
Asset-16	15.41	12.03	0.00	0.00	0.00	3.38	0.00
Asset-17	14.59	12.23	0.00	0.00	0.00	2.36	0.00
Asset-18	17.16	13.96	0.00	0.00	0.00	0.18	3.02
Asset-19	25.55	24.10	0.00	0.00	0.00	1.04	0.40

84. We have considered the submissions of the Petitioner. As discussed above in this order, the time overrun in the commissioning of the transmission assets has been partially condoned. Accordingly, the IDC on a cash basis up to the COD has been worked out based on the loan details given in the Statement showing discharge of IDC and Form-9C for the transmission assets. The IDC claimed and considered as on COD and summary of discharge of IDC liability up to COD and thereafter for the purpose of tariff determination, subject to revision at the time of truing up, are as follows:



(₹ in lakh)

Assets	IDC as per Auditor Certificate	IDC Disallowed Due to computational error	IDC Disallowed due to Time Over-run not condoned	IDC allowed	IDC Discharged up to COD	IDC discharged				
						2020-21	2021-22	2022-23	2023-24	2024-25
Asset-1	6.15	0.01	0.00	6.14	4.81	0.00	1.33	0.00	0.00	0.00
Asset-2	0.19	0.00	0.00	0.19	0.13	0.00	0.06	0.00	0.00	0.00
Asset-3	46.26	0.00	0.00	46.26	35.28	0.00	10.94	0.04	0.00	0.00
Asset-4	14.45	0.01	0.00	14.44	12.60	0.00	1.28	0.56	0.00	0.00
Asset-5	129.72	0.00	0.00	129.72	114.39	0.00	0.42	14.91	0.00	0.00
Asset-6	3.88	0.00	0.00	3.88	3.26	0.00	0.00	0.62	0.00	0.00
Asset-7	29.78	0.00	0.00	29.78	25.41	0.00	0.00	4.37	0.00	0.00
Asset-8	4.27	0.00	0.00	4.27	3.44	0.00	0.00	0.83	0.00	0.00
Asset-9	40.57	0.00	0.00	40.57	34.22	0.00	0.00	0.53	5.82	0.00
Asset-10	15.26	0.00	4.80	10.46	9.65	0.00	0.00	0.75	0.06	0.00
Asset-11 (a)	12.70	0.00	7.10	5.60	5.06	0.00	0.00	0.54	0.00	0.00
Asset-11 (b)	17.69	0.00	0.00	17.69	15.18	0.00	0.00	2.45	0.06	0.00
Asset-12	16.45	0.00	6.97	9.48	8.74	0.00	0.00	0.38	0.36	0.00
Asset-13	10.39	0.00	9.79	0.60	0.48	0.00	0.00	0.12	0.00	0.00
Asset-14	19.32	0.00	7.20	12.12	11.32	0.00	0.00	0.44	0.36	0.00
Asset-15	16.49	0.00	9.05	7.44	6.95	0.00	0.00	0.50	0.00	0.00
Asset-16	15.41	0.00	8.47	6.94	6.46	0.00	0.00	0.00	0.48	0.00
Asset-17	14.59	0.00	8.29	6.30	5.87	0.00	0.00	0.00	0.43	0.00
Asset-18	17.16	0.00	9.04	8.12	7.56	0.00	0.00	0.18	0.38	0.00
Asset-19	25.55	0.00	4.90	20.65	20.65	0.00	0.00	0.00	0.00	0.00

85. Further, the Petitioner has claimed IEDC for the transmission assets as per the Auditor Certificate. The Petitioner has further submitted that the entire amount of IEDC for the transmission assets has been discharged up to COD. As the time over-run for the transmission assets has been partially condoned, there is partial dis-allowance of IEDC. The IEDC claimed as per Auditor's Certificate, IEDC considered and discharged up to COD is as under:



(₹ in lakh)

Assets	IEDC claimed as per Auditor certificate (A)	IEDC disallowed due to time over-run not condoned (B)	IEDC Allowed (A-B)
Asset-1	93.21	0.00	93.21
Asset-2	2.94	0.00	2.94
Asset-3	99.13	0.00	99.13
Asset-4	122.71	0.00	122.71
Asset-5	183.95	0.00	183.95
Asset-6	4.49	0.00	4.49
Asset-7	167.92	0.00	167.92
Asset-8	21.12	0.05	21.07
Asset-9	209.55	0.00	209.55
Asset-10	19.17	1.33	17.84
Asset-11 (a)	74.56	7.24	67.32
Asset-11 (b)	102.62	0.00	102.62
Asset-12	17.43	1.80	15.63
Asset-13	17.52	1.96	15.56
Asset-14	27.82	3.35	24.47
Asset-15	16.56	2.39	14.17
Asset-16	15.75	2.63	13.12
Asset-17	13.73	2.38	11.35
Asset-18	18.42	2.94	15.48
Asset-19	18.90	1.12	17.78

Initial Spares

86. Regulation 23(d) of the 2019 Tariff Regulations provides that Initial Spares shall be capitalised as a percentage of plant and machinery cost up to the cut-off date, subject to the following ceiling norms:

“(d) Transmission System

- (i) *Transmission line- 1.00%*
- (ii) *Transmission sub-station*
 - *Green Field- 4.00%*
 - *Brown Field- 6.00%*
- (iii) *Series Compensation devices and HVDC Station- 4.00%*
- (iv) *Gas Insulated Sub-station (GIS)*
 - *Green Field- 5.00%*
 - *Brown Field- 7.00%*
- (v) *Communication System- 3.50%*
- (vi) *Static Synchronous Compensator- 6.00%”*

87. The Initial Spares as claimed by the Petitioner are as under:



(₹ in lakh)

Name of Asset	Plant and Machinery cost (excluding IDC/IEDC, Land cost and Cost of Civil Works) (A)	Initial Spares claimed (B)	Ceiling limit (C)	Spares as per ceiling limit $D=(A-B)*C/(100-C)$	Variation (B-D)
Asset-1	441.13	0.00	3.50%	16.50	-16.50
Asset-2	13.93	0.00	3.50%	0.51	-0.51
Asset-3	874.16	29.52	3.50%	30.63	-1.11
Asset-4	434.46	0.00	3.50%	15.76	-15.76
Asset-5	1632.36	55.06	3.50%	57.21	-2.15
Asset-6	49.00	1.65	3.50%	1.72	-0.07
Asset-7	515.63	27.97	3.50%	17.69	10.28
Asset-8	229.6	7.73	3.50%	8.05	-0.32
Asset-9	564.17	30.6	3.50%	19.35	11.25
Asset-10	575.33	30.35	3.50%	19.77	10.58
Asset-11	1482.28	47.00	3.50%	52.06	-5.06
Asset-12	523.1	27.61	3.50%	17.97	9.64
Asset-13	525.74	27.75	3.50%	18.06	9.69
Asset-14	834.7	44.04	3.50%	28.68	15.36
Asset-15	497.01	0.00	3.50%	0.00	0.00
Asset-16	472.60	0.00	3.50%	17.14	-17.14
Asset-17	411.88	0.00	3.50%	14.94	-14.94
Asset-18	552.78	0.00	3.50%	20.05	-20.05
Asset-19	558.78	0.00	3.50%	20.27	-20.27
Total	11188.64	329.28	3.50%	376.36	-47.08

88. In response to the technical validation letter, the Petitioner has submitted the following Initial Spare discharge statement vide affidavit dated 16.11.2023:

Asset	Particulars	Total spares Claimed	Expenditure on Initial Spares Up to COD and included in the Auditor Certificate up to COD	Expenditure on initial spares in 2022-23	Expenditure on initial spares in 2023-24
Asset-1	Communication System	0.00	0.00	0.00	0.00
Asset-2		0.00	0.00	0.00	0.00
Asset-3		29.52	29.52	0.00	0.00
Asset-4		0.00	0.00	0.00	0.00
Asset-5		55.06	55.06	0.00	0.00
Asset-6		1.65	1.65	0.00	0.00
Asset-7		27.97	0.00	0.00	27.97



Asset	Particulars	Total spares Claimed	Expenditure on Initial Spares Up to COD and included in the Auditor Certificate up to COD	Expenditure on initial spares in 2022-23	Expenditure on initial spares in 2023-24
Asset-8		7.73	7.73	0.00	0.00
Asset-9		30.60	0.00	30.60	0.00
Asset-10		30.35	0.00	30.35	0.00
Asset-11		47.00	47.00	0.00	0.00
Asset-12		27.61	0.00	27.61	0.00
Asset-13		27.75	0.00	0.00	27.75
Asset-14		44.04	0.00	0.00	44.04
Asset-15		0.00	0.00	0.00	0.00
Asset-16		0.00	0.00	0.00	0.00
Asset-17		0.00	0.00	0.00	0.00
Asset-18		0.00	0.00	0.00	0.00
Asset-19		0.00	0.00	0.00	0.00

89. The Petitioner has claimed excess Initial Spares in case of Asset-7, Asset-9, Asset-10, Asset-12, Asset-13, and Asset-14. Therefore, the Initial Spares have been allowed after a minor disallowance to the value claimed by the Petitioner. The capital cost allowed as on COD is as follows:

(₹ in lakh)							
Assets	Particulars	Plant and Machinery cost (excluding IDC/IEDC, Land cost, and Cost of Civil Works) (₹ in lakh)	Initial Spares claimed (₹ in lakh)	Norms as per 2019 Tariff Regulations (%)	Initial Spares allowable (₹ in lakh)	Excess Initial Spares disallowed (₹ in lakh)	Initial Spares Allowed (₹ in lakh)
		A	B	C	$D=(A-B)*C/(100-C)$	E=B-D	
Asset 1	Communication System	441.13	0.00	3.50	16.00	0.00	0.00
Asset 2	Communication System	13.93	0.00	3.50	0.51	0.00	0.00
Asset 3	Communication System	874.16	29.52	3.50	30.63	0.00	29.52
Asset 4	Communication System	434.46	0.00	3.50	15.76	0.00	0.00
Asset 5	Communication System	1632.36	55.06	3.50	57.21	0.00	55.06
Asset 6	Communication System	49.00	1.65	3.50	1.72	0.00	1.65
Asset 7	Communication System	515.63	27.97	3.50	17.69	10.28	17.69
Asset 8	Communication System	229.6	7.73	3.50	8.05	0.00	7.73
Asset 9	Communication	564.17	30.60	3.50	19.35	11.25	19.35



Assets	Particulars	Plant and Machinery cost (excluding IDC/IEDC, Land cost, and Cost of Civil Works) (₹ in lakh)	Initial Spares claimed (₹ in lakh)	Norms as per 2019 Tariff Regulations (%)	Initial Spares allowable (₹ in lakh)	Excess Initial Spares disallowed (₹ in lakh)	Initial Spares Allowed (₹ in lakh)
		A	B	C	$D=(A-B)*C/(100-C)$	E=B-D	
	System						
Asset 10	Communication System	575.33	30.35	3.50	19.77	10.58	19.77
Asset 11	Communication System	1482.28	47.00	3.50	52.06	0.00	47.00
Asset 12	Communication System	523.1	27.61	3.50	17.97	9.64	17.97
Asset 13	Communication System	525.74	27.75	3.50	18.06	9.69	18.06
Asset 14	Communication System	834.7	44.04	3.50	28.68	15.36	28.68
Asset 15	Communication System	497.01	0.00	3.50	18.03	0.00	0.00
Asset 16	Communication System	472.60	0.00	3.50	17.14	0.00	0.00
Asset 17	Communication System	411.88	0.00	3.50	14.94	0.00	0.00
Asset 18	Communication System	552.78	0.00	3.50	20.05	0.00	0.00
Asset 19	Communication System	558.78	0.00	3.50	20.27	0.00	0.00

Capital Cost as on COD

90. The details of capital cost approved as on COD in respect of the transmission assets in the instant Petition are as follows:

(₹ in lakh)

Assets	Capital Cost claimed as on COD (Auditor Certificate) (A)	IDC Disallowed due to computational error (B)	IDC disallowed due to time overrun not condoned (C)	Undischarged IDC as on COD (D)	IEDC Disallowed (E)	Initial Spares Disallowed (F)	Capital Cost as on COD (E) = (A-B-C-D-E-F)
Asset-1	487.53	0.01	0.00	1.33	0.00	0.00	486.19
Asset-2	15.21	0.00	0.00	0.06	0.00	0.00	15.15
Asset-3	921.09	0.00	0.00	10.98	0.00	0.00	910.11
Asset-4	528.17	0.01	0.00	1.84	0.00	0.00	526.32
Asset-5	1761.72	0.00	0.00	15.33	0.00	0.00	1746.39
Asset-6	51.67	0.00	0.00	0.62	0.00	0.00	51.05
Asset-7 [#]	651.50	0.00	0.00	4.37	0.00	0.00	647.13
Asset-8	228.88	0.00	0.00	0.83	0.05	0.00	228.00
Asset-9 [#]	786.08	0.00	0.00	6.35	0.00	0.00	779.73



Asset-10 [#]	449.46	0.00	4.80	0.81	1.33	0.00	442.51
Asset-11 (a)*	1450.71	0.00	7.10	0.54	7.24	0.00	1433.32
Asset-11 (b)*		0.00	0.00	2.51	0.00	0.00	
Asset-12 [#]	387.96	0.00	6.97	0.74	1.80	0.00	378.45
Asset-13 [#]	440.83	0.00	9.79	0.12	1.96	0.00	428.96
Asset-14 [#]	604.57	0.00	7.20	0.80	3.35	0.00	593.22
Asset-15	370.36	0.00	9.05	0.50	2.39	0.00	358.42
Asset-16	388.04	0.00	8.47	0.48	2.63	0.00	376.47
Asset-17	349.44	0.00	8.29	0.43	2.38	0.00	338.34
Asset-18	450.65	0.00	9.04	0.56	2.94	0.00	438.11
Asset-19	493.78	0.00	4.90	0.00	1.12	0.00	487.76

**The Petitioner has submitted integrated tariff forms for the combined Asset-11, however, submitted separate Auditor Certificates and IDC statements for Asset-11(a) and Asset-11(b). We have considered Auditor Certificates and IDC statements for Asset-11(a) and Asset-11(b) and combined together to arrive at the opening capital cost for the combined Asset-11.*

#For Asset-7, 9, 10, 12, 13 and 14, as per Initial spare discharge statement, Initial spares are being discharged after COD. Therefore, the excess initial spares have been reduced from the additional capital expenditure of these assets for the respective year in which the initial spares are submitted to be discharged.

Additional Capital Expenditure (ACE)

91. Regulation 24 of the 2019 Tariff Regulations provide as under:

“24. Additional Capitalisation within the original scope and up to the cut-off date

(1) The additional capital expenditure in respect of a new project or an existing project incurred or projected to be incurred, on the following counts within the original scope of work, after the date of commercial operation and up to the cut-off date may be admitted by the Commission, subject to prudence check:

- (a) Undischarged liabilities recognized to be payable at a future date;*
- (b) Works deferred for execution;*
- (c) Procurement of initial capital spares within the original scope of work, in accordance with the provisions of Regulation 23 of these regulations;*
- (d) Liabilities to meet award of arbitration or for compliance of the directions or order of any statutory authority or order or decree of any court of law;*
- (e) Change in law or compliance of any existing law; and*
- (f) Force Majeure events:*

Provided that in case of any replacement of the assets, the additional capitalization shall be worked out after adjusting the gross fixed assets and cumulative depreciation of the assets replaced on account of de-capitalization.

(2) The generating company or the transmission licensee, as the case may be shall submit the details of works asset wise/work wise included in the original scope of



work along with estimates of expenditure, liabilities recognized to be payable at a future date and the works deferred for execution.”

92. The Petitioner has claimed that the ACE incurred/ projected to be incurred is mainly on account of balance/ retention payments, and hence the same is claimed under Regulations 24(1)(a) and 24(1)(b) of the 2019 Tariff Regulations. The Petitioner has claimed capital cost of the assets as per the Auditor's Certificates as on COD and thereafter up to 31.3.2024, as under:

Asset No.	Approved Cost (FR)	Expenditure Up to COD	Projected Expenditure			Estimated completion Cost
			2021-22	2022-23	2023-24	
Asset-1	677.83	487.53	52.96	0.00	0.00	540.49
Asset-2	22.7	15.21	1.85	0.00	0.00	17.06
Asset-3	1252.51	921.09	21.00	77.46	0.00	1019.55
Asset-4	626.04	528.17	43.45	0.00	0.00	571.62
Asset-5	2312.85	1761.72	0.00	69.05	115.25	1946.02
Asset-6	68.28	51.67	0.00	0.00	5.70	57.37
Asset-7	722.54	651.50	0.00	61.83	0.00	713.33
Asset-8	342.15	228.88	0.00	0.00	25.87	254.75
Asset-9	850.19	786.08	0.00	28.21	0.00	814.29
Asset-10	1003.78	449.46	0.00	73.01	87.29	609.76
Asset-11	2260.94	1450.71	0.00	57.00	182.14	1689.85
Asset-12	927.06	387.96	0.00	90.36	78.66	556.98
Asset-13	751.97	440.83	0.00	45.88	66.94	553.65
Asset-14	1195.99	604.57	0.00	132.20	145.07	881.84
Asset-15	967.13	370.36	0.00	29.83	129.87	530.06
Asset-16	1234.96	388.04	0.00	0.00	115.74	503.78



Asset-17		349.44	0.00	0.00	90.76	440.20
Asset-18	1044.18	450.65	0.00	0.00	137.71	588.36
Asset-19	1132.91	493.78	0.00	0.00	109.43	603.21
Total	17394.01	10817.65	119.26	664.83	1290.43	12892.17

93. The same has been considered as capital cost for the transmission assets for the 2019-24 tariff period.

94. Further, the Petitioner, vide affidavit dated 23.11.2023, has submitted the Liability Flow Statement in respect of different transmission assets as follows:

Asset-1

Sr. No.	Particulars	F.Y. 2021-22	
		Work executed	Liability released
1	Jiangsu Tongguang Optical Fibre Cable Co Limited	-	26.53
2	Advait Infratech Pvt. Limited	-	26.43
	Total	-	52.96

Asset-2

Sr. No.	Particulars	F.Y. 2021-22	
		Work executed	Liability released
1	Jiangsu Tongguang Optical Fibre Cable Co, Limited	-	1.38
2	Advait Infratech Pvt. Limited	-	0.47
	Total	-	1.85

Asset-3

Sr. No.	Particulars	Discharge			
		2021-22	2022-23	2023-24	Total
1	M/s ZTT India Privates Limited	21.00	77.46	0.00	98.46

Asset-4

Sr. No.	Particulars	F.Y. 2021-22	
		Work executed	Liability released
1	Jiangsu Tongguang Optical Fibre	-	30.98



	Cable Co Limited		
2	Advait Infratech Pvt. Limited	-	12.47
	Total	-	43.45

Asset-5

Sr. No.	Particulars	Discharge			
		2021-22	2022-23	2023-24	Total
1	M/s ZTT India Privates Limited	-	69.05	115.25	184.30

Asset-6

Sr. No.	Particulars	Discharge			
		2021-22	2022-23	2023-24	Total
1	M/s ZTT India Privates Limited	-	-	5.70	5.70

Asset-7

Sr. No.	Particulars	F.Y. 2022-23	
		Work executed	Liability released
1	Jiangsu Tongguang Optical Fibre Cable Co Limited	-	30.79
2	Advait Infratech Pvt. Limited	-	31.04
	Total	-	61.83

Asset-8

Sr. No.	Particulars	Discharge			
		2021-22	2022-23	2023-24	Total
1	M/s ZTT India Privates Limited	-	-	25.87	25.87

Asset-9

Sr. No.	Particulars	F.Y. 2022-23	
		Work executed	Liability released
1	Jiangsu Tongguang Optical Fibre Cable Co Limited	-	21.04
2	Advait Infratech Pvt. Limited	-	7.17
	Total	-	28.21

Asset-10

Sr. No.	Particulars	F.Y. 2022-23		F.Y. 2023-24	
		Work executed	Liability released	Work executed	Liability released
1	Jiangsu Tongguang	-	19.66	-	20.54



	Optical Fibre Cable Co Limited				
2	Advait Infratech Pvt. Limited	21.12	32.23	33.07	33.68
	Total	21.12	51.89	33.07	54.22

Asset-11

Sr. No.	Particulars	Discharge			
		2021-22	2022-23	2023-24	Total
1	M/s ZTT India Privates Limited	-	57.00	182.14	239.14

Asset-12

Sr. No.	Particulars	F.Y. 2022-23		F.Y. 2023-24	
		Work executed	Liability released	Work executed	Liability released
1	Jiangsu Tongguang Optical Fibre Cable Co Limited	-	26.65		18.71
2	Advait Infratech Pvt. Limited	20.03	43.68	29.27	30.68
	Total	20.03	70.33	29.27	49.39

Asset-13

Sr. No.	Particulars	F.Y. 2022-23		F.Y. 2023-24	
		Work executed	Liability released	Work executed	Liability released
1	Jiangsu Tongguang Optical Fibre Cable Co Limited	0.00	34.22	0.00	0.00
2	Advait Infratech Pvt. Limited	0.00	11.66	66.94	0.00
	Total	0.00	45.88	66.94	0.00

Asset-14

Sr. No.	Particulars	F.Y. 2022-23		F.Y. 2023-24	
		Work executed	Liability released	Work executed	Liability released
1	Jiangsu Tongguang Optical Fibre Cable Co Limited	0.00	14.49	0.00	28.93
2	Advait Infratech Pvt. Limited	93.95	23.76	68.72	47.42



	Limited				
	Total	93.95	38.25	68.72	76.35

Asset-15

Sr. No.	Particulars	F.Y. 2022-23		F.Y. 2023-24	
		Work executed	Liability released	Work executed	Liability released
1	Jiangsu Tongguang Optical Fibre Cable Co Limited	0.00	19.12	0.00	25.93
2	Advait Infratech Pvt. Limited	0.00	10.71	40.82	63.12
	Total	0.00	29.83	40.82	89.05

Asset-16

Sr. No.	Particulars	F.Y. 2023-24	
		Work executed	Liability released
1	Jiangsu Tongguang Optical Fibre Cable Co Limited	34.32	0.00
2	Advait Infratech Pvt. Limited	0.00	81.42
	Total	34.32	81.42

Asset-17

Sr. No.	Particulars	F.Y. 2023-24	
		Work executed	Liability released
1	Jiangsu Tongguang Optical Fibre Cable Co Limited	0.00	0.00
2	Advait Infratech Pvt. Limited	34.09	56.67
	Total	34.09	56.67

Asset-18

Sr. No.	Particulars	F.Y. 2023-24	
		Work executed	Liability released
1	Jiangsu Tongguang Optical Fibre Cable Co Limited	28.45	33.80
2	Advait Infratech Pvt. Limited	17.46	57.96
	Total	45.91	91.76

Asset-19

Sr.	Particulars	F.Y. 2023-24
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No.		Work executed	Liability released
1	Jiangsu Tongguang Optical Fibre Cable Co, Limited	30.14	22.25
2	Advait Infratech Pvt. Limited	0.00	57.04
	Total	30.14	79.29

95. We have considered the submissions of the Petitioner. It is observed that the ACE claimed by the Petitioner is incurred/projected to be incurred is mainly on account of balance/retention payments and thus as per Regulations 24(1)(a) and 24(1)(b) of the 2019 Tariff Regulations, the ACE allowed is subject to truing up in respect of the transmission assets and the same is as follows:

(₹ in lakh)

Asset-1			
Particulars	2021-22	2022-23	2023-24
ACE as per Auditor's Certificate allowed under Regulation 24 (1) (a) towards undischarged liabilities recognised to be payable at a future date	52.96	0.00	0.00
Add: IDC Discharged	1.33	0.00	0.00
ACE allowed in the instant order	54.29	0.00	0.00

(₹ in lakh)

Asset-2			
Particulars	2021-22	2022-23	2023-24
ACE as per Auditor's Certificate allowed under Regulation 24 (1) (a) towards undischarged liabilities recognised to be payable at a future date	1.85	0.00	0.00
Add: IDC Discharged	0.06	0.00	0.00
ACE allowed in the instant order	1.91	0.00	0.00

(₹ in lakh)

Asset-3			
Particulars	2021-22	2022-23	2023-24
ACE as per Auditor's Certificate allowed under Regulation 24 (1) (a) towards undischarged liabilities recognised to be payable at a future date	21.00	77.46	0.00
Add: IDC Discharged	10.94	0.04	0.00
ACE allowed in the instant order	31.94	77.50	0.00

(₹ in lakh)

Asset-4			
Particulars	2021-22	2022-23	2023-24
ACE as per Auditor's Certificate allowed under Regulation 24 (1) (a) towards undischarged liabilities recognised to be payable at a future date	43.45	0.00	0.00
Add: IDC Discharged	1.28	0.56	0.00



Asset-4			
Particulars	2021-22	2022-23	2023-24
ACE allowed in the instant order	44.73	0.56	0.00

(₹ in lakh)

Asset-5			
Particulars	2021-22	2022-23	2023-24
ACE as per Auditor's Certificate allowed under Regulation 24 (1) (a) towards undischarged liabilities recognised to be payable at a future date	0.00	69.05	115.25
Add: IDC Discharged	0.42	14.91	0.00
ACE allowed in the instant order	0.42	83.96	115.25

(₹ in lakh)

Asset-6			
Particulars	2021-22	2022-23	2023-24
ACE as per Auditor's Certificate allowed under Regulation 24 (1) (a) towards undischarged liabilities recognised to be payable at a future date	0.00	0.00	5.70
Add: IDC Discharged	0.00	0.62	0.00
ACE allowed in the instant order	0.00	0.62	5.70

(₹ in lakh)

Asset-7			
Particulars	2021-22	2022-23	2023-24
ACE as per Auditor's Certificate allowed under Regulation 24 (1) (a) towards undischarged liabilities recognised to be payable at a future date	0.00	61.83	0.00
Add: IDC Discharged	0.00	4.37	0.00
Less: Excess Initial Spares	0.00	10.28	0.00
ACE allowed in the instant order	0.00	55.92	0.00

(₹ in lakh)

Asset-8			
Particulars	2021-22	2022-23	2023-24
ACE as per Auditor's Certificate allowed under Regulation 24 (1) (a) towards undischarged liabilities recognised to be payable at a future date	0.00	0.00	25.87
Add: IDC Discharged	0.00	0.83	0.00
ACE allowed in the instant order	0.00	0.83	25.87

(₹ in lakh)

Asset-9			
Particulars	2021-22	2022-23	2023-24
ACE as per Auditor's Certificate allowed under Regulation 24 (1) (a) towards undischarged liabilities recognised to be payable at a future date	0.00	28.21	0.00
Add: IDC Discharged	0.00	0.53	5.82
Less: Excess Initial Spares	0.00	11.25	0.00
ACE allowed in the instant order	0.00	17.49	5.82



(₹ in lakh)

Asset-10			
Particulars	2021-22	2022-23	2023-24
ACE as per Auditor's Certificate allowed under Regulation 24 (1) (a) towards undischarged liabilities recognised to be payable at a future date	0.00	73.01	87.29
Add: IDC Discharged	0.00	0.75	0.06
Less: Excess Initial Spares	0.00	10.58	0.00
ACE allowed in the instant order	0.00	63.18	87.35

(₹ in lakh)

Asset-11			
Particulars	2021-22	2022-23	2023-24
ACE as per Auditor's Certificate allowed under Regulation 24 (1) (a) towards undischarged liabilities recognised to be payable at a future date	0.00	57.00	182.14
Add: IDC Discharged	0.00	2.99	0.06
ACE allowed in the instant order	0.00	59.99	182.20

(₹ in lakh)

Asset-12			
Particulars	2021-22	2022-23	2023-24
ACE as per Auditor's Certificate allowed under Regulation 24 (1) (a) towards undischarged liabilities recognised to be payable at a future date	0.00	90.36	78.66
Add: IDC Discharged	0.00	0.38	0.36
Less: Excess Initial Spares	0.00	9.64	0.00
ACE allowed in the instant order	0.00	81.10	79.02

(₹ in lakh)

Asset-13			
Particulars	2021-22	2022-23	2023-24
ACE as per Auditor's Certificate allowed under Regulation 24 (1) (a) towards undischarged liabilities recognised to be payable at a future date	0.00	45.88	66.94
Add: IDC Discharged	0.00	0.12	0.00
Less: Excess Initial Spares	0.00	0.00	9.69
ACE allowed in the instant order	0.00	46.00	57.25

(₹ in lakh)

Asset-14			
Particulars	2021-22	2022-23	2023-24
ACE as per Auditor's Certificate allowed under Regulation 24 (1) (a) towards undischarged liabilities recognised to be payable at a future date	0.00	132.20	145.07
Add: IDC Discharged	0.00	0.44	0.36
Less: Excess Initial Spares	0.00	0.00	15.36



Asset-14			
Particulars	2021-22	2022-23	2023-24
ACE allowed in the instant order	0.00	132.64	130.07

(₹ in lakh)

Asset-15			
Particulars	2021-22	2022-23	2023-24
ACE as per Auditor's Certificate allowed under Regulation 24 (1) (a) towards undischarged liabilities recognised to be payable at a future date	0.00	29.83	129.87
Add: IDC Discharged	0.00	0.50	0.00
ACE allowed in the instant order	0.00	30.33	129.87

(₹ in lakh)

Asset-16			
Particulars	2021-22	2022-23	2023-24
ACE as per Auditor's Certificate allowed under Regulation 24 (1) (a) towards undischarged liabilities recognised to be payable at a future date	0.00	0.00	115.74
Add: IDC Discharged	0.00	0.00	0.48
ACE allowed in the instant order	0.00	0.00	116.22

(₹ in lakh)

Asset-17			
Particulars	2021-22	2022-23	2023-24
ACE as per Auditor's Certificate allowed under Regulation 24 (1) (a) towards undischarged liabilities recognised to be payable at a future date	0.00	0.00	90.76
Add: IDC Discharged	0.00	0.00	0.43
ACE allowed in the instant order	0.00	0.00	91.19

(₹ in lakh)

Asset-18			
Particulars	2021-22	2022-23	2023-24
ACE as per Auditor's Certificate allowed under Regulation 24 (1) (a) towards undischarged liabilities recognised to be payable at a future date	0.00	0.00	137.71
Add: IDC Discharged	0.00	0.18	0.38
ACE allowed in the instant order	0.00	0.18	138.09

(₹ in lakh)

Asset-19			
Particulars	2021-22	2022-23	2023-24
ACE as per Auditor's Certificate allowed under Regulation 24 (1) (a) towards undischarged liabilities recognised to be payable at a future date	0.00	0.00	109.43
Add: IDC Discharged	0.00	0.00	0.00
ACE allowed in the instant order	0.00	0.00	109.43



96. The capital cost considered for the transmission assets for the 2019-24 tariff period is as under:

Assets	Expenditure Up to COD	Projected ACE			(₹ in lakh)
		2021-22	2022-23	2023-24	Estimated completion Cost
Asset-1	486.19	54.29	0.00	0.00	540.48
Asset-2	15.15	1.91	0.00	0.00	17.06
Asset-3	910.11	31.94	77.50	0.00	1019.55
Asset-4	526.32	44.73	0.56	0.00	571.61
Asset-5	1746.39	0.42	83.96	115.25	1946.02
Asset-6	51.05	0.00	0.62	5.70	57.37
Asset-7	647.13	0.00	55.92	0.00	703.05
Asset-8	228.00	0.00	0.83	25.87	254.70
Asset-9	779.73	0.00	17.49	5.82	803.04
Asset-10	442.51	0.00	63.18	87.35	593.04
Asset-11	1433.32	0.00	59.99	182.20	1675.51
Asset-12	378.45	0.00	81.10	79.02	538.57
Asset-13	428.96	0.00	46.00	57.25	532.21
Asset-14	593.22	0.00	132.64	130.07	855.93
Asset-15	358.42	0.00	30.33	129.87	518.62
Asset-16	376.47	0.00	0.00	116.22	492.69
Asset-17	338.34	0.00	0.00	91.19	429.53
Asset-18	438.11	0.00	0.18	138.09	576.38
Asset-19	487.76	0.00	0.00	109.43	597.19
Total	10665.63	133.29	650.30	1273.33	12722.55

Debt-Equity ratio

97. The Regulation 18 of the 2019 Tariff Regulations provides as under:

“18. Debt-Equity Ratio: (1) For new projects, the debt-equity ratio of 70:30 as on date of commercial operation shall be considered. If the equity actually deployed is more than 30% of the capital cost, equity in excess of 30% shall be treated as normative loan:

Provided that:

- where equity actually deployed is less than 30% of the capital cost, actual equity shall be considered for determination of tariff;
- the equity invested in foreign currency shall be designated in Indian rupees on the date of each investment;
- any grant obtained for the execution of the project shall not be considered as a part of capital structure for the purpose of debt: equity ratio.

Explanation-The premium, if any, raised by the generating company or the transmission licensee, as the case may be, while issuing share capital and investment



of internal resources created out of its free reserve, for the funding of the project, shall be reckoned as paid up capital for the purpose of computing return on equity, only if such premium amount and internal resources are actually utilised for meeting the capital expenditure of the generating station or the transmission system.

(2) The generating company or the transmission licensee, as the case may be, shall submit the resolution of the Board of the company or approval of the competent authority in other cases regarding infusion of funds from internal resources in support of the utilization made or proposed to be made to meet the capital expenditure of the generating station or the transmission system including communication system, as the case may be.

(3) In case of the generating station and the transmission system including communication system declared under commercial operation prior to 1.4.2019, debt: equity ratio allowed by the Commission for determination of tariff for the period ending 31.3.2019 shall be considered:

Provided that in case of a generating station or a transmission system including communication system which has completed its useful life as on or after 1.4.2019, if the equity actually deployed as on 1.4.2019 is more than 30% of the capital cost, equity in excess of 30% shall not be taken into account for tariff computation;

Provided further that in case of projects owned by Damodar Valley Corporation, the debt: equity ratio shall be governed as per sub-clause (ii) of clause (2) of Regulation 72 of these regulations.

(4) In case of the generating station and the transmission system including communication system declared under commercial operation prior to 1.4.2019, but where debt: equity ratio has not been determined by the Commission for determination of tariff for the period ending 31.3.2019, the Commission shall approve the debt: equity ratio in accordance with clause (1) of this Regulation.

(5) Any expenditure incurred or projected to be incurred on or after 1.4.2019 as may be admitted by the Commission as additional capital expenditure for determination of tariff, and renovation and modernisation expenditure for life extension shall be serviced in the manner specified in clause (1) of this Regulation.”

(6) Any expenditure incurred for the emission control system during the tariff period as may be admitted by the Commission as additional capital expenditure for determination of supplementary tariff, shall be serviced in the manner specified in clause (1) of this Regulation.”

98. The debt-equity considered for the purpose of computation of tariff for the 2019-24 tariff period for the transmission assets is as follows:



Asset-1

Funding	Capital Cost as on COD (₹ in lakh)	%	ACE during 2019-24 (₹ in lakh)	%	Capital Cost as on 31.3.2024 (₹ in lakh)	%
Debt	340.33	70.00	38.00	70.00	378.34	70.00
Equity	145.86	30.00	16.29	30.00	162.14	30.00
Total	486.19	100.00	54.29	100.00	540.48	100.00

Asset-2

Funding	Capital Cost as on COD (₹ in lakh)	%	ACE during 2019-24 (₹ in lakh)	%	Capital Cost as on 31.3.2024 (₹ in lakh)	%
Debt	10.61	70.00	1.34	70.00	11.94	70.00
Equity	4.54	30.00	0.57	30.00	5.12	30.00
Total	15.15	100.00	1.91	100.00	17.06	100.00

Asset-3

Funding	Capital Cost as on COD (₹ in lakh)	%	ACE during 2019-24 (₹ in lakh)	%	Capital Cost as on 31.3.2024 (₹ in lakh)	%
Debt	637.08	70.00	76.61	70.00	713.69	70.00
Equity	273.03	30.00	32.83	30.00	305.87	30.00
Total	910.11	100.00	109.44	100.00	1019.55	100.00

Asset-4

Funding	Capital Cost as on COD (₹ in lakh)	%	ACE during 2019-24 (₹ in lakh)	%	Capital Cost as on 31.3.2024 (₹ in lakh)	%
Debt	368.42	70.00	31.70	70.00	400.12	70.00
Equity	157.90	30.00	13.59	30.00	171.48	30.00
Total	526.32	100.00	45.29	100.00	571.61	100.00

Asset-5

Funding	Capital Cost as on COD (₹ in lakh)	%	ACE during 2019-24 (₹ in lakh)	%	Capital Cost as on 31.3.2024 (₹ in lakh)	%
Debt	1222.47	70.00	139.74	70.00	1362.22	70.00
Equity	523.92	30.00	59.89	30.00	583.81	30.00
Total	1746.39	100.00	199.63	100.00	1946.02	100.00



Asset-6

Funding	Capital Cost as on COD (₹ in lakh)	%	ACE during 2019-24 (₹ in lakh)	%	Capital Cost as on 31.3.2024 (₹ in lakh)	%
Debt	35.74	70.00	4.43	70.00	40.16	70.00
Equity	15.31	30.00	1.90	30.00	17.21	30.00
Total	51.05	100.00	6.32	100.00	57.37	100.00

Asset-7

Funding	Capital Cost as on COD (₹ in lakh)	%	ACE during 2019-24 (₹ in lakh)	%	Capital Cost as on 31.3.2024 (₹ in lakh)	%
Debt	452.99	70.00	39.14	70.00	492.13	70.00
Equity	194.14	30.00	16.78	30.00	210.91	30.00
Total	647.13	100.00	55.92	100.00	703.05	100.00

Asset-8

Funding	Capital Cost as on COD (₹ in lakh)	%	ACE during 2019-24 (₹ in lakh)	%	Capital Cost as on 31.3.2024 (₹ in lakh)	%
Debt	159.60	70.00	18.69	70.00	178.29	70.00
Equity	68.40	30.00	8.01	30.00	76.41	30.00
Total	228.00	100.00	26.70	100.00	254.70	100.00

Asset-9

Funding	Capital Cost as on COD (₹ in lakh)	%	ACE during 2019-24 (₹ in lakh)	%	Capital Cost as on 31.3.2024 (₹ in lakh)	%
Debt	545.81	70.00	16.32	70.00	562.13	70.00
Equity	233.92	30.00	6.99	30.00	240.91	30.00
Total	779.73	100.00	23.31	100.00	803.04	100.00

Asset-10

Funding	Capital Cost as on COD (₹ in lakh)	%	ACE during 2019-24 (₹ in lakh)	%	Capital Cost as on 31.3.2024 (₹ in lakh)	%
Debt	309.76	70.00	105.37	70.00	415.12	70.00
Equity	132.75	30.00	45.16	30.00	177.91	30.00
Total	442.51	100.00	150.53	100.00	593.04	100.00



Asset-11

Funding	Capital Cost as on COD (₹ in lakh)	%	ACE during 2019-24 (₹ in lakh)	%	Capital Cost as on 31.3.2024 (₹ in lakh)	%
Debt	1003.33	70.00	169.54	70.00	1172.86	70.00
Equity	429.99	30.00	72.66	30.00	502.65	30.00
Total	1433.32	100.00	242.19	100.00	1675.51	100.00

Asset-12

Funding	Capital Cost as on COD (₹ in lakh)	%	ACE during 2019-24 (₹ in lakh)	%	Capital Cost as on 31.3.2024 (₹ in lakh)	%
Debt	264.92	70.00	112.09	70.00	377.00	70.00
Equity	113.53	30.00	48.04	30.00	161.57	30.00
Total	378.45	100.00	160.12	100.00	538.57	100.00

Asset-13

Funding	Capital Cost as on COD (₹ in lakh)	%	ACE during 2019-24 (₹ in lakh)	%	Capital Cost as on 31.3.2024 (₹ in lakh)	%
Debt	300.27	70.00	72.28	70.00	372.55	70.00
Equity	128.69	30.00	30.98	30.00	159.66	30.00
Total	428.96	100.00	103.25	100.00	532.21	100.00

Asset-14

Funding	Capital Cost as on COD (₹ in lakh)	%	ACE during 2019-24 (₹ in lakh)	%	Capital Cost as on 31.3.2024 (₹ in lakh)	%
Debt	415.25	70.00	183.89	70.00	599.15	70.00
Equity	177.97	30.00	78.81	30.00	256.78	30.00
Total	593.22	100.00	262.71	100.00	855.93	100.00

Asset-15

Funding	Capital Cost as on COD (₹ in lakh)	%	ACE during 2019-24 (₹ in lakh)	%	Capital Cost as on 31.3.2024 (₹ in lakh)	%
Debt	250.89	70.00	112.14	70.00	363.03	70.00
Equity	107.53	30.00	48.06	30.00	155.59	30.00
Total	358.42	100.00	160.20	100.00	518.62	100.00



Asset-16

Funding	Capital Cost as on COD (₹ in lakh)	%	ACE during 2019-24 (₹ in lakh)	%	Capital Cost as on 31.3.2024 (₹ in lakh)	%
Debt	263.53	70.00	81.35	70.00	344.88	70.00
Equity	112.94	30.00	34.87	30.00	147.81	30.00
Total	376.47	100.00	116.22	100.00	492.69	100.00

Asset-17

Funding	Capital Cost as on COD (₹ in lakh)	%	ACE during 2019-24 (₹ in lakh)	%	Capital Cost as on 31.3.2024 (₹ in lakh)	%
Debt	236.84	70.00	63.83	70.00	300.67	70.00
Equity	101.50	30.00	27.36	30.00	128.86	30.00
Total	338.34	100.00	91.19	100.00	429.53	100.00

Asset-18

Funding	Capital Cost as on COD (₹ in lakh)	%	ACE during 2019-24 (₹ in lakh)	%	Capital Cost as on 31.3.2024 (₹ in lakh)	%
Debt	306.68	70.00	96.79	70.00	403.47	70.00
Equity	131.43	30.00	41.48	30.00	172.92	30.00
Total	438.11	100.00	138.27	100.00	576.38	100.00

Asset-19

Funding	Capital Cost as on COD (₹ in lakh)	%	ACE during 2019-24 (₹ in lakh)	%	Capital Cost as on 31.3.2024 (₹ in lakh)	%
Debt	341.43	70.00	76.60	70.00	418.03	70.00
Equity	146.33	30.00	32.83	30.00	179.16	30.00
Total	487.76	100.00	109.43	100.00	597.19	100.00

Depreciation

99. The Regulation 33 of the 2019 Tariff Regulations provides as under:

“33. Depreciation: (1) Depreciation shall be computed from the date of commercial operation of a generating station or unit thereof or a transmission system or element thereof including communication system. In case of the tariff of all the units of a generating station or all elements of a transmission system including communication system for which a single tariff needs to be determined, the depreciation shall be computed from the effective date of commercial operation of the generating station or the transmission system taking into consideration the depreciation of individual units:

Provided that effective date of commercial operation shall be worked out by



considering the actual date of commercial operation and installed capacity of all the units of the generating station or capital cost of all elements of the transmission system, for which single tariff needs to be determined.

(2) The value base for the purpose of depreciation shall be the capital cost of the asset admitted by the Commission. In case of multiple units of a generating station or multiple elements of a transmission system, weighted average life for the generating station of the transmission system shall be applied. Depreciation shall be chargeable from the first year of commercial operation. In case of commercial operation of the asset for part of the year, depreciation shall be charged on pro rata basis.

(3) The salvage value of the asset shall be considered as 10% and depreciation shall be allowed up to maximum of 90% of the capital cost of the asset:

Provided that the salvage value for IT equipment and software shall be considered as NIL and 100% value of the assets shall be considered depreciable;

Provided further that in case of hydro generating stations, the salvage value shall be as provided in the agreement, if any, signed by the developers with the State Government for development of the generating station:

Provided also that the capital cost of the assets of the hydro generating station for the purpose of computation of depreciated value shall correspond to the percentage of sale of electricity under long-term power purchase agreement at regulated tariff:

Provided also that any depreciation disallowed on account of lower availability of the generating station or unit or transmission system as the case may be, shall not be allowed to be recovered at a later stage during the useful life or the extended life.

(4) Land other than the land held under lease and the land for reservoir in case of hydro generating station shall not be a depreciable asset and its cost shall be excluded from the capital cost while computing depreciable value of the asset.

*(5) Depreciation shall be calculated annually based on Straight Line Method and at rates specified in **Appendix-I** to these regulations for the assets of the generating station and transmission system:*

Provided that the remaining depreciable value as on 31st March of the year closing after a period of 12 years from the effective date of commercial operation of the station shall be spread over the balance useful life of the assets.

(6) In case of the existing projects, the balance depreciable value as on 1.4.2019 shall be worked out by deducting the cumulative depreciation as admitted by the Commission up to 31.3.2019 from the gross depreciable value of the assets.

(7) The generating company or the transmission licensee, as the case may be, shall submit the details of proposed capital expenditure five years before the completion of useful life of the project along with justification and proposed life extension. The Commission based on prudence check of such submissions shall



approve the depreciation on capital expenditure.

(8) In case of de-capitalization of assets in respect of generating station or unit thereof or transmission system or element thereof, the cumulative depreciation shall be adjusted by taking into account the depreciation recovered in tariff by the de-capitalized asset during its useful services.

(9) Where the emission control system is implemented within the original scope of the generating station and the date of commercial operation of the generating station or unit thereof and the date of operation of the emission control system are the same, depreciation of the generating station or unit thereof including the emission control system shall be computed in accordance with Clauses (1) to (8) of this Regulation.

(10) Depreciation of the emission control system of an existing or a new generating station or unit thereof where the date of operation of the emission control system is subsequent to the date of commercial operation of the generating station or unit thereof, shall be computed annually from the date of operation of such emission control system based on straight line method, with salvage value of 10%, over a period of-

a) twenty five years, in case the generating station or unit thereof is in operation for fifteen years or less as on the date of operation of the emission control system; or

b) balance useful life of the generating station or unit thereof plus fifteen years, in case the generating station or unit thereof is in operation for more than fifteen years as on the date of operation of the emission control system; or

c) ten years or a period mutually agreed by the generating company and the beneficiaries, whichever is higher, in case the generating station or unit thereof has completed its useful life."

100. We have considered the submissions of the Petitioner. The depreciation has been worked out considering the admitted capital expenditure as on COD and thereafter up to 31.3.2024. The Weighted Average Rate of Depreciation (WAROD) has been worked out and placed as the Annexure-I for the transmission assets, as per the rates of depreciation prescribed in the 2019 Tariff Regulations. Depreciation allowed in respect of the transmission assets for the 2019-24 tariff period is as follows:



Asset-1

(₹ in lakh)

	Particulars	2020-21 (pro-rata 15 days)	2021-22	2022-23	2023-24
	Depreciation				
A	Opening Capital Cost	486.19	486.19	540.48	540.48
B	Additional Capital Expenditure	0.00	54.29	0.00	0.00
C	Closing Capital Cost (A+B)	486.19	540.48	540.48	540.48
D	Average Capital Cost (A+C)/2	486.19	513.33	540.48	540.48
E	Weighted average rate of Depreciation (WAROD) (%)	6.33	6.33	6.33	6.33
F	Balance useful life of the asset	15	15	14	13
G	Elapsed life at the beginning of the year	0	0	1	2
H	Aggregate Depreciable Value (D*90%)	437.57	462.00	486.43	486.43
I	Depreciation during the year (D*E)	1.26	32.49	34.21	34.21
J	Cumulative Depreciation at the end of the year	1.26	33.76	67.97	102.18
K	Remaining Depreciable Value at the end of the year (H-J)	436.30	428.24	418.46	384.25

Asset-2

(₹ in lakh)

	Particulars	2020-21 (pro-rata 1 days)	2021-22	2022-23	2023-24
	Depreciation				
A	Opening Capital Cost	15.15	15.15	17.06	17.06
B	Additional Capital Expenditure	0.00	1.91	0.00	0.00
C	Closing Capital Cost (A+B)	15.15	17.06	17.06	17.06
D	Average Capital Cost (A+C)/2	15.15	16.10	17.06	17.06
E	Weighted average rate of Depreciation (WAROD) (%)	6.33	6.33	6.33	6.33
F	Balance useful life of the asset	15	15	14	13
G	Elapsed life at the beginning of the year	0	0	1	2
H	Aggregate Depreciable Value (D*90%)	13.63	14.49	15.35	15.35
I	Depreciation during the year (D*E)	0.00	1.02	1.08	1.08
J	Cumulative Depreciation at	0.00	1.02	2.10	3.18



	Particulars	2020-21 (pro-rata 1 days)	2021-22	2022-23	2023-24
	the end of the year				
K	Remaining Depreciable Value at the end of the year (H-J)	13.63	13.47	13.25	12.17

Asset-3

(₹ in lakh)

	Particulars	2021-22 (pro-rata 350 days)	2022-23	2023-24
	Depreciation			
A	Opening Capital Cost	910.11	942.05	1019.55
B	Additional Capital Expenditure	31.94	77.50	0.00
C	Closing Capital Cost (A+B)	942.05	1019.55	1019.55
D	Average Capital Cost (A+C)/2	926.08	980.80	1019.55
E	Weighted average rate of Depreciation (WAROD) (%)	6.33	6.33	6.33
F	Balance useful life of the asset	15	15	14
G	Elapsed life at the beginning of the year	0	0	1
H	Aggregate Depreciable Value (D*90%)	833.47	882.72	917.60
I	Depreciation during the year (D*E)	56.21	62.08	64.54
J	Cumulative Depreciation at the end of the year	56.21	118.30	182.83
K	Remaining Depreciable Value at the end of the year (H-J)	777.26	764.42	734.76

Asset-4

(₹ in lakh)

	Particulars	2021-22 (pro-rata 203 days)	2022-23	2023-24
	Depreciation			
A	Opening Capital Cost	526.32	571.05	571.61
B	Additional Capital Expenditure	44.73	0.56	0.00
C	Closing Capital Cost (A+B)	571.05	571.61	571.61
D	Average Capital Cost (A+C)/2	548.69	571.33	571.61
E	Weighted average rate of Depreciation (WAROD) (%)	6.33	6.33	6.33
F	Balance useful life of the asset	15	15	14
G	Elapsed life at the beginning of the year	0	0	1
H	Aggregate Depreciable Value (D*90%)	493.82	514.20	514.45
I	Depreciation during the year (D*E)	19.32	36.17	36.18
J	Cumulative Depreciation at the end of the year	19.32	55.48	91.66



	Particulars	2021-22 (pro-rata 203 days)	2022-23	2023-24
K	Remaining Depreciable Value at the end of the year (H-J)	474.50	458.71	422.78

Asset-5

(₹ in lakh)

	Particulars	2021-22 (pro-rata 66 days)	2022-23	2023-24
	Depreciation			
A	Opening Capital Cost	1746.39	1746.81	1830.77
B	Additional Capital Expenditure	0.42	83.96	115.25
C	Closing Capital Cost (A+B)	1746.81	1830.77	1946.02
D	Average Capital Cost (A+C)/2	1746.60	1788.79	1888.40
E	Weighted average rate of Depreciation (WAROD) (%)	6.33	6.33	6.33
F	Balance useful life of the asset	15	15	14
G	Elapsed life at the beginning of the year	0	0	1
H	Aggregate Depreciable Value (D*90%)	1571.94	1609.91	1699.56
I	Depreciation during the year (D*E)	19.99	113.23	119.54
J	Cumulative Depreciation at the end of the year	19.99	133.22	252.76
K	Remaining Depreciable Value at the end of the year (H-J)	1551.95	1476.69	1446.80

Asset-6

(₹ in lakh)

	Particulars	2021-22 (pro-rata 8 days)	2022-23	2023-24
	Depreciation			
A	Opening Capital Cost	51.05	51.05	51.67
B	Additional Capital Expenditure	0.00	0.62	5.70
C	Closing Capital Cost (A+B)	51.05	51.67	57.37
D	Average Capital Cost (A+C)/2	51.05	51.36	54.52
E	Weighted average rate of Depreciation (WAROD) (%)	6.33	6.33	6.33
F	Balance useful life of the asset	15	15	14
G	Elapsed life at the beginning of the year	0	0	1
H	Aggregate Depreciable Value (D*90%)	45.94	46.22	49.07
I	Depreciation during the year (D*E)	0.07	3.25	3.45
J	Cumulative Depreciation at the end of the year	0.07	3.32	6.77
K	Remaining Depreciable Value at the end of the year (H-J)	45.87	42.90	42.30



Asset-7

(₹ in lakh)

	Particulars	2021-22 (pro-rata 1 day)	2022-23	2023-24
	Depreciation			
A	Opening Capital Cost	647.13	647.13	703.05
B	Additional Capital Expenditure	0.00	55.92	0.00
C	Closing Capital Cost (A+B)	647.13	703.05	703.05
D	Average Capital Cost (A+C)/2	647.13	675.09	703.05
E	Weighted average rate of Depreciation (WAROD) (%)	6.33	6.33	6.33
F	Balance useful life of the asset	15	15	14
G	Elapsed life at the beginning of the year	0	0	1
H	Aggregate Depreciable Value (D*90%)	582.42	607.58	632.74
I	Depreciation during the year (D*E)	0.11	42.73	44.50
J	Cumulative Depreciation at the end of the year	0.11	42.85	87.35
K	Remaining Depreciable Value at the end of the year (H-J)	582.30	564.73	545.39

Asset-8

(₹ in lakh)

	Particulars	2022-23 (pro-rata 267 days)	2023-24
	Depreciation		
A	Opening Capital Cost	228.00	228.83
B	Additional Capital Expenditure	0.83	25.87
C	Closing Capital Cost (A+B)	228.83	254.70
D	Average Capital Cost (A+C)/2	228.42	241.77
E	Weighted average rate of Depreciation (WAROD) (%)	6.33	6.33
F	Balance useful life of the asset	15	14
G	Elapsed life at the beginning of the year	0	1
H	Aggregate Depreciable Value (D*90%)	205.58	217.59
I	Depreciation during the year (D*E)	10.58	15.30
J	Cumulative Depreciation at the end of the year	10.58	25.88
K	Remaining Depreciable Value at the end of the year (H-J)	195.00	191.71

Asset-9

(₹ in lakh)

	Particulars	2022-23 (pro-rata 196 days)	2023-24
	Depreciation		
A	Opening Capital Cost	779.73	797.22



	Particulars	2022-23 (pro-rata 196 days)	2023-24
B	Additional Capital Expenditure	17.49	5.82
C	Closing Capital Cost (A+B)	797.22	803.04
D	Average Capital Cost (A+C)/2	788.48	800.13
E	Weighted average rate of Depreciation (WAROD) (%)	6.33	6.33
F	Balance useful life of the asset	15	15
G	Elapsed life at the beginning of the year	0	0
H	Aggregate Depreciable Value (D*90%)	709.63	720.12
I	Depreciation during the year (D*E)	26.80	50.65
J	Cumulative Depreciation at the end of the year	26.80	77.45
K	Remaining Depreciable Value at the end of the year (H-J)	682.83	642.67

Asset-10

(₹ in lakh)

	Particulars	2022-23 (pro-rata 170 days)	2023-24
	Depreciation		
A	Opening Capital Cost	442.51	505.69
B	Additional Capital Expenditure	63.18	87.35
C	Closing Capital Cost (A+B)	505.69	593.04
D	Average Capital Cost (A+C)/2	474.10	549.37
E	Weighted average rate of Depreciation (WAROD) (%)	6.33	6.33
F	Balance useful life of the asset	15	15
G	Elapsed life at the beginning of the year	0	0
H	Aggregate Depreciable Value (D*90%)	426.69	494.43
I	Depreciation during the year (D*E)	13.98	34.77
J	Cumulative Depreciation at the end of the year	13.98	48.75
K	Remaining Depreciable Value at the end of the year (H-J)	412.72	445.68

Asset-11

(₹ in lakh)

	Particulars	2022-23 (pro-rata 126 days)	2023-24
	Depreciation		
A	Opening Capital Cost	1433.32	1493.31
B	Additional Capital Expenditure	59.99	182.20
C	Closing Capital Cost (A+B)	1493.31	1675.51
D	Average Capital Cost (A+C)/2	1463.31	1584.41
E	Weighted average rate of Depreciation (WAROD) (%)	6.33	6.33
F	Balance useful life of the asset	15	15
G	Elapsed life at the beginning of the year	0	0



	Particulars	2022-23 (pro-rata 126 days)	2023-24
H	Aggregate Depreciable Value (D*90%)	1316.98	1425.97
I	Depreciation during the year (D*E)	31.98	100.29
J	Cumulative Depreciation at the end of the year	31.98	132.27
K	Remaining Depreciable Value at the end of the year (H-J)	1285.01	1293.70

Asset-12

(₹ in lakh)

	Particulars	2022-23 (pro-rata 116 days)	2023-24
	Depreciation		
A	Opening Capital Cost	378.45	459.55
B	Additional Capital Expenditure	81.10	79.02
C	Closing Capital Cost (A+B)	459.55	538.57
D	Average Capital Cost (A+C)/2	419.00	499.06
E	Weighted average rate of Depreciation (WAROD) (%)	6.33	6.33
F	Balance useful life of the asset	15	15
G	Elapsed life at the beginning of the year	0	0
H	Aggregate Depreciable Value (D*90%)	377.10	449.15
I	Depreciation during the year (D*E)	8.43	31.59
J	Cumulative Depreciation at the end of the year	8.43	40.02
K	Remaining Depreciable Value at the end of the year (H-J)	368.67	409.13

Asset-13

(₹ in lakh)

	Particulars	2022-23 (pro-rata 101 days)	2023-24
	Depreciation		
A	Opening Capital Cost	428.96	474.96
B	Additional Capital Expenditure	46.00	57.25
C	Closing Capital Cost (A+B)	474.96	532.21
D	Average Capital Cost (A+C)/2	451.96	503.59
E	Weighted average rate of Depreciation (WAROD) (%)	6.33	6.33
F	Balance useful life of the asset	15	15
G	Elapsed life at the beginning of the year	0	0
H	Aggregate Depreciable Value (D*90%)	406.76	453.23
I	Depreciation during the year (D*E)	7.92	31.88
J	Cumulative Depreciation at the end of the year	7.92	39.79
K	Remaining Depreciable Value at the end of the year (H-J)	398.85	413.43



Asset-14

(₹ in lakh)

	Particulars	2022-23 (pro-rata 87 days)	2023-24
	Depreciation		
A	Opening Capital Cost	593.22	725.86
B	Additional Capital Expenditure	132.64	130.07
C	Closing Capital Cost (A+B)	725.86	855.93
D	Average Capital Cost (A+C)/2	659.54	790.89
E	Weighted average rate of Depreciation (WAROD) (%)	6.33	6.33
F	Balance useful life of the asset	15	15
G	Elapsed life at the beginning of the year	0	0
H	Aggregate Depreciable Value (D*90%)	593.59	711.80
I	Combined Depreciation during the year	9.95	50.06
J	Cumulative Depreciation at the end of the year	9.95	60.01
K	Remaining Depreciable Value at the end of the year (H-J)	583.63	651.79

Asset-15

(₹ in lakh)

	Particulars	2022-23 (pro-rata 44 days)	2023-24
	Depreciation		
A	Opening Capital Cost	358.42	388.75
B	Additional Capital Expenditure	30.33	129.87
C	Closing Capital Cost (A+B)	388.75	518.62
D	Average Capital Cost (A+C)/2	373.59	453.68
E	Weighted average rate of Depreciation (WAROD) (%)	6.33	6.33
F	Balance useful life of the asset	15	15
G	Elapsed life at the beginning of the year	0	0
H	Aggregate Depreciable Value (D*90%)	336.23	408.31
I	Depreciation during the year (D*E)	2.85	28.72
J	Cumulative Depreciation at the end of the year	2.85	31.57
K	Remaining Depreciable Value at the end of the year (H-J)	333.38	376.75

Asset-16

(₹ in lakh)

	Particulars	2022-23 (pro-rata 2 days)	2023-24
	Depreciation		
A	Opening Capital Cost	376.47	376.47
B	Additional Capital Expenditure	0.00	116.22
C	Closing Capital Cost (A+B)	376.47	492.69
D	Average Capital Cost (A+C)/2	376.47	434.58
E	Weighted average rate of Depreciation (WAROD) (%)	6.33	6.33



	Particulars	2022-23 (pro-rata 2 days)	2023-24
F	Balance useful life of the asset	15	15
G	Elapsed life at the beginning of the year	0	0
H	Aggregate Depreciable Value (D*90%)	338.82	391.12
I	Depreciation during the year (D*E)	0.13	27.51
J	Cumulative Depreciation at the end of the year	0.13	27.64
K	Remaining Depreciable Value at the end of the year (H-J)	338.69	363.48

Asset-17

(₹ in lakh)

	Particulars	2023-24 (pro-rata 355 days)
	Depreciation	
A	Opening Capital Cost	338.34
B	Additional Capital Expenditure	91.19
C	Closing Capital Cost (A+B)	429.53
D	Average Capital Cost (A+C)/2	383.93
E	Weighted average rate of Depreciation (WAROD) (%)	6.33
F	Balance useful life of the asset	15
G	Elapsed life at the beginning of the year	0
H	Aggregate Depreciable Value (D*90%)	345.54
I	Depreciation during the year (D*E)	23.57
J	Cumulative Depreciation at the end of the year	23.57
K	Remaining Depreciable Value at the end of the year (H-J)	321.97

Asset-18

(₹ in lakh)

	Particulars	2022-23 (pro-rata 16 days)	2023-24
	Depreciation		
A	Opening Capital Cost	438.11	438.29
B	Additional Capital Expenditure	0.18	138.09
C	Closing Capital Cost (A+B)	438.29	576.38
D	Average Capital Cost (A+C)/2	438.20	507.34
E	Weighted average rate of Depreciation (WAROD) (%)	6.33	6.33
F	Balance useful life of the asset	15	15
G	Elapsed life at the beginning of the year	0	0
H	Aggregate Depreciable Value (D*90%)	394.38	456.60
I	Depreciation during the year (D*E)	1.22	32.11
J	Cumulative Depreciation at the end of the year	1.22	33.33



	Particulars	2022-23 (pro-rata 16 days)	2023-24
K	Remaining Depreciable Value at the end of the year (H-J)	393.16	423.27

Asset-19

(₹ in lakh)

	Particulars	2022-23 (290 pro-rata days)
	Depreciation	
A	Opening Capital Cost	487.76
B	Additional Capital Expenditure	109.43
C	Closing Capital Cost (A+B)	597.19
D	Average Capital Cost (A+C)/2	542.47
E	Weighted average rate of Depreciation (WAROD) (%)	6.33
F	Balance useful life of the asset	15
G	Elapsed life at the beginning of the year	0
H	Aggregate Depreciable Value (D*90%)	488.23
I	Depreciation during the year (D*E)	27.21
J	Cumulative Depreciation at the end of the year	27.21
K	Remaining Depreciable Value at the end of the year (H-J)	461.02

Interest on Loan (IoL)

101. The Regulation 32 of the 2019 Tariff Regulations provides as under:

“32. Interest on loan capital: (1) The loans arrived at in the manner indicated in Regulation 18 of these regulations shall be considered as gross normative loan for calculation of interest on loan.

(2) The normative loan outstanding as on 1.4.2019 shall be worked out by deducting the cumulative repayment as admitted by the Commission up to 31.3.2019 from the gross normative loan.

(3) The repayment for each of the year of the tariff period 2019-24 shall be deemed to be equal to the depreciation allowed for the corresponding year/period. In case of de-capitalization of assets, the repayment shall be adjusted by taking into account cumulative repayment on a pro rata basis and the adjustment should not exceed cumulative depreciation recovered upto the date of de-capitalisation of such asset.

(4) Notwithstanding any moratorium period availed by the generating company or the transmission licensee, as the case may be, the repayment of loan shall be considered from the first year of commercial operation of the project and shall be equal to the depreciation allowed for the year or part of the year.

(5) The rate of interest shall be the weighted average rate of interest calculated



on the basis of the actual loan portfolio after providing appropriate accounting adjustment for interest capitalized:

Provided that if there is no actual loan for a particular year but normative loan is still outstanding, the last available weighted average rate of interest shall be considered;

Provided further that if the generating station or the transmission system, as the case may be, does not have actual loan, then the weighted average rate of interest of the generating company or the transmission licensee as a whole shall be considered.

(5a) The rate of interest on loan for installation of emission control system shall be the weighted average rate of interest of actual loan portfolio of the emission control system or in the absence of actual loan portfolio, the weighted average rate of interest of the generating company as a whole shall be considered.

(6) The interest on loan shall be calculated on the normative average loan of the year by applying the weighted average rate of interest.

(7) The changes to the terms and conditions of the loans shall be reflected from the date of such re-financing.”

102. Weighted Average Rate of Interest (WAROI) on IoL has been considered on the basis of the rate prevailing as on COD. The Petitioner has prayed that the change in interest rate due to the floating rate of interest applicable, if any, during the 2019-24 tariff period will be adjusted. Accordingly, the floating rate of interest, if any, shall be considered at the time of true-up. Therefore, the IoL has been allowed in accordance with Regulation 32 of the 2019 Tariff Regulations. The IoL allowed for the transmission assets is as follows:



Asset-1

(₹ in lakh)

	Particulars	2020-21 (pro-rata 15 days)	2021-22	2022-23	2023-24
A	Gross Normative Loan	340.33	340.33	378.34	378.34
B	Cumulative Repayments up to Previous Year	0.00	1.26	33.76	67.97
C	Net Loan-Opening (A-B)	340.33	339.07	344.58	310.37
D	Additions due to ACE	0.00	38.00	0.00	0.00
E	Repayment during the year	1.26	32.49	34.21	34.21
F	Net Loan-Closing (C+D-E)	339.07	344.58	310.37	276.15
G	Average Loan (C+F)/2	339.70	341.82	327.47	293.26
H	Weighted Average Rate of Interest on Loan (%)	6.0029	6.0199	6.0527	6.0527
I	Interest on Loan (G*H)	0.84	20.58	19.82	17.75

Asset-2

(₹ in lakh)

	Particulars	2020-21 (pro-rata 1 day)	2021-22	2022-23	2023-24
A	Gross Normative Loan	10.61	10.61	11.94	11.94
B	Cumulative Repayments up to the Previous Year	0.00	0.00	1.02	2.10
C	Net Loan-Opening (A-B)	10.61	10.61	10.92	9.84
D	Additions due to ACE	0.00	1.34	0.00	0.00
E	Repayment during the year	0.00	1.02	1.08	1.08
F	Net Loan-Closing (C+D-E)	10.61	10.92	9.84	8.76
G	Average Loan (C+F)/2	10.61	10.76	10.38	9.30
H	Weighted Average Rate of Interest on Loan (%)	5.9670	5.9725	5.9832	5.9832
I	Interest on Loan (G*H)	0.00	0.64	0.62	0.56

Asset-3

(₹ in lakh)

	Particulars	2021-22 (pro-rata 350 days)	2022-23	2023-24
A	Gross Normative Loan	637.08	659.44	713.69
B	Cumulative Repayments up to the Previous Year	0.00	56.21	118.30
C	Net Loan-Opening (A-B)	637.08	603.22	595.39



	Particulars	2021-22 (pro-rata 350 days)	2022-23	2023-24
D	Additions due to ACE	22.36	54.25	0.00
E	Repayment during the year	56.21	62.08	64.54
F	Net Loan-Closing (C+D-E)	603.22	595.39	530.85
G	Average Loan (C+F)/2	620.15	599.31	563.12
H	Weighted Average Rate of Interest on Loan (%)	6.9513	7.0355	7.0355
I	Interest on Loan (G*H)	41.34	42.16	39.62

Asset-4

(₹ in lakh)

	Particulars	2021-22 (pro-rata 203 days)	2022-23	2023-24
A	Gross Normative Loan	368.42	399.73	400.12
B	Cumulative Repayments up to the Previous Year	0.00	19.32	55.48
C	Net Loan-Opening (A-B)	368.42	380.42	344.64
D	Additions due to ACE	31.31	0.39	0.00
E	Repayment during the year	19.32	36.17	36.18
F	Net Loan-Closing (C+D-E)	380.42	344.64	308.46
G	Average Loan (C+F)/2	374.42	362.53	326.55
H	Weighted Average Rate of Interest on Loan (%)	6.0786	6.1332	6.1332
I	Interest on Loan (G*H)	12.66	22.23	20.03

Asset-5

(₹ in lakh)

	Particulars	2021-22 (pro-rata 202 days)	2022-23	2023-24
A	Gross Normative Loan	1222.47	1222.77	1281.54
B	Cumulative Repayments up to the Previous Year	0.00	19.99	133.22
C	Net Loan-Opening (A-B)	1222.47	1202.78	1148.32
D	Additions due to ACE	0.29	58.77	80.68
E	Repayment during the year	19.99	113.23	119.54
F	Net Loan-Closing (C+D-E)	1202.78	1148.32	1109.46
G	Average Loan (C+F)/2	1212.62	1175.55	1128.89
H	Weighted Average Rate of Interest on Loan (%)	7.0481	7.0421	7.0422
I	Interest on Loan (G*H)	15.45	82.78	79.50



Asset-6

(₹ in lakh)

	Particulars	2021-22 (pro-rata 8 days)	2022-23	2023-24
A	Gross Normative Loan	35.74	35.74	36.17
B	Cumulative Repayments up to the Previous Year	0.00	0.07	3.32
C	Net Loan-Opening (A-B)	35.74	35.67	32.85
D	Additions due to ACE	0.00	0.44	3.99
E	Repayment during the year	0.07	3.25	3.45
F	Net Loan-Closing (C+D-E)	35.67	32.85	33.39
G	Average Loan (C+F)/2	35.70	34.26	33.12
H	Weighted Average Rate of Interest on Loan (%)	7.0583	7.0210	7.0422
I	Interest on Loan (G*H)	0.06	2.41	2.33

Asset-7

(₹ in lakh)

	Particulars	2021-22 (pro-rata 1 day)	2022-23	2023-24
A	Gross Normative Loan	452.99	452.99	492.13
B	Cumulative Repayments up to the Previous Year	0.00	0.11	42.85
C	Net Loan-Opening (A-B)	452.99	452.88	449.29
D	Additions due to ACE	0.00	39.14	0.00
E	Repayment during the year	0.11	42.73	44.50
F	Net Loan-Closing (C+D-E)	452.88	449.29	404.78
G	Average Loan (C+F)/2	452.93	451.08	427.04
H	Weighted Average Rate of Interest on Loan (%)	6.5015	6.4985	6.4985
I	Interest on Loan (G*H)	0.08	29.31	27.75

Asset-8

(₹ in lakh)

	Particulars	2022-23 (pro-rata 267 days)	2023-24
A	Gross Normative Loan	159.60	160.18
B	Cumulative Repayments up to the Previous Year	0.00	10.58
C	Net Loan-Opening (A-B)	159.60	149.60
D	Additions due to ACE	0.58	18.11
E	Repayment during the year	10.58	15.30
F	Net Loan-Closing (C+D-E)	149.60	152.41



	Particulars	2022-23 (pro-rata 267 days)	2023-24
G	Average Loan (C+F)/2	154.60	151.01
H	Weighted Average Rate of Interest on Loan (%)	6.9410	6.9410
I	Interest on Loan (G*H)	7.85	10.48

Asset-9

(₹ in lakh)

	Particulars	2022-23 (pro-rata 196 days)	2023-24
A	Gross Normative Loan	545.81	558.06
B	Cumulative Repayments up to the Previous Year	0.00	26.80
C	Net Loan-Opening (A-B)	545.81	531.25
D	Additions due to ACE	12.24	4.07
E	Repayment during the year	26.80	50.65
F	Net Loan-Closing (C+D-E)	531.25	484.68
G	Average Loan (C+F)/2	538.53	507.97
H	Weighted Average Rate of Interest on Loan (%)	7.0677	7.0677
I	Interest on Loan (G*H)	20.44	35.90

Asset-10

(₹ in lakh)

	Particulars	2022-23 (pro-rata 170 days)	2023-24
A	Gross Normative Loan	309.76	353.98
B	Cumulative Repayments up to the Previous Year	0.00	13.98
C	Net Loan-Opening (A-B)	309.76	340.00
D	Additions due to ACE	44.22	61.14
E	Repayment during the year	13.98	34.77
F	Net Loan-Closing (C+D-E)	340.00	366.37
G	Average Loan (C+F)/2	324.88	353.19
H	Weighted Average Rate of Interest on Loan (%)	7.1685	7.1689
I	Interest on Loan (G*H)	10.85	25.32

Asset-11

(₹ in lakh)

	Particulars	2022-23 (pro-rata 126 days)	2023-24
A	Gross Normative Loan	1003.33	1045.32



	Particulars	2022-23 (pro-rata 126 days)	2023-24
B	Cumulative Repayments up to the Previous Year	0.00	31.98
C	Net Loan-Opening (A-B)	1003.33	1013.35
D	Additions due to ACE	42.00	127.54
E	Repayment during the year	31.98	100.29
F	Net Loan-Closing (C+D-E)	1013.35	1040.59
G	Average Loan (C+F)/2	1008.34	1026.97
H	Weighted Average Rate of Interest on Loan (%)	7.6890	7.6903
I	Interest on Loan (G*H)	26.76	78.98

Asset-12

(₹ in lakh)

	Particulars	2022-23 (pro-rata 107 days)	2023-24
A	Gross Normative Loan	264.92	321.69
B	Cumulative Repayments up to the Previous Year	0.00	8.43
C	Net Loan-Opening (A-B)	264.92	313.26
D	Additions due to ACE	56.77	55.32
E	Repayment during the year	8.43	31.59
F	Net Loan-Closing (C+D-E)	313.26	336.98
G	Average Loan (C+F)/2	289.09	325.12
H	Weighted Average Rate of Interest on Loan (%)	7.4979	7.4964
I	Interest on Loan (G*H)	6.89	24.37

Asset-13

(₹ in lakh)

	Particulars	2022-23 (pro-rata 101 days)	2023-24
A	Gross Normative Loan	300.27	332.47
B	Cumulative Repayments up to the Previous Year	0.00	7.92
C	Net Loan-Opening (A-B)	300.27	324.56
D	Additions due to ACE	32.20	40.08
E	Repayment during the year	7.92	31.88
F	Net Loan-Closing (C+D-E)	324.56	332.76
G	Average Loan (C+F)/2	312.41	328.66
H	Weighted Average Rate of Interest on Loan (%)	7.6836	7.6847



	Particulars	2022-23 (pro-rata 101 days)	2023-24
I	Interest on Loan (G*H)	6.64	25.26

Asset-14

(₹ in lakh)

	Particulars	2022-23 (pro-rata 87 days)	2023-24
A	Gross Normative Loan	415.25	508.10
B	Cumulative Repayments up to the Previous Year	0.00	9.95
C	Net Loan-Opening (A-B)	415.25	498.15
D	Additions due to ACE	92.85	91.05
E	Repayment during the year	9.95	50.06
F	Net Loan-Closing (C+D-E)	498.15	539.13
G	Average Loan (C+F)/2	456.70	518.64
H	Weighted Average Rate of Interest on Loan (%)	7.5157	7.5145
I	Interest on Loan (G*H)	8.18	38.97

Asset-15

(₹ in lakh)

	Particulars	2022-23 (pro-rata 44 days)	2023-24
A	Gross Normative Loan	250.89	272.12
B	Cumulative Repayments up to the Previous Year	0.00	2.85
C	Net Loan-Opening (A-B)	250.89	269.27
D	Additions due to ACE	21.23	90.91
E	Repayment during the year	2.85	28.72
F	Net Loan-Closing (C+D-E)	269.27	331.46
G	Average Loan (C+F)/2	260.08	300.37
H	Weighted Average Rate of Interest on Loan (%)	7.8118	7.7962
I	Interest on Loan (G*H)	2.45	23.42

Asset-16

(₹ in lakh)

	Particulars	2022-23 (pro-rata 2 days)	2023-24
A	Gross Normative Loan	263.53	263.53
B	Cumulative Repayments up to the Previous Year	0.00	0.13



	Particulars	2022-23 (pro-rata 2 days)	2023-24
C	Net Loan-Opening (A-B)	263.53	263.40
D	Additions due to ACE	0.00	81.35
E	Repayment during the year	0.13	27.51
F	Net Loan-Closing (C+D-E)	263.40	317.24
G	Average Loan (C+F)/2	263.46	290.32
H	Weighted Average Rate of Interest on Loan (%)	7.8549	7.8521
I	Interest on Loan (G*H)	0.11	22.80

Asset-17

(₹ in lakh)

	Particulars	2023-24 (pro-rata 355 days)
A	Gross Normative Loan	236.84
B	Cumulative Repayments up to the Previous Year	0.00
C	Net Loan-Opening (A-B)	236.84
D	Additions due to ACE	63.83
E	Repayment during the year	23.57
F	Net Loan-Closing (C+D-E)	277.10
G	Average Loan (C+F)/2	256.97
H	Weighted Average Rate of Interest on Loan (%)	7.8693
I	Interest on Loan (G*H)	19.61

Asset-18

(₹ in lakh)

	Particulars	2022-23 (pro-rata 18 days)	2023-24
A	Gross Normative Loan	306.68	306.80
B	Cumulative Repayments up to the Previous Year	0.00	1.22
C	Net Loan-Opening (A-B)	306.68	305.59
D	Additions due to ACE	0.13	96.67
E	Repayment during the year	1.22	32.11
F	Net Loan-Closing (C+D-E)	305.59	370.14
G	Average Loan (C+F)/2	306.13	337.86
H	Weighted Average Rate of Interest on Loan (%)	7.8659	7.8664
I	Interest on Loan (G*H)	1.06	26.58



Asset-19

(₹ in lakh)

	Particulars	2023-24 (pro-rata 290 days)
A	Gross Normative Loan	341.43
B	Cumulative Repayments up to the Previous Year	0.00
C	Net Loan-Opening (A-B)	341.43
D	Additions due to ACE	76.60
E	Repayment during the year	27.21
F	Net Loan-Closing (C+D-E)	390.82
G	Average Loan (C+F)/2	366.13
H	Weighted Average Rate of Interest on Loan (%)	7.9645
I	Interest on Loan (G*H)	23.11

Return on Equity (RoE)

103. Regulations 30 and 31 of the 2019 Tariff Regulations provide as under:

“30. Return on Equity: (1) Return on equity shall be computed in rupee terms, on the equity base determined in accordance with Regulation 18 of these regulations.

(2) Return on equity shall be computed at the base rate of 15.50% for thermal generating station, transmission system including communication system and run-of-river hydro generating station, and at the base rate of 16.50% for the storage type hydro generating stations including pumped storage hydro generating stations and run-of-river generating station with pondage:

Provided that return on equity in respect of additional capitalization after cutoff date beyond the original scope, excluding additional capitalization on 7 account of emission control system, shall be computed at the weighted average rate of interest on actual loan portfolio of the generating station or the transmission system or in the absence of actual loan portfolio of the generating station or the transmission system, the weighted average rate of interest of the generating company or the transmission licensee, as the case may be, as a whole shall be considered, subject to ceiling of 14%.

Provided further that:

- In case of a new project, the rate of return on equity shall be reduced by 1.00% for such period as may be decided by the Commission, if the generating station or transmission system is found to be declared under commercial operation without commissioning of any of the Restricted Governor Mode Operation (RGMO) or Free Governor Mode Operation (FGMO), data telemetry, communication system up to load dispatch centre or protection system based on the report submitted by the respective RLDC;*
- in case of existing generating station, as and when any of the requirements under (i) above of this Regulation are found lacking*



- based on the report submitted by the concerned RLDC, rate of return on equity shall be reduced by 1.00% for the period for which the deficiency continues;
- iii. in case of a thermal generating station, with effect from 1.4.2020:
- rate of return on equity shall be reduced by 0.25% in case of failure to achieve the ramp rate of 1% per minute;
 - an additional rate of return on equity of 0.25% shall be allowed for every incremental ramp rate of 1% per minute achieved over and above the ramp rate of 1% per minute, subject to ceiling of additional rate of return on equity of 1.00%:

Provided that the detailed guidelines in this regard shall be issued by National Load Dispatch Centre by 30.6.2019.”

(3) The return on equity in respect of additional capitalization on account of emission control system shall be computed at the base rate of one-year marginal cost of lending rate (MCLR) of the State Bank of India as on 1st April of the year in which the date of operation (ODe) occurs plus 350 basis point, subject to ceiling of 14%,”

“31. Tax on Return on Equity. (1) The base rate of return on equity as allowed by the Commission under Regulation 30 of these regulations shall be grossed up with the effective tax rate of the respective financial year. For this purpose, the effective tax rate shall be considered on the basis of actual tax paid in respect of the financial year in line with the provisions of the relevant Finance Acts by the concerned generating company or the transmission licensee, as the case may be. The actual tax paid on income from other businesses including deferred tax liability (i.e., income from business other than business of generation or transmission, as the case may be) shall be excluded for the calculation of effective tax rate.

(2) Rate of return on equity shall be rounded off to three decimal places and shall be computed as per the formula given below:

$$\text{Rate of pre-tax return on equity} = \text{Base rate} / (1-t)$$

Where “t” is the effective tax rate in accordance with clause (1) of this Regulation and shall be calculated at the beginning of every financial year based on the estimated profit and tax to be paid estimated in line with the provisions of the relevant Finance Act applicable for that financial year to the company on pro-rata basis by excluding the income of non-generation or non-transmission business, as the case may be, and the corresponding tax thereon. In case of generating company or transmission licensee paying Minimum Alternate Tax (MAT), “t” shall be considered as MAT rate including surcharge and cess.

Illustration-

(i) In case of a generating company or a transmission licensee paying Minimum Alternate Tax (MAT) @ 21.55% including surcharge and cess:

$$\text{Rate of return on equity} = 15.50 / (1 - 0.2155) = 19.758\%$$



(ii) In case of a generating company or a transmission licensee paying normal corporate tax including surcharge and cess:

- (a) Estimated Gross Income from generation or transmission business for FY 2019-20 is ₹ 1,000 crore;
- (b) Estimated Advance Tax for the year on above is ₹ 240 crore;
- (c) Effective Tax Rate for the year 2019-20 = ₹ 240 Crore/₹ 1000 Crore = 24%;
- (d) Rate of return on equity = $15.50 / (1 - 0.24) = 20.395\%$.

(3) The generating company or the transmission licensee, as the case may be, shall true up the grossed up rate of return on equity at the end of every financial year based on actual tax paid together with any additional tax demand including interest thereon, duly adjusted for any refund of tax including interest received from the income tax authorities pertaining to the tariff period 2019-24 on actual gross income of any financial year. However, penalty, if any, arising on account of delay in deposit or short deposit of tax amount shall not be claimed by the generating company or the transmission licensee, as the case may be. Any under-recovery or over-recovery of grossed up rate on return on equity after truing up, shall be recovered or refunded to beneficiaries or the long term customers, as the case may be, on year to year basis."

104. The Petitioner has submitted that the MAT rate is applicable to the Petitioner's company. Accordingly, the MAT rate applicable in 2019-20 has been considered for the purpose of RoE, which shall be trued up with the tax rate in accordance with Regulation 31(3) of the 2019 Tariff Regulations. The RoE allowed for the transmission assets has be worked out as follows:

Asset-1

(₹ in lakh)

	Particulars	2020-21 (pro-rata 15 days)	2021-22	2022-23	2023-24
A	Opening Equity	145.86	145.86	162.14	162.14
B	Addition due to ACE	0.00	16.29	0.00	0.00
C	Closing Equity (A+B)	145.86	162.14	162.14	162.14
D	Average Equity (A+C)/2	145.86	154.00	162.14	162.14
E	Return on Equity (Base Rate) (%)	15.500	15.500	15.500	15.500
F	MAT Rate for respective year (%)	17.472	17.472	17.472	17.472
G	Rate of Return on Equity (%)	18.782	18.782	18.782	18.782



	Particulars	2020-21 (pro-rata 15 days)	2021-22	2022-23	2023-24
H	Return on Equity (D*G)	1.13	28.92	30.45	30.45

Asset-2

(₹ in lakh)

	Particulars	2020-21 (pro-rata 1 day)	2021-22	2022-23	2023-24
A	Opening Equity	4.54	4.54	5.12	5.12
B	Addition due to ACE	0.00	0.57	0.00	0.00
C	Closing Equity (A+B)	4.54	5.12	5.12	5.12
D	Average Equity (A+C)/2	4.54	4.83	5.12	5.12
E	Return on Equity (Base Rate) (%)	15.500	15.500	15.500	15.500
F	MAT Rate for respective year (%)	17.472	17.472	17.472	17.472
G	Rate of Return on Equity (%)	18.782	18.782	18.782	18.782
H	Return on Equity (D*G)	0.00	0.91	0.96	0.96

Asset-3

(₹ in lakh)

	Particulars	2021-22 (pro-rata 350 days)	2022-23	2023-24
A	Opening Equity	273.03	282.62	305.87
B	Addition due to ACE	9.58	23.25	0.00
C	Closing Equity (A+B)	282.62	305.87	305.87
D	Average Equity (A+C)/2	277.82	294.24	305.87
E	Return on Equity (Base Rate) (%)	15.500	15.500	15.500
F	MAT Rate for respective year (%)	17.472	17.472	17.472
G	Rate of Return on Equity (%)	18.782	18.782	18.782
H	Return on Equity (D*G)	50.04	55.26	57.45

Asset-4

(₹ in lakh)

	Particulars	2021-22 (pro-rata 210 days)	2022-23	2023-24
A	Opening Equity	157.90	171.32	171.48



	Particulars	2021-22 (pro-rata 210 days)	2022-23	2023-24
B	Addition due to ACE	13.42	0.17	0.00
C	Closing Equity (A+B)	171.32	171.48	171.48
D	Average Equity (A+C)/2	164.61	171.40	171.48
E	Return on Equity (Base Rate) (%)	15.500	15.500	15.500
F	MAT Rate for respective year (%)	17.472	17.472	17.472
G	Rate of Return on Equity (%)	18.782	18.782	18.782
H	Return on Equity (D*G)	17.19	32.19	32.21

Asset-5

(₹ in lakh)

	Particulars	2021-22 (pro-rata 202 days)	2022-23	2023-24
A	Opening Equity	523.92	524.04	549.23
B	Addition due to ACE	0.13	25.19	34.58
C	Closing Equity (A+B)	524.04	549.23	583.81
D	Average Equity (A+C)/2	523.98	536.64	566.52
E	Return on Equity (Base Rate) (%)	15.500	15.500	15.500
F	MAT Rate for respective year (%)	17.472	17.472	17.472
G	Rate of Return on Equity (%)	18.782	18.782	18.782
H	Return on Equity (D*G)	17.80	100.79	106.40

Asset-6

(₹ in lakh)

	Particulars	2021-22 (pro-rata 8 days)	2022-23	2023-24
A	Opening Equity	15.31	15.31	15.50
B	Addition due to ACE	0.00	0.19	1.71
C	Closing Equity (A+B)	15.31	15.50	17.21
D	Average Equity (A+C)/2	15.31	15.41	16.36
E	Return on Equity (Base Rate) (%)	15.500	15.500	15.500
F	MAT Rate for respective year (%)	17.472	17.472	17.472
G	Rate of Return on Equity (%)	18.782	18.782	18.782
H	Return on Equity (D*G)	0.06	2.89	3.07



Asset-7

(₹ in lakh)

	Particulars	2021-22 (pro-rata 153 days)	2022-23	2023-24
A	Opening Equity	194.14	194.14	210.91
B	Addition due to ACE	0.00	16.78	0.00
C	Closing Equity (A+B)	194.14	210.91	210.91
D	Average Equity (A+C)/2	194.14	202.53	210.91
E	Return on Equity (Base Rate) (%)	15.500	15.500	15.500
F	MAT Rate for respective year (%)	17.472	17.472	17.472
G	Rate of Return on Equity (%)	18.782	18.782	18.782
H	Return on Equity (D*G)	0.10	38.04	39.61

Asset-8

(₹ in lakh)

	Particulars	2022-23 (pro-rata 267 days)	2023-24
A	Opening Equity	68.40	68.65
B	Addition due to ACE	0.25	7.76
C	Closing Equity (A+B)	68.65	76.41
D	Average Equity (A+C)/2	68.53	72.53
E	Return on Equity (Base Rate) (%)	15.500	15.500
F	MAT Rate for respective year (%)	17.472	17.472
G	Rate of Return on Equity (%)	18.782	18.782
H	Return on Equity (D*G)	9.41	13.62

Asset-9

(₹ in lakh)

	Particulars	2022-23 (pro-rata 196 days)	2023-24
A	Opening Equity	233.92	239.17
B	Addition due to ACE	5.25	1.75
C	Closing Equity (A+B)	239.17	240.91
D	Average Equity (A+C)/2	236.54	240.04
E	Return on Equity (Base Rate) (%)	15.500	15.500
F	MAT Rate for respective year (%)	17.472	17.472
G	Rate of Return on Equity (%)	18.782	18.782
H	Return on Equity (D*G)	23.86	45.08



Asset-10

(₹ in lakh)

	Particulars	2022-23 (pro-rata 170 days)	2023-24
A	Opening Equity	132.75	151.71
B	Addition due to ACE	18.95	26.20
C	Closing Equity (A+B)	151.71	177.91
D	Average Equity (A+C)/2	142.23	164.81
E	Return on Equity (Base Rate) (%)	15.500	15.500
F	MAT Rate for respective year (%)	17.472	17.472
G	Rate of Return on Equity (%)	18.782	18.782
H	Return on Equity (D*G)	12.44	30.95

Asset-11

(₹ in lakh)

	Particulars	2022-23 (pro-rata 126 days)	2023-24
A	Opening Equity	429.99	447.99
B	Addition due to ACE	18.00	54.66
C	Closing Equity (A+B)	447.99	502.65
D	Average Equity (A+C)/2	438.99	475.32
E	Return on Equity (Base Rate) (%)	15.500	15.500
F	MAT Rate for respective year (%)	17.472	17.472
G	Rate of Return on Equity (%)	18.782	18.782
H	Return on Equity (D*G)	28.46	89.28

Asset-12

(₹ in lakh)

	Particulars	2022-23 (pro-rata 116 days)	2023-24
A	Opening Equity	113.53	137.86
B	Addition due to ACE	24.33	23.71
C	Closing Equity (A+B)	137.86	161.57
D	Average Equity (A+C)/2	125.70	149.72
E	Return on Equity (Base Rate) (%)	15.500	15.500
F	MAT Rate for respective year (%)	17.472	17.472
G	Rate of Return on Equity (%)	18.782	18.782
H	Return on Equity (D*G)	7.50	28.12



Asset-13

(₹ in lakh)

	Particulars	2022-23 (pro-rata 101 days)	2023-24
A	Opening Equity	128.69	142.49
B	Addition due to ACE	13.80	17.18
C	Closing Equity (A+B)	142.49	159.66
D	Average Equity (A+C)/2	135.59	151.08
E	Return on Equity (Base Rate) (%)	15.500	15.500
F	MAT Rate for respective year (%)	17.472	17.472
G	Rate of Return on Equity (%)	18.782	18.782
H	Return on Equity (D*G)	7.05	28.38

Asset-14

(₹ in lakh)

	Particulars	2022-23 (pro-rata 87 days)	2023-24
A	Opening Equity	177.97	217.76
B	Addition due to ACE	39.79	39.02
C	Closing Equity (A+B)	217.76	256.78
D	Average Equity (A+C)/2	197.86	237.27
E	Return on Equity (Base Rate) (%)	15.500	15.500
F	MAT Rate for respective year (%)	17.472	17.472
G	Rate of Return on Equity (%)	18.782	18.782
H	Return on Equity (D*G)	8.86	44.56

Asset-15

(₹ in lakh)

	Particulars	2022-23 (pro-rata 44 days)	2023-24
A	Opening Equity	107.53	116.62
B	Addition due to ACE	9.10	38.96
C	Closing Equity (A+B)	116.62	155.59
D	Average Equity (A+C)/2	112.08	136.10
E	Return on Equity (Base Rate) (%)	15.500	15.500
F	MAT Rate for respective year (%)	17.472	17.472
G	Rate of Return on Equity (%)	18.782	18.782
H	Return on Equity (D*G)	2.54	25.56



Asset-16

(₹ in lakh)

	Particulars	2022-23 (pro-rata 2 days)	2023-24
A	Opening Equity	112.94	112.94
B	Addition due to ACE	0.00	34.87
C	Closing Equity (A+B)	112.94	147.81
D	Average Equity (A+C)/2	112.94	130.37
E	Return on Equity (Base Rate) (%)	15.500	15.500
F	MAT Rate for respective year (%)	17.472	17.472
G	Rate of Return on Equity (%)	18.782	18.782
H	Return on Equity (D*G)	0.12	24.49

Asset-17

(₹ in lakh)

	Particulars	2023-24 (pro-rata 355 days)
A	Opening Equity	101.50
B	Addition due to ACE	27.36
C	Closing Equity (A+B)	128.86
D	Average Equity (A+C)/2	115.18
E	Return on Equity (Base Rate) (%)	15.500
F	MAT Rate for respective year (%)	17.472
G	Rate of Return on Equity (%)	18.782
H	Return on Equity (D*G)	20.98

Asset-18

(₹ in lakh)

	Particulars	2022-23 (pro-rata 18 days)	2023-24
A	Opening Equity	131.43	131.49
B	Addition due to ACE	0.05	41.43
C	Closing Equity (A+B)	131.49	172.92
D	Average Equity (A+C)/2	131.46	152.20
E	Return on Equity (Base Rate) (%)	15.500	15.500
F	MAT Rate for respective year (%)	17.472	17.472
G	Rate of Return on Equity (%)	18.782	18.782
H	Return on Equity (D*G)	1.08	28.59



Asset-19

(₹ in lakh)

	Particulars	2023-24 (pro-rata 290 days)
A	Opening Equity	146.33
B	Addition due to ACE	32.83
C	Closing Equity (A+B)	179.16
D	Average Equity (A+C)/2	162.74
E	Return on Equity (Base Rate) (%)	15.500
F	MAT Rate for respective year (%)	17.472
G	Rate of Return on Equity (%)	18.782
H	Return on Equity (D*G)	24.22

Operation & Maintenance Expenses (O&M Expenses)

105. The O&M expenses claimed by the Petitioner for the transmission assets for the 2019-24 period are as under:

Asset-1

(₹ in lakh)

Particulars	2020-21 (pro-rata 15 days)	2021-22	2022-23	2023-24
Original Project Cost	540.49	540.49	540.49	540.49
Norms (in %)	2.00	2.00	2.00	2.00
Total O&M expenses	0.44	10.81	10.81	10.81

Asset-2

(₹ in lakh)

Particulars	2020-21 (pro-rata 1 day)	2021-22	2022-23	2023-24
Original Project Cost	17.6	17.6	17.6	17.6
Norms (in %)	2.00	2.00	2.00	2.00
Total O&M expenses	0.00	0.34	0.34	0.34

Asset-3

(₹ in lakh)

Particulars	2021-22 (pro-rata 350 days)	2022-23	2023-24
Original Project Cost	1019.55	1019.55	1019.55
Norms (in %)	2.00	2.00	2.00
Total O&M expenses	19.55	20.39	20.39



Asset-4

(₹ in lakh)

Particulars	2021-22 (pro-rata 203 days)	2022-23	2023-24
Original Project Cost	571.62	571.62	571.62
Norms (in %)	2.00	2.00	2.00
Total O&M expenses	6.36	11.43	11.43

Asset-5

(₹ in lakh)

Particulars	2021-22 (pro-rata 66 days)	2022-23	2023-24
Original Project Cost	1946.02	1946.02	1946.02
Norms (in %)	2.00	2.00	2.00
Total O&M expenses	7.04	38.92	38.92

Asset-6

(₹ in lakh)

Particulars	2021-22 (pro-rata 8 days)	2022-23	2023-24
Original Project Cost	57.37	57.37	57.37
Norms (in %)	2.00	2.00	2.00
Total O&M expenses	0.03	1.15	1.15

Asset-7

(₹ in lakh)

Particulars	2021-22 (pro-rata 1 day)	2022-23	2023-24
Original Project Cost	713.33	713.33	713.33
Norms (in %)	2.00	2.00	2.00
Total O&M expenses	0.04	14.27	14.27

Asset-8

(₹ in lakh)

Particulars	2022-23 (pro-rata 267 days)	2023-24
Original Project Cost	254.75	254.75
Norms (in %)	2.00	2.00
Total O&M expenses	3.73	5.10



Asset-9

(₹ in lakh)

Particulars	2022-23 (pro-rata 196 days)	2023-24
Original Project Cost	814.29	814.29
Norms (in %)	2.00	2.00
Total O&M expenses	8.75	16.29

Asset-10

(₹ in lakh)

Particulars	2022-23 (pro-rata 170 days)	2023-24
Original Project Cost	609.76	609.76
Norms (in %)	2.00	2.00
Total O&M expenses	5.68	12.20

Asset-11

(₹ in lakh)

Particulars	2022-23 (pro-rata 126 days)	2023-24
Original Project Cost	1689.85	1689.85
Norms (in %)	2.00	2.00
Total O&M expenses	11.67	33.80

Asset-12

(₹ in lakh)

Particulars	2022-23 (pro-rata 116 days)	2023-24
Original Project Cost	556.98	556.98
Norms (in %)	2.00	2.00
Total O&M expenses	3.54	11.14

Asset-13

(₹ in lakh)

Particulars	2022-23 (pro-rata 101 days)	2023-24
Original Project Cost	553.65	553.65
Norms (in %)	2.00	2.00
Total O&M expenses	3.06	11.07



Asset-14

(₹ in lakh)

Particulars	2022-23 (pro-rata 87 days)	2023-24
Original Project Cost	881.84	881.84
Norms (in %)	2.00	2.00
Total O&M expenses	4.20	17.64

Asset-15

(₹ in lakh)

Particulars	2022-23 (pro-rata 44 days)	2023-24
Original Project Cost	530.07	530.07
Norms (in %)	2.00	2.00
Total O&M expenses	1.28	10.60

Asset-16

(₹ in lakh)

Particulars	2022-23 (pro-rata 2 days)	2023-24
Original Project Cost	503.78	503.78
Norms (in %)	2.00	2.00
Total O&M expenses	0.06	10.08

Asset-17

(₹ in lakh)

Particulars	2023-24 (pro-rata 355 days)
Original Project Cost	440.20
Norms (in %)	2.00
Total O&M expenses	8.54

Asset-18

(₹ in lakh)

Particulars	2022-23 (pro-rata 16 days)	2023-24
Original Project Cost	588.36	588.36
Norms (in %)	2.00	2.00
Total O&M expenses	0.52	11.77



Asset-19

(₹ in lakh)

Particulars	2023-24 (pro-rata 290 days)
Original Project Cost	603.21
Norms (in %)	2.00
Total O&M expenses	9.56

106. The norms specified under Regulation 35(3)(a) of the 2019 Tariff Regulations provide that:

“35. Operation and Maintenance Expenses:

*(4) **Communication system:** The operation and maintenance expenses for the communication system shall be worked out at 2.0% of the original project cost related to such communication system. The transmission licensee shall submit the actual operation and maintenance expenses for truing up.”*

107. We have considered the submissions of the Petitioner. The O&M Expenses are worked out as per the norms specified in the 2019 Tariff Regulations and are as follows:

Asset-1

(₹ in lakh)

Particulars	2020-21 (pro-rata 15 days)	2021-22	2022-23	2023-24
Original Project Cost	540.49	540.49	540.49	540.49
Norms (in %)	2.00	2.00	2.00	2.00
Total O&M expenses	0.44	10.81	10.81	10.81

Asset-2

(₹ in lakh)

Particulars	2020-21 (pro-rata 1 day)	2021-22	2022-23	2023-24
Original Project Cost	17.6	17.6	17.6	17.6
Norms (in %)	2.00	2.00	2.00	2.00
Total O&M expenses	0.00	0.34	0.34	0.34



Asset-3

(₹ in lakh)

Particulars	2021-22 (pro-rata 350 days)	2022-23	2023-24
Original Project Cost	1019.55	1019.55	1019.55
Norms (in %)	2.00	2.00	2.00
Total O&M expenses	19.55	20.39	20.39

Asset-4

(₹ in lakh)

Particulars	2021-22 (pro-rata 203 days)	2022-23	2023-24
Original Project Cost	571.62	571.62	571.62
Norms (in %)	2.00	2.00	2.00
Total O&M expenses	6.36	11.43	11.43

Asset-5

(₹ in lakh)

Particulars	2021-22 (pro-rata 66 days)	2022-23	2023-24
Original Project Cost	1946.02	1946.02	1946.02
Norms (in %)	2.00	2.00	2.00
Total O&M expenses	7.04	38.92	38.92

Asset-6

(₹ in lakh)

Particulars	2021-22 (pro-rata 8 days)	2022-23	2023-24
Original Project Cost	57.37	57.37	57.37
Norms (in %)	2.00	2.00	2.00
Total O&M expenses	0.03	1.15	1.15

Asset-7

(₹ in lakh)

Particulars	2021-22 (pro-rata 1 day)	2022-23	2023-24
Original Project Cost	713.33	713.33	713.33
Norms (in %)	2.00	2.00	2.00
Total O&M expenses	0.04	14.27	14.27

Asset-8

(₹ in lakh)

Particulars	2022-23 (pro-rata 267 days)	2023-24
Original Project Cost	254.75	254.75
Norms (in %)	2.00	2.00
Total O&M expenses	3.73	5.10



Asset-9

(₹ in lakh)

Particulars	2022-23 (pro-rata 196 days)	2023-24
Original Project Cost	814.29	814.29
Norms (in %)	2.00	2.00
Total O&M expenses	8.75	16.29

Asset-10

(₹ in lakh)

Particulars	2022-23 (pro-rata 170 days)	2023-24
Original Project Cost	609.76	609.76
Norms (in %)	2.00	2.00
Total O&M expenses	5.68	12.20

Asset-11

(₹ in lakh)

Particulars	2022-23 (pro-rata 126 days)	2023-24
Original Project Cost	1689.85	1689.85
Norms (in %)	2.00	2.00
Total O&M expenses	11.67	33.80

Asset-12

(₹ in lakh)

Particulars	2022-23 (pro-rata 116 days)	2023-24
Original Project Cost	556.98	556.98
Norms (in %)	2.00	2.00
Total O&M expenses	3.54	11.14

Asset-13

(₹ in lakh)

Particulars	2022-23 (pro-rata 101 days)	2023-24
Original Project Cost	553.65	553.65
Norms (in %)	2.00	2.00
Total O&M expenses	3.06	11.07

Asset-14

(₹ in lakh)

Particulars	2022-23 (pro-rata 87 days)	2023-24
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Particulars	2022-23 (pro-rata 87 days)	2023-24
Original Project Cost	881.84	881.84
Norms (in %)	2.00	2.00
Total O&M expenses	4.20	17.64

Asset-15

(₹ in lakh)

Particulars	2022-23 (pro-rata 44 days)	2023-24
Original Project Cost	530.07	530.07
Norms (in %)	2.00	2.00
Total O&M expenses	1.28	10.60

Asset-16

(₹ in lakh)

Particulars	2022-23 (pro-rata 2 days)	2023-24
Original Project Cost	503.78	503.78
Norms (in %)	2.00	2.00
Total O&M expenses	0.06	10.08

Asset-17

(₹ in lakh)

Particulars	2023-24 (pro-rata 355 days)
Original Project Cost	440.20
Norms (in %)	2.00
Total O&M expenses	8.54

Asset-18

(₹ in lakh)

Particulars	2022-23 (pro-rata 16 days)	2023-24
Original Project Cost	588.36	588.36
Norms (in %)	2.00	2.00
Total O&M expenses	0.52	11.77

Asset-19

(₹ in lakh)

Particulars	2023-24 (pro-rata 290 days)
Original Project Cost	603.21



Particulars	2023-24 (pro-rata 290 days)
Norms (in %)	2.00
Total O&M expenses	9.56

Interest on Working Capital (IWC)

108. The Regulation 34(1)(c), Regulation 34(3), Regulation 34(4) and Regulation 3(7) of the 2019 Tariff Regulations specify as under:

“34. Interest on Working Capital: (1) *The working capital shall cover:*

(a) For Coal-based/lignite-fired thermal generating stations:

- (i) *Cost of coal or lignite and limestone towards stock, if applicable, for 10 days for pit-head generating stations and 20 days for non-pit-head generating stations for generation corresponding to the normative annual plant availability factor or the maximum coal/lignite stock storage capacity whichever is lower;*
- (ii) *Advance payment for 30 days towards cost of coal or lignite and limestone for generation corresponding to the normative annual plant availability factor;*
- (iii) *Cost of secondary fuel oil for two months for generation corresponding to the normative annual plant availability factor, and in case of use of more than one secondary fuel oil, cost of fuel oil stock for the main secondary fuel oil;*
- (iv) *Maintenance spares @ 20% of operation and maintenance expenses including water charges and security expenses;*
- (v) *Receivables equivalent to 45 days of capacity charge and energy charge for sale of electricity calculated on the normative annual plant availability factor; and*
- (vi) *Operation and maintenance expenses, including water charges and security expenses, for one month.*

(aa) For emission control system of coal or lignite based thermal generating stations:

- (i) *Cost of limestone or reagent towards stock for 20 days corresponding to the normative annual plant availability factor;*
- (ii) *Advance payment for 30 days towards cost of reagent for generation corresponding to the normative annual plant availability factor;*
- (iii) *Receivables equivalent to 45 days of supplementary capacity charge and supplementary energy charge for sale of electricity calculated on the normative annual plant availability factor;*
- (iv) *Operation and maintenance expenses in respect of emission control system for one month;*
- (v) *Maintenance spares @20% of operation and maintenance expenses in respect of emission control system.*



(b) For Open-cycle Gas Turbine/Combined Cycle thermal generating stations:

- (i) Fuel cost for 30 days corresponding to the normative annual plant availability factor, duly taking into account mode of operation of the generating station on gas fuel and liquid fuel;
- (ii) Liquid fuel stock for 15 days corresponding to the normative annual plant availability factor, and in case of use of more than one liquid fuel, cost of main liquid fuel duly taking into account mode of operation of the generating stations of gas fuel and liquid fuel;
- (iii) Maintenance spares @ 30% of operation and maintenance expenses including water charges and security expenses;
- (iv) Receivables equivalent to 45 days of capacity charge and energy charge for sale of electricity calculated on normative plant availability factor, duly taking into account mode of operation of the generating station on gas fuel and liquid fuel; and
- (v) Operation and maintenance expenses, including water charges and security expenses, for one month.

(c) For Hydro Generating Station (including Pumped Storage Hydro Generating Station) and Transmission System:

- (i) Receivables equivalent to 45 days of annual fixed cost;
- (ii) Maintenance spares @ 15% of operation and maintenance expenses including security expenses; and
- (iii) Operation and maintenance expenses, including security expenses for one month.

(2) The cost of fuel in cases covered under sub-clauses (a) and (b) of clause (1) of this Regulation shall be based on the landed fuel cost (taking into account normative transit and handling losses in terms of Regulation 39 of these regulations) by the generating station and gross calorific value of the fuel as per actual weighted average for the third quarter of preceding financial year in case of each financial year for which tariff is to be determined:

Provided that in case of new generating station, the cost of fuel for the first financial year shall be considered based on landed fuel cost (taking into account normative transit and handling losses in terms of Regulation 39 of these regulations) and gross calorific value of the fuel as per actual weighted average for three months, as used for infirm power, preceding date of commercial operation for which tariff is to be determined.

(3) Rate of interest on working capital shall be on normative basis and shall be considered as the bank rate as on 1.4.2019 or as on 1st April of the year during the tariff period 2019-24 in which the generating station or a unit thereof or the transmission system including communication system or element thereof, as the case may be, is declared under commercial operation, whichever is later:

Provided that in case of truing-up, the rate of interest on working capital shall be considered at bank rate as on 1st April of each of the financial year during the tariff period 2019-24.



(4) Interest on working capital shall be payable on normative basis notwithstanding that the generating company or the transmission licensee has not taken loan for working capital from any outside agency.”

“3. Definitions. - In these regulations, unless the context otherwise requires:-

‘Bank Rate’ means the one year marginal cost of lending rate (MCLR) of the State Bank of India issued from time to time plus 350 basis points;”

109. The Petitioner has submitted that it has computed IWC for the 2019-24 period, considering the SBI Base Rate plus 350 basis points as on 1.4.2019. The Petitioner has considered the rate of IWC as 10.50%.

110. IWC is worked out in accordance with Regulation 34 of the 2019 Tariff Regulations. 11.25% (SBI 1-year MCLR applicable as on 1.4.2020 of 7.75% plus 350 basis points) for FY 2020-21, 10.50% (SBI 1-year MCLR applicable as on 1.4.2021 of 7.00% plus 350 basis points) for the FYs 2021-22 and FY 2022-23, and 12.00% (SBI 1 year MCLR applicable as on 1.4.2023 of 8.50% plus 350 basis points) for the FY 2023-24. The components of the working capital and interest allowed thereon for the transmission asset are as follows:

Asset-1

(₹ in lakh)

	Particulars	2020-21 (pro-rata 15 days)	2021-22	2022-23	2023-24
A	WC for O&M Expenses (O&M Expenses for 1 month)	0.90	0.90	0.90	0.90
B	WC for Maintenance Spares (15% of O&M Expenses)	1.62	1.62	1.62	1.62
C	WC for Receivables (Equivalent to 45 days of annual transmission charges)	11.21	11.62	11.94	11.67
D	Total Working Capital	13.73	14.15	14.46	14.19
E	Rate of Interest (%)	11.25	10.50	10.50	12.00
F	Interest on Working Capital (D*E)	0.06	1.49	1.52	1.70



Asset-2

(₹ in lakh)

	Particulars	2020-21 (pro-rata 1 day)	2021-22	2022-23	2023-24
A	WC for O&M Expenses (O&M Expenses for 1 month)	0.03	0.03	0.03	0.03
B	WC for Maintenance Spares (15% of O&M Expenses)	0.05	0.05	0.05	0.05
C	WC for Receivables (Equivalent to 45 days of annual transmission charges)	0.00	0.36	0.38	0.37
D	Total Working Capital	0.08	0.44	0.46	0.45
E	Rate of Interest (%)	11.25	10.50	10.50	12.00
F	Interest on Working Capital (D*E)	0.00	0.05	0.05	0.05

Asset-3

(₹ in lakh)

	Particulars	2021-22 (pro-rata 350 days)	2022-23	2023-24
A	WC for O&M Expenses (O&M Expenses for 1 month)	1.70	1.70	1.70
B	WC for Maintenance Spares (15% of O&M Expenses)	3.06	3.06	3.06
C	WC for Receivables (Equivalent to 45 days of annual transmission charges)	21.83	22.53	22.78
D	Total Working Capital	26.59	27.29	27.54
E	Rate of Interest (%)	10.50	10.50	12.00
F	Interest on Working Capital (D*E)	2.68	2.87	3.30

Asset-4

(₹ in lakh)

	Particulars	2021-22 (pro-rata 203 days)	2022-23	2023-24
A	WC for O&M Expenses (O&M Expenses for 1 month)	0.95	0.95	0.95
B	WC for Maintenance Spares (15% of O&M Expenses)	1.71	1.71	1.71
C	WC for Receivables (Equivalent to 45 days of annual transmission charges)	12.51	12.78	12.50
D	Total Working Capital	15.17	15.45	15.17
E	Rate of Interest (%)	10.50	10.50	12.00
F	Interest on Working Capital (D*E)	0.89	1.62	1.82



Asset-5

(₹ in lakh)

	Particulars	2021-22 (pro-rata 202 days)	2022-23	2023-24
A	WC for O&M Expenses (O&M Expenses for 1 month)	3.24	3.24	3.24
B	WC for Maintenance Spares (15% of O&M Expenses)	5.84	5.84	5.84
C	WC for Receivables (Equivalent to 45 days of annual transmission charges)	41.76	42.05	43.11
D	Total Working Capital	50.84	51.13	52.19
E	Rate of Interest (%)	10.50	10.50	12.00
F	Interest on Working Capital (D*E)	0.97	5.37	6.26

Asset-6

(₹ in lakh)

	Particulars	2021-22 (pro-rata 178 days)	2022-23	2023-24
A	WC for O&M Expenses (O&M Expenses for 1 month)	0.10	0.10	0.10
B	WC for Maintenance Spares (15% of O&M Expenses)	0.17	0.17	0.17
C	WC for Receivables (Equivalent to 45 days of annual transmission charges)	1.22	1.21	1.25
D	Total Working Capital	1.49	1.48	1.52
E	Rate of Interest (%)	10.50	10.50	12.00
F	Interest on Working Capital (D*E)	0.00	0.16	0.18

Asset-7

(₹ in lakh)

	Particulars	2021-22 (pro-rata 153 days)	2022-23	2023-24
A	WC for O&M Expenses (O&M Expenses for 1 month)	1.19	1.19	1.19
B	WC for Maintenance Spares (15% of O&M Expenses)	2.14	2.14	2.14
C	WC for Receivables (Equivalent to 45 days of annual transmission charges)	15.17	15.58	15.79
D	Total Working Capital	18.50	18.90	19.12
E	Rate of Interest (%)	10.50	10.50	12.00
F	Interest on Working Capital (D*E)	0.01	1.98	2.29



Asset-8

(₹ in lakh)

	Particulars	2022-23 (pro-rata 267 days)	2023-24
A	WC for O&M Expenses (O&M Expenses for 1 month)	0.42	0.42
B	WC for Maintenance Spares (15% of O&M Expenses)	0.76	0.76
C	WC for Receivables (Equivalent to 45 days of annual transmission charges)	5.41	5.57
D	Total Working Capital	6.59	6.76
E	Rate of Interest (%)	10.50	12.00
F	Interest on Working Capital (D*E)	0.51	0.81

Asset-9

(₹ in lakh)

	Particulars	2022-23 (pro-rata 196 days)	2023-24
A	WC for O&M Expenses (O&M Expenses for 1 month)	1.36	1.36
B	WC for Maintenance Spares (15% of O&M Expenses)	2.44	2.44
C	WC for Receivables (Equivalent to 45 days of annual transmission charges)	18.62	18.52
D	Total Working Capital	22.42	22.32
E	Rate of Interest (%)	10.50	12.00
F	Interest on Working Capital (D*E)	1.26	2.68

Asset-10

(₹ in lakh)

	Particulars	2022-23 (pro-rata 170 days)	2023-24
A	WC for O&M Expenses (O&M Expenses for 1 month)	1.02	1.02
B	WC for Maintenance Spares (15% of O&M Expenses)	1.83	1.83
C	WC for Receivables (Equivalent to 45 days of annual transmission charges)	11.55	12.93
D	Total Working Capital	14.40	15.77
E	Rate of Interest (%)	10.50	12.00
F	Interest on Working Capital (D*E)	0.70	1.89



Asset-11

(₹ in lakh)

	Particulars	2022-23 (pro-rata 126 days)	2023-24
A	WC for O&M Expenses (O&M Expenses for 1 month)	2.82	2.82
B	WC for Maintenance Spares (15% of O&M Expenses)	5.07	5.07
C	WC for Receivables (Equivalent to 45 days of annual transmission charges)	35.88	37.85
D	Total Working Capital	43.76	45.73
E	Rate of Interest (%)	10.50	12.00
F	Interest on Working Capital (D*E)	1.59	5.49

Asset-12

(₹ in lakh)

	Particulars	2024-23 (pro-rata 116 days)	2023-24
A	WC for O&M Expenses (O&M Expenses for 1 month)	0.93	0.93
B	WC for Maintenance Spares (15% of O&M Expenses)	1.67	1.67
C	WC for Receivables (Equivalent to 45 days of annual transmission charges)	10.40	11.93
D	Total Working Capital	13.00	14.53
E	Rate of Interest (%)	10.50	12.00
F	Interest on Working Capital (D*E)	0.43	1.74

Asset-13

(₹ in lakh)

	Particulars	2022-23 (pro-rata 101 days)	2023-24
A	WC for O&M Expenses (O&M Expenses for 1 month)	0.92	0.92
B	WC for Maintenance Spares (15% of O&M Expenses)	1.66	1.66
C	WC for Receivables (Equivalent to 45 days of annual transmission charges)	11.17	12.09
D	Total Working Capital	13.75	14.67
E	Rate of Interest (%)	10.50	12.00
F	Interest on Working Capital (D*E)	0.40	1.76



Asset-14

(₹ in lakh)

	Particulars	2022-23 (pro-rata 87 days)	2023-24
A	WC for O&M Expenses (O&M Expenses for 1 month)	1.47	1.47
B	WC for Maintenance Spares (15% of O&M Expenses)	2.65	2.65
C	WC for Receivables (Equivalent to 45 days of annual transmission charges)	16.40	18.93
D	Total Working Capital	20.52	23.05
E	Rate of Interest (%)	10.50	12.00
F	Interest on Working Capital (D*E)	0.51	2.77

Asset-15

(₹ in lakh)

	Particulars	2022-23 (pro-rata 44 days)	2023-24
A	WC for O&M Expenses (O&M Expenses for 1 month)	0.88	0.88
B	WC for Maintenance Spares (15% of O&M Expenses)	1.59	1.59
C	WC for Receivables (Equivalent to 45 days of annual transmission charges)	9.48	11.06
D	Total Working Capital	11.95	13.53
E	Rate of Interest (%)	10.50	12.00
F	Interest on Working Capital (D*E)	0.15	1.62

Asset-16

(₹ in lakh)

	Particulars	2022-23 (pro-rata 2 days)	2023-24
A	WC for O&M Expenses (O&M Expenses for 1 month)	0.84	0.84
B	WC for Maintenance Spares (15% of O&M Expenses)	1.51	1.51
C	WC for Receivables (Equivalent to 45 days of annual transmission charges)	9.50	10.63
D	Total Working Capital	11.85	12.98
E	Rate of Interest (%)	10.50	12.00
F	Interest on Working Capital (D*E)	0.01	1.56



Asset-17

(₹ in lakh)

	Particulars	2023-24 (pro-rata 355 days)
A	WC for O&M Expenses (O&M Expenses for 1 month)	0.73
B	WC for Maintenance Spares (15% of O&M Expenses)	1.32
C	WC for Receivables (Equivalent to 45 days of annual transmission charges)	9.39
D	Total Working Capital	11.44
E	Rate of Interest (%)	12.00
F	Interest on Working Capital (D*E)	1.33

Asset-18

(₹ in lakh)

	Particulars	2022-23 (pro-rata 16 days)	2023-24
A	WC for O&M Expenses (O&M Expenses for 1 month)	0.98	0.98
B	WC for Maintenance Spares (15% of O&M Expenses)	1.77	1.77
C	WC for Receivables (Equivalent to 45 days of annual transmission charges)	11.06	12.40
D	Total Working Capital	13.81	15.15
E	Rate of Interest (%)	10.50	12.00
F	Interest on Working Capital (D*E)	0.06	1.82

Asset-19

(₹ in lakh)

	Particulars	2023-24 (pro-rata 290 days)
A	WC for O&M Expenses (O&M Expenses for 1 month)	1.01
B	WC for Maintenance Spares (15% of O&M Expenses)	1.81
C	WC for Receivables (Equivalent to 45 days of annual transmission charges)	13.29
D	Total Working Capital	16.10
E	Rate of Interest (%)	12.00
F	Interest on Working Capital (D*E)	1.53

Annual Fixed Charges for the 2019-24 Tariff Period

111. The transmission charges allowed for the transmission assets for the 2019-24 tariff period are as follows:



Asset-1

(₹ in lakh)

	Particulars	2020-21 (pro-rata 15 days)	2021-22	2022-23	2023-24
A	Depreciation	1.26	32.49	34.21	34.21
B	Interest on Loan	0.84	20.58	19.82	17.75
C	Return on Equity	1.13	28.92	30.45	30.45
D	O & M Expenses	0.44	10.81	10.81	10.81
E	Interest on Working Capital	0.06	1.49	1.52	1.70
F	Total	3.74	94.29	96.81	94.93

Asset-2

(₹ in lakh)

	Particulars	2020-21 (Pro-rata 1 day)	2021-22	2022-23	2023-24
A	Depreciation	0.00	1.02	1.08	1.08
B	Interest on Loan	0.00	0.64	0.62	0.56
C	Return on Equity	0.00	0.91	0.96	0.96
D	O & M Expenses	0.00	0.34	0.34	0.34
E	Interest on Working Capital	0.00	0.05	0.05	0.05
F	Total	0.01	2.96	3.05	2.99

Asset-3

(₹ in lakh)

	Particulars	2021-22 (Pro-rata 350 days)	2022-23	2023-24
A	Depreciation	56.21	62.08	64.54
B	Interest on Loan	41.34	42.16	39.62
C	Return on Equity	50.04	55.26	57.45
D	O & M Expenses	19.55	20.39	20.39
E	Interest on Working Capital	2.68	2.87	3.30
F	Total	169.82	182.77	185.30

Asset-4

(₹ in lakh)

	Particulars	2021-22 (Pro-rata 203 days)	2022-23	2023-24
A	Depreciation	19.32	36.17	36.18
B	Interest on Loan	12.66	22.23	20.03



	Particulars	2021-22 (Pro-rata 203 days)	2022-23	2023-24
C	Return on Equity	17.19	32.19	32.21
D	O & M Expenses	6.36	11.43	11.43
E	Interest on Working Capital	0.89	1.62	1.82
F	Total	56.41	103.65	101.67

Asset-5

(₹ in lakh)

	Particulars	2021-22 (Pro-rata 66 days)	2022-23	2023-24
A	Depreciation	19.99	113.23	119.54
B	Interest on Loan	15.45	82.78	79.50
C	Return on Equity	17.80	100.79	106.40
D	O & M Expenses	7.04	38.92	38.92
E	Interest on Working Capital	0.97	5.37	6.26
F	Total	61.24	341.09	350.62

Asset-6

(₹ in lakh)

	Particulars	2021-22 (Pro-rata 8 days)	2022-23	2023-24
A	Depreciation	0.07	3.25	3.45
B	Interest on Loan	0.06	2.41	2.33
C	Return on Equity	0.06	2.89	3.07
D	O & M Expenses	0.03	1.15	1.15
E	Interest on Working Capital	0.00	0.16	0.18
F	Total	0.22	9.85	10.19

Asset-7

(₹ in lakh)

	Particulars	2021-22 (Pro-rata 1 day)	2022-23	2023-24
A	Depreciation	0.11	42.73	44.50
B	Interest on Loan	0.08	29.31	27.75
C	Return on Equity	0.10	38.04	39.61
D	O & M Expenses	0.04	14.27	14.27
E	Interest on Working Capital	0.01	1.98	2.29



	Particulars	2021-22 (Pro-rata 1 day)	2022-23	2023-24
F	Total	0.34	126.34	128.43

Asset-8

(₹ in lakh)

	Particulars	2022-23 (Pro-rata 267 days)	2023-24
A	Depreciation	10.58	15.30
B	Interest on Loan	7.85	10.48
C	Return on Equity	9.41	13.62
D	O & M Expenses	3.73	5.10
E	Interest on Working Capital	0.51	0.81
F	Total	32.07	45.31

Asset-9

(₹ in lakh)

	Particulars	2022-23 (Pro-rata 196 days)	2023-24
A	Depreciation	26.80	50.65
B	Interest on Loan	20.44	35.90
C	Return on Equity	23.86	45.08
D	O & M Expenses	8.75	16.29
E	Interest on Working Capital	1.26	2.68
F	Total	81.11	150.60

Asset-10

(₹ in lakh)

	Particulars	2022-23 (pro-rata 170 days)	2023-24
A	Depreciation	13.98	34.77
B	Interest on Loan	10.85	25.32
C	Return on Equity	12.44	30.95
D	O & M Expenses	5.68	12.20
E	Interest on Working Capital	0.70	1.89
F	Total	43.65	105.14



Asset-11

(₹ in lakh)

	Particulars	2022-23 (Pro-rata 126 days)	2023-24
A	Depreciation	31.98	100.29
B	Interest on Loan	26.76	78.98
C	Return on Equity	28.46	89.28
D	O & M Expenses	11.67	33.80
E	Interest on Working Capital	1.59	5.49
F	Total	100.46	307.83

Asset-12

(₹ in lakh)

	Particulars	2022-23 (Pro-rata 116 days)	2023-24
A	Depreciation	8.43	31.59
B	Interest on Loan	6.89	24.37
C	Return on Equity	7.50	28.12
D	O & M Expenses	3.54	11.14
E	Interest on Working Capital	0.43	1.74
F	Total	26.79	96.96

Asset-13

(₹ in lakh)

	Particulars	2022-23 (Pro-rata 101 days)	2023-24
A	Depreciation	7.92	31.88
B	Interest on Loan	6.64	25.26
C	Return on Equity	7.05	28.38
D	O & M Expenses	3.06	11.07
E	Interest on Working Capital	0.40	1.76
F	Total	25.07	98.34

Asset-14

(₹ in lakh)

	Particulars	2022-23 (Pro-rata 87 days)	2023-24
A	Depreciation	9.95	50.06



	Particulars	2022-23 (Pro-rata 87 days)	2023-24
B	Interest on Loan	8.18	38.97
C	Return on Equity	8.86	44.56
D	O & M Expenses	4.20	17.64
E	Interest on Working Capital	0.51	2.77
F	Total	31.71	154.00

Asset-15

(₹ in lakh)

	Particulars	2022-23 (Pro-rata 44 days)	2023-24
A	Depreciation	2.85	28.72
B	Interest on Loan	2.45	23.42
C	Return on Equity	2.54	25.56
D	O & M Expenses	1.28	10.60
E	Interest on Working Capital	0.15	1.62
F	Total	9.27	89.92

Asset-16

(₹ in lakh)

	Particulars	2022-23 (Pro-rata 2 days)	2023-24
A	Depreciation	0.13	27.51
B	Interest on Loan	0.11	22.80
C	Return on Equity	0.12	24.49
D	O & M Expenses	0.06	10.08
E	Interest on Working Capital	0.01	1.56
F	Total	0.42	86.42

Asset-17

(₹ in lakh)

	Particulars	2023-24 (Pro-rata 355 days)
A	Depreciation	23.57
B	Interest on Loan	19.61
C	Return on Equity	20.98
D	O & M Expenses	8.54
E	Interest on Working Capital	1.33
F	Total	74.04



Asset-18

(₹ in lakh)

	Particulars	2022-23 (Pro-rata 16 days)	2023-24
A	Depreciation	1.22	32.11
B	Interest on Loan	1.06	26.58
C	Return on Equity	1.08	28.59
D	O & M Expenses	0.52	11.77
E	Interest on Working Capital	0.06	1.82
F	Total	3.93	100.86

Asset-19

(₹ in lakh)

	Particulars	2022-23 (Pro-rata 290 days)
A	Depreciation	27.21
B	Interest on Loan	23.11
C	Return on Equity	24.22
D	O & M Expenses	9.56
E	Interest on Working Capital	1.53
F	Total	85.62

Filing Fee and the Publication Expenses

112. The Petitioner has sought reimbursement of the fee paid by it for filing the Petition and publication expenses.

113. The Petitioner shall be entitled to reimbursement of the filing fees and publication expenses in connection with the present Petition, directly from the beneficiaries on a pro-rata basis in accordance with Regulation 70(1) of the 2019 Tariff Regulations.

Licence Fee & RLDC Fees and Charges

114. The Petitioner has sought reimbursement of the licensee fee in accordance with Regulation 70(4) of the 2019 Tariff Regulations for the 2019-24 tariff period. The Petitioner shall be entitled to reimbursement of the licence fee in accordance with



Regulation 70(4) of the 2019 Tariff Regulations for the 2019-24 tariff period. The Petitioner shall also be entitled to recovery of RLDC fee and charges in accordance with Regulation 70(3) of the 2019 Tariff Regulations for the 2019-24 tariff period.

Goods and Services Tax

115. The Petitioner has submitted that the transmission charges claimed herein are exclusive of GST, and in case GST is levied in the future, the same shall be additionally paid by the Respondents and be charged and billed separately by the Petitioner. It is also prayed that additional taxes, if any, are paid by the Petitioner on account of the demand from the Government/ statutory authorities, and the Commission may allow the same to be recovered from the beneficiaries.

116. We have considered the Petitioner's submissions. Since GST is not levied on the transmission service at present, we are of the view that the Petitioner's prayer on this count is premature.

Security Expenses

117. The Petitioner has submitted that security expenses in respect of transmission assets are not claimed in the instant Petition, and it will file a separate Petition for claiming the overall security expenses and the consequential IWC.

118. The Petitioner has submitted that, as per Regulation 35(3)(c) of the 2019 Tariff Regulations, security expenses and capital spares for the transmission system will be allowed separately after a prudence check, and a separate Petition for the same will be filed by the Petitioner. Therefore, in the absence of the above, the Commission may not allow any ad-hoc expenditure on account of security expenses by escalating the actual of 2018-19 by 3.5% p.a., which will be against the stipulation of the



Regulation 35(3)(c) of the 2019 Tariff Regulations and outside the ambit of the instant Petition as well.

119. We have considered the submissions of the Petitioner. The Petitioner has claimed consolidated security expenses on a projected basis for the 2019-24 tariff period on the basis of actual security expenses incurred in 2018-19 in Petition No. 260/MP/2020. The Commission vide order dated 3.8.2021 in Petition No. 260/MP/2020 approved security expenses from 1.4.2019 to 31.3.2024. Therefore, the Petitioner's prayer in the instant Petition for allowing it to file a separate Petition for claiming the overall security expenses and consequential IWC has become infructuous.

Capital Spares

120. The Petitioner has sought reimbursement of capital spares at the end of the tariff period. The Petitioner's claim, if any, shall be dealt with in accordance with the provisions of the 2019 Tariff Regulations.

Sharing of Transmission Charges

121. The Petitioner has prayed that the transmission charges for the 2019-24 period may be recovered on a monthly basis in accordance with Regulation 57 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019. With effect from 1.11.2020, the sharing of transmission charges is governed by the 2020 Sharing Regulations. Accordingly, the liabilities of the DICs for arrears of transmission charges determined through this order shall be computed DIC-wise in accordance with the provisions of the 2020 Sharing Regulation and shall be recovered from the concerned DICs through a Bill under Regulation 15(2)(b) of the 2020 Sharing



Regulations. For a subsequent period, the billing, collection, and disbursement of the transmission charges approved in this order shall be governed by the provisions of the 2020 Sharing Regulations as provided in Regulation 57 of the 2019 Tariff Regulations.

122. To summarise:

- a. The AFC claimed and the AFC allowed for the 2019-24 tariff period in respect of the assets covered in the instant Petition are as follows:

(₹ in lakh)					
Asset	Particulars	2021-22	2021-22	2022-23	2023-24
Asset-1	AFC Claimed	3.73	94.41	96.93	94.83
	AFC Allowed	3.74	94.29	96.81	94.93
Asset-2	AFC Claimed		2.96	3.05	2.99
	AFC Allowed	0.01	2.96	3.05	2.99
Asset-3	AFC Claimed		169.82	182.78	184.89
	AFC Allowed		169.82	182.77	185.30
Asset-4	AFC Claimed		56.42	103.64	101.44
	AFC Allowed		56.41	103.65	101.67
Asset-5	AFC Claimed		61.24	341.09	349.83
	AFC Allowed		61.24	341.09	350.62
Asset-6	AFC Claimed		0.22	9.87	10.16
	AFC Allowed		0.22	9.85	10.19
Asset-7	AFC Claimed		0.34	127.20	129.82
	AFC Allowed		0.34	126.34	128.43
Asset-8	AFC Claimed			32.07	45.22
	AFC Allowed			32.07	45.31
Asset-9	AFC Claimed			81.61	152.15
	AFC Allowed			81.11	150.60
Asset-10	AFC Claimed			44.47	107.61
	AFC Allowed			43.65	105.14
Asset-11	AFC Claimed			101.29	309.60



	AFC Allowed			100.46	307.83
Asset-12	AFC Claimed			27.47	99.79
	AFC Allowed			26.79	96.96
Asset-13	AFC Claimed			25.61	100.97
	AFC Allowed			25.07	98.34
Asset-14	AFC Claimed			32.06	156.60
	AFC Allowed			31.71	154.00
Asset-15	AFC Claimed			9.46	91.55
	AFC Allowed			9.27	89.92
Asset-16	AFC Claimed			0.44	87.91
	AFC Allowed			0.42	86.42
Asset-17	AFC Claimed				75.69
	AFC Allowed				74.04
Asset-18	AFC Claimed			4.01	102.50
	AFC Allowed			3.93	100.86
Asset-19	AFC Claimed				86.34
	AFC Allowed				85.62

123. The Annexure to this order forms part of the order.

124. This order disposes of Petition No. 326/TT/2023 in terms of the above findings and discussions.

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson



ANNEXURE-I**Asset-1**

2019-24	Admitted Capital Cost as on 1.4.2019 (₹ in lakh)	Projected ACE (₹ in lakh)				Admitted Capital Cost as on 31.3.2024 (₹ in lakh)	Rate of Depreciation as per Regulations	Annual Depreciation as per Regulations (₹ in lakh)		
Capital Expenditure		2021-22	2022-23	2023-24	Total			2021-22	2022-23	2023-24
Sub Station	-	-	-	-	0.00	-	5.28%	-	-	-
PLCC	486.19	54.29	-	-	54.29	540.48	6.33%	32.49	34.21	34.21
IT Equipment (Incl. Software)	-	-	-	-	0.00	-	15.00%	-	-	-
Total	486.19	54.29	-	-	54.29	540.48		32.49	34.21	34.21
						Average Gross Block (₹ in lakh)		513.33	540.48	540.48
						Weighted Average Rate of Depreciation		6.33%	6.33%	6.33%

Asset-2

2019-24	Admitted Capital Cost as on 1.4.2019 (₹ in lakh)	Projected ACE (₹ in lakh)				Admitted Capital Cost as on 31.3.2024 (₹ in lakh)	Rate of Depreciation as per Regulations	Annual Depreciation as per Regulations (₹ in lakh)		
Capital Expenditure		2021-22	2022-23	2023-24	Total			2021-22	2022-23	2023-24
PLCC	15.15	1.91	-	-	1.91	17.06	6.33%	1.02	1.08	1.08
IT Equipment (Incl. Software)	-	-	-	-	0.00	-	15.00%	-	-	-
Total	15.15	1.91	-	-	1.91	17.06		1.02	1.08	1.08
						Average Gross Block (₹ in lakh)		16.10	17.06	17.06
						Weighted Average Rate of Depreciation		6.33%	6.33%	6.33%



Asset-3

2019-24	Admitted Capital Cost as on 1.4.2019 (₹ in lakh)	Projected ACE (₹ in lakh)				Admitted Capital Cost as on 31.3.2024 (₹ in lakh)	Rate of Depreciation as per Regulations	Annual Depreciation as per Regulations (₹ in lakh)		
Capital Expenditure		2021-22	2022-23	2023-24	Total			2021-22	2022-23	2023-24
Building Civil Works & Colony	-	-	-	-	-	-	3.34%	-	-	-
Sub Station	-	-	-	-	0.00	-	5.28%	-	-	-
PLCC	910.11	31.94	77.50	-	109.44	1019.55	6.33%	58.62	62.08	64.54
IT Equipment (Incl. Software)	-	-	-	-	0.00	-	15.00%	-	-	-
Total	910.11	31.94	77.50	-	109.44	1019.55		58.62	62.08	64.54
							Average Gross Block (₹ in lakh)	926.08	980.80	1019.55
							Weighted Average Rate of Depreciation	6.33%	6.33%	6.33%

Asset-4

2019-24	Admitted Capital Cost as on 1.4.2019 (₹ in lakh)	Projected ACE (₹ in lakh)				Admitted Capital Cost as on 31.3.2024 (₹ in lakh)	Rate of Depreciation as per Regulations	Annual Depreciation as per Regulations (₹ in lakh)		
Capital Expenditure		2021-22	2022-23	2023-24	Total			2021-22	2022-23	2023-24
PLCC	526.32	44.73	0.56	-	45.29	571.61	6.33%	34.73	36.17	36.18
IT Equipment (Incl. Software)	-	-	-	-	0.00	-	15.00%	-	-	-
Total	526.32	44.73	0.56	-	45.29	571.61		34.73	36.17	36.18
							Average Gross Block (₹ in lakh)	548.69	571.33	571.61
							Weighted Average Rate of Depreciation	6.33%	6.33%	6.33%



Asset-5

2019-24	Admitted Capital Cost as on 1.4.2019 (₹ in lakh)	Projected ACE (₹ in lakh)				Admitted Capital Cost as on 31.3.2024 (₹ in lakh)	Rate of Depreciation as per Regulations	Annual Depreciation as per Regulations (₹ in lakh)		
Capital Expenditure		2021-22	2022-23	2023-24	Total			2021-22	2022-23	2023-24
PLCC	1746.39	0.42	83.96	115.25	199.63	1946.02	6.33%	110.56	113.23	119.54
IT Equipment (Incl. Software)	-	-	-	-	0.00	-	15.00%	-	-	-
Total	1746.39	0.42	83.96	115.25	199.63	1946.02		110.56	113.23	119.54
Average Gross Block (₹ in lakh)								1746.60	1788.79	1888.40
Weighted Average Rate of Depreciation								6.33%	6.33%	6.33%

Asset-6

2019-24	Admitted Capital Cost as on 1.4.2019 (₹ in lakh)	Projected ACE (₹ in lakh)				Admitted Capital Cost as on 31.3.2024 (₹ in lakh)	Rate of Depreciation as per Regulations	Annual Depreciation as per Regulations (₹ in lakh)		
Capital Expenditure		2021-22	2022-23	2023-24	Total			2021-22	2022-23	2023-24
PLCC	51.05	-	0.62	5.70	6.32	57.37	6.33%	3.23	3.25	3.45
Total	51.05	-	0.62	5.70	6.32	57.37		3.23	3.25	3.45
Average Gross Block (₹ in lakh)								51.05	51.36	54.52
Weighted Average Rate of Depreciation								6.33%	6.33%	6.33%



Asset-7

2019-24	Admitted Capital Cost as on 1.4.2019 (₹ in lakh)	Projected ACE (₹ in lakh)			Admitted Capital Cost as on 31.3.2024 (₹ in lakh)	Rate of Depreciation as per Regulations	Annual Depreciation as per Regulations (₹ in lakh)		
Capital Expenditure		2022-23	2023-24	Total			2021-22	2022-23	2023-24
PLCC	647.13	55.92	-	55.92	703.05	6.33%	40.96	42.73	44.50
Total	647.13	55.92	-	55.92	703.05		40.96	42.73	44.50
Average Gross Block (₹ in lakh)							647.13	675.09	703.05
Weighted Average Rate of Depreciation							6.33%	6.33%	6.33%

Asset-8

2019-24	Admitted Capital Cost as on 1.4.2019 (₹ in lakh)	Projected ACE (₹ in lakh)				Admitted Capital Cost as on 31.3.2024 (₹ in lakh)	Rate of Depreciation as per Regulations	Annual Depreciation as per Regulations (₹ in lakh)		
Capital Expenditure		2021-22	2022-23	2023-24	Total			2021-22	2022-23	2023-24
PLCC	228.00	-	0.83	25.87	26.70	254.70	6.33%	14.43	14.46	15.30
Total	228.00	-	0.83	25.87	26.70	254.70		14.43	14.46	15.30
Average Gross Block (₹ in lakh)								0.00	228.42	241.77
Weighted Average Rate of Depreciation								6.33%	6.33%	6.33%



Asset-9

2019-24 Capital Expenditure	Admitted Capital Cost as on 1.4.2019 (₹ in lakh)	Projected ACE (₹ in lakh)			Admitted Capital Cost as on 31.3.2024 (₹ in lakh)	Rate of Depreciation as per Regulations	Annual Depreciation as per Regulations (₹ in lakh)	
		2022-23	2023-24	Total			2022-23	2023-24
PLCC	779.73	17.49	5.82	23.31	803.04	6.33%	49.91	50.65
Total	779.73	17.49	5.82	23.31	803.04		49.91	50.65
Average Gross Block (₹ in lakh)							788.48	800.13
Weighted Average Rate of Depreciation							6.33%	6.33%

Asset-10

2019-24 Capital Expenditure	Admitted Capital Cost as on 1.4.2019 (₹ in lakh)	Projected ACE (₹ in lakh)			Admitted Capital Cost as on 31.3.2024 (₹ in lakh)	Rate of Depreciation as per Regulations	Annual Depreciation as per Regulations (₹ in lakh)	
		2022-23	2023-24	Total			2022-23	2023-24
PLCC	442.51	63.18	87.35	150.53	593.04	6.33%	30.01	34.77
Total	442.51	63.18	87.35	150.53	593.04		30.01	34.77
Average Gross Block (₹ in lakh)							474.10	549.37
Weighted Average Rate of Depreciation							6.33%	6.33%



Asset-11

2019-24 Capital Expenditure	Admitted Capital Cost as on 1.4.2019 (₹ in lakh)	Projected ACE (₹ in lakh)			Admitted Capital Cost as on 31.3.2024 (₹ in lakh)	Rate of Depreciation as per Regulations	Annual Depreciation as per Regulations (₹ in lakh)	
		2022-23	2023-24	Total			2022-23	2023-24
PLCC	1433.32	59.99	182.20	242.19	1675.51	6.33%	92.63	100.29
Total	1433.32	59.99	182.20	242.19	1675.51		92.63	100.29
Average Gross Block (₹ in lakh)							1463.31	1584.41
Weighted Average Rate of Depreciation							6.33%	6.33%

Asset-12

2019-24 Capital Expenditure	Admitted Capital Cost as on 1.4.2019 (₹ in lakh)	Projected ACE (₹ in lakh)			Admitted Capital Cost as on 31.3.2024 (₹ in lakh)	Rate of Depreciation as per Regulations	Annual Depreciation as per Regulations (₹ in lakh)	
		2022-23	2023-24	Total			2022-23	2023-24
PLCC	378.45	81.10	79.02	160.12	538.57	6.33%	26.52	31.59
Total	378.45	81.10	79.02	160.12	538.57		26.52	31.59
Average Gross Block (₹ in lakh)							419.00	499.06
Weighted Average Rate of Depreciation							6.33%	6.33%



Asset-13

2019-24	Admitted Capital Cost as on 1.4.2019 (₹ in lakh)	Projected ACE (₹ in lakh)			Admitted Capital Cost as on 31.3.2024 (₹ in lakh)	Rate of Depreciation as per Regulations	Annual Depreciation as per Regulations (₹ in lakh)	
Capital Expenditure		2022-23	2023-24	Total			2022-23	2023-24
PLCC	428.96	46.00	57.25	103.25	532.21	6.33%	28.61	31.88
Total	428.96	46.00	57.25	103.25	532.21		28.61	31.88
Average Gross Block (₹ in lakh)							451.96	503.59
Weighted Average Rate of Depreciation							6.33%	6.33%

Asset-14

2019-24	Admitted Capital Cost as on 1.4.2019 (₹ in lakh)	Projected ACE (₹ in lakh)			Admitted Capital Cost as on 31.3.2024 (₹ in lakh)	Rate of Depreciation as per Regulations	Annual Depreciation as per Regulations (₹ in lakh)	
Capital Expenditure		2022-23	2023-24	Total			2022-23	2023-24
PLCC	593.22	132.64	130.07	262.71	855.93	6.33%	41.75	50.06
Total	593.22	132.64	130.07	262.71	855.93		41.75	50.06
Average Gross Block (₹ in lakh)							659.54	790.89
Weighted Average Rate of Depreciation							6.33%	6.33%



Asset-15

2019-24	Admitted Capital Cost as on 1.4.2019 (₹ in lakh)	Projected ACE (₹ in lakh)			Admitted Capital Cost as on 31.3.2024 (₹ in lakh)	Rate of Depreciation as per Regulations	Annual Depreciation as per Regulations (₹ in lakh)	
Capital Expenditure		2022-23	2023-24	Total			2022-23	2023-24
PLCC	358.42	30.33	129.87	160.20	518.62	6.33%	23.65	28.72
Total	358.42	30.33	129.87	160.20	518.62		23.65	28.72
Average Gross Block (₹ in lakh)							373.59	453.68
Weighted Average Rate of Depreciation							6.33%	6.33%

Asset-16

2019-24	Admitted Capital Cost as on 1.4.2019 (₹ in lakh)	Projected ACE (₹ in lakh)		Admitted Capital Cost as on 31.3.2024 (₹ in lakh)	Rate of Depreciation as per Regulations	Annual Depreciation as per Regulations (₹ in lakh)
Capital Expenditure		2023-24	Total			2023-24
PLCC	376.47	116.22	116.22	492.69	6.33%	27.51
Total	376.47	116.22	116.22	492.69		27.51
Average Gross Block (₹ in lakh)						434.58
Weighted Average Rate of Depreciation						6.33%



Asset-17

2019-24	Admitted Capital Cost as on 1.4.2019 (₹ in lakh)	Projected ACE (₹ in lakh)		Admitted Capital Cost as on 31.3.2024 (₹ in lakh)	Rate of Depreciation as per Regulations	Annual Depreciation as per Regulations (₹ in lakh)
Capital Expenditure		2023-24	Total			2023-24
PLCC	338.34	91.19	91.19	429.53	6.33%	24.30
Total	338.34	91.19	91.19	429.53		24.30
Average Gross Block (₹ in lakh)						383.93
Weighted Average Rate of Depreciation						6.33%

Asset-18

2019-24	Admitted Capital Cost as on 1.4.2019 (₹ in lakh)	Projected ACE (₹ in lakh)			Admitted Capital Cost as on 31.3.2024 (₹ in lakh)	Rate of Depreciation as per Regulations	Annual Depreciation as per Regulations (₹ in lakh)	
Capital Expenditure		2022-23	2023-24	Total			2022-23	2023-24
PLCC	438.11	0.18	138.09	138.27	576.38	6.33%	27.74	32.11
Total	438.11	0.18	138.09	138.27	576.38		27.74	32.11
Average Gross Block (₹ in lakh)							438.20	507.34
Weighted Average Rate of Depreciation							6.33%	6.33%



Asset-19

2019-24	Admitted Capital Cost as on 1.4.2019 (₹ in lakh)	Projected ACE (₹ in lakh)		Admitted Capital Cost as on 31.3.2024 (₹ in lakh)	Rate of Depreciation as per Regulations	Annual Depreciation as per Regulations (₹ in lakh)
Capital Expenditure		2023-24	Total			2023-24
PLCC	487.76	109.43	109.43	597.19	6.33%	34.34
Total	487.76	109.43	109.43	597.19		34.34
Average Gross Block (₹ in lakh)						542.47
Weighted Average Rate of Depreciation						6.33%

